

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN BENCH, PUNE
ORIGINAL APPLICATION NO. 31 OF 2023 (WZ)**

IN THE MATTER OF:

Prasad M. Mulye Applicant

Versus

M/s. Bharat Serums and Vaccines Ltd. & Ors. Respondents

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Filed through:


Bhash Mankad, Advocate

402, Titanium one, Opposite Pakwan Cross Roads, Next to Rajpath Club, SG Highway, Ahmedabad – 380054

+91-992025048

bhashm@gmail.com

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IN THE MATTER OF:

Prasad M. Mulye Applicant

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REPLY ON BEHALF OF M/S. BHARAT SERUMS AND VACCINES
LTD. / RESPONDENT NO. 1

MOST RESPECTFULLY SHOWETH:

1. That the Applicant has approached this Hon'ble Tribunal by way of the captioned Original Application against the Respondent No. 1, i.e., M/s. Bharat Serums and Vaccines Ltd. ("**Answering Respondent**") alleging non-compliance with various environmental norms. It is submitted that these allegations are absolutely baseless and unsubstantiated, which indicates that this Application is filed with ulterior and *mala fide* objectives. It is pertinent to mention that the Applicant has not produced an iota of proof in the form of any documentary evidence nor has revealed the source of his information and the entire application is replete with bald statements and allegations which would reflect that the very foundation of the application itself is suffering from the vices of suggestio falsi and suppressio verri.

2. It is humbly submitted that the Answering Respondent is engaged in manufacturing of life saving pharmaceutical formulations (which are supplied to various distributors, stockists, institutions in India and abroad including government and private health care institutions, armed forces, etc. The products manufactured and supplied by the Answering Respondent have often played critical and sensitive roles in emergency cases and, thereby, positively contributed to the human healthcare. These products include life-saving injectable for snake bites, rabies, life-threatening fungal infections, sepsis, severe acute pancreatitis and oncology.
3. It is submitted that the Answering Respondent carries out the manufacturing activities at Plot No. K-27, K-27-Part, K-27/1, Additional Ambernath MIDC, Ambernath, Thane, Maharashtra (“**Ambernath Plant**”). It also operates a research and development (“**R&D**”) facility at Plot K-10, Kalwa Industrial Area, Airoli, Navi Mumbai, Maharashtra (“**Airoli Office**”). Founded in 1971, the Answering Respondent has saved and improved lives through scientific excellence, strong manufacturing practices and patient-centricity over the last 50 years. It has received recognition from Government of India for its contribution to healthcare industry and has also been ranked amongst top companies in the bio-pharmaceutical market.
4. The Answering Respondent is an environmentally conscious, law abiding company and has applied and procured in a timely manner all requisite approvals from relevant authorities inter-alia permissions from Maharashtra Pollution Control Board (“**MPCB**”) for operating Ambernath Plant and Airoli Office. The Answering Respondent has been regularly submitting compliance reports to MPCB under the applicable

environmental laws which shows that the operation of the Plant is in compliance with all the relevant environmental laws and the conditions stipulated therein and abided by the laws, rules and regulations scrupulously.

5. It is submitted that Answering Respondent has been operating in compliance with the applicable environmental laws, which can be demonstrated through certifications by several international regulatory agencies like WHO-GMP, EU-GMP from Halmed and ANVISA, ISO 9001:2015 (Quality Management System), ISO 45001:2018 (Occupational Health and Safety Management System) and ISO 14001:2015 (Environmental Management System) etc.
6. It is submitted that save and except those which are a matter of record, all averments and submissions made by the Applicant are disputed and denied by the Answering Respondent as if traversed seriatim unless specifically admitted herein and therefore no part of this Reply should be deemed to be an admission for want of specific denial.
7. The present Reply is being filed in response to the captioned Original Application, with a view to oppose the grant of any relief(s) much less, interim and/or ad-interim, as prayed for or otherwise, in favour of the Applicant and against the Answering Respondent herein. The present Reply intends to state the correct facts on record of the present case, contrary to what is being stated by the Applicant herein, which is not only without any basis, but also creates serious prejudice to the Answering Respondent herein. Answering Respondent reserves the right to file further affidavit(s), as and when required.

8. At the outset, it is respectfully submitted that the present Application is devoid of any merit, based on surmises and conjectures and is thoroughly incorrect and misconceived. Answering Respondent categorically denies and disputes each and every averment, allegation, contention and/ or submission, made by the Applicant, as the same are ex-facie erroneous, repetitive and suffer from complete non-application of mind.
9. That before furnishing a paragraph-wise reply to the Original Application, the Answering Respondent is seeking to raise following preliminary submissions and objections to the present Application, which are without prejudice to and independent of one another.

PRELIMINARY SUBMISSIONS/ OBJECTIONS

(A) APPLICANT LACKS LOCUS STANDI BEFORE THIS HON'BLE TRIBUNAL IN FILING THE PRESENT APPLICATION

10. It is humbly submitted that the present Application is filed under Section 18(1) read with Sections 14 and 15 of the National Green Tribunal Act, 2010 (“NGT Act”). Section 18(2) of the NGT Act reads as:

“(2) Without prejudice to the provisions contained in section 16, an application for grant of relief or compensation or settlement of dispute may be made to the Tribunal by--

(a) the person, who has sustained the injury; or

(b) the owner of the property to which the damage has been caused;

or

(c) where death has resulted from the environmental damage, by all or any of the legal representatives of the deceased; or

(d) any agent duly authorised by such person or owner of such property or all or any of the legal representatives of the deceased, as the case may be; or

(e) any person aggrieved, including any representative body or organisation; or

(f) the Central Government or a State Government or a Union territory Administration or the Central Pollution Control Board or a State Pollution Control Board or a Pollution Control Committee or a local authority, or any environmental authority constituted or established under the Environment (Protection) Act, 1986 (29 of 1986) or any other law for the time being in force:

.....”

11. It is pertinent to note that an application before this Hon’ble Tribunal can only be filed by the abovementioned persons. However, the present Application has been filed by Mr. Prasad M. Mulye, who is not a person who has sustained the injury; is not the owner of the property to which damage has been caused; and is not an agent who has been duly authorised by these persons to file an application. In addition, he is not a ‘person aggrieved’ under the provisions of NGT Act and does not fit into any definition as per Section 18 (2) of the Act.

12. In respect of an aggrieved person who can file petition/application before courts, it is pertinent to note certain key observations made by the Hon’ble Supreme Court and this Hon’ble Tribunal. In *P. Seshadri v. S. Mangati Gopal Reddy and Ors.* (2011) 5 SCC 484, the Hon’ble Supreme Court noted that courts need to exercise caution in determining *locus standi* of persons approaching them through filing of public interest litigations. The relevant excerpts are provided below:

“18. *The High Court has committed a serious error in permitting Respondent 1 to pursue the writ petition as a public interest litigation. The parameters within which public interest litigation can be entertained by this court and the High Court, have been laid down and reiterated by this Court in a series of cases. By now it ought to be plain and obvious that this Court does not approve of an approach that would encourage petitions filed for achieving oblique motives on the basis of wild and reckless allegations made by individuals i.e. busybodies, having little or no interest in the proceedings. The credentials, the motive and the objective of the petitioner have to be apparently and patently aboveboard. Otherwise the petition is liable to be dismissed at the threshold.*

21.... *When a particular person is the object and target of a petition styled as PIL, the court has to be careful to see whether the attack in the guise of public interest is really intended to unleash a private vendetta, personal grouse or some other mala fide object.”*

(emphasis supplied)

13. In *Holicow Pictures Private Limited v. Premchandra Mishra and Ors.*, (2007) 14 SCC 281, the Hon’ble Supreme Court noted the key aspects to be considered for determining *locus standi* of a petitioner in a public interest litigation:

“10.5..... *There must be real and genuine public interest involved in the litigation and not merely an adventure of a knight errant borne out of wishful thinking. It cannot also be invoked by a person or a body of persons to further his or their personal causes or satisfy his or their personal grudge and enmity. The courts of justice should not*

be allowed to be polluted by unscrupulous litigants by resorting to the extraordinary jurisdiction. A person acting bona fide and having sufficient interest in the proceeding of public interest litigation will alone have a locus standi and can approach the court to wipe out violation of fundamental rights and genuine infraction of statutory provisions, but not for personal gain or private profit or political motive or any oblique consideration.

....

15. The court has to be satisfied about (a) the credentials of the applicant; (b) the prima facie correctness or nature of information given by him; (c) the information being not vague and indefinite. The information should show gravity and seriousness involved. The court has to strike a balance between two conflicting interests: (i) nobody should be allowed to indulge in wild and reckless allegations besmirching the character of others; and (ii) avoidance of public mischief and to avoid mischievous petitions seeking to assail, for oblique motives, justifiable executive actions. In such case, however, the court cannot afford to be liberal. It has to be extremely careful to see that under the guise of redressing a public grievance, it does not encroach upon the sphere reserved by the Constitution to the executive and the legislature. The court has to act ruthlessly while dealing with imposters and busybodies or meddling interlopers impersonating as public-spirited holy men. They masquerade as crusaders of justice. They pretend to act in the name of pro bono public, though they have no interest of the public or even of their own to protect.”

(emphasis supplied)

14. In *Bhudsen Rathore v. Union of India & Ors.*, Appeal No. 6/2020/CZ (Order dated 09.03.2022), this Hon'ble Tribunal noted various precedents on the issue of *locus standi*, with its relevant portion being provided below:

“12. Only a person who has suffered, or suffers from legal injury can challenge the act/action/order etc. in a court of law. A petition is maintainable either for the purpose of enforcing a statutory or legal right, or when there is a complaint by the Appellant that there has been a breach of statutory duty on the part of the Authorities. Therefore, there must be a judicially enforceable right available for enforcement, on the basis of which jurisdiction is resorted to. The Court can of course, enforce the performance of a statutory duty by a public body, using its writ jurisdiction at the behest of a person, provided that such person satisfies the Court that he has a legal right to insist on such performance. The existence of such right is a condition precedent for invoking the writ jurisdiction of the courts. It is implicit in the exercise of such extraordinary jurisdiction that, the relief prayed for must be one to enforce a legal right. In-fact, the existence of such right, is the foundation of the exercise of the said jurisdiction by the Court. The legal right that can be enforced must ordinarily be the right of the Appellant himself, who complains of infraction of such right and approaches the Court for relief as regards the same....

13. A “legal right”, means an entitlement arising out of legal rules. Thus, it may be defined as an advantage, or a benefit conferred upon a person by the rule of law. The expression, "person aggrieved" does not include a person who suffers from a psychological or an imaginary injury; a person aggrieved must therefore, necessarily be

one, whose right or interest has been adversely affected or jeopardised....

17. Hon'ble Court has consistently cautioned the courts against entertaining public interest litigation filed by unscrupulous persons, as such meddlers do not hesitate to abuse the process of the court. The right of effective access to justice, which has emerged with the new social rights regime, must be used to serve basic human rights, which purport to guarantee legal rights and, therefore, a workable remedy within the framework of the judicial system must be provided. Whenever any public interest is invoked, the court must examine the case to ensure that there is in fact, genuine public interest involved. The court must maintain strict vigilance to ensure that there is no abuse of the process of court and that, "ordinarily meddlesome bystanders are not granted a Visa". Many societal pollutants create new problems of non-redressed grievances, and the court should make an earnest endeavour to take up those cases, where the subjective purpose of the lis justifies the need for it....

24. In *Vinoy Kumar v. State of U.P.* MANU/SC/ 0252 / 2001 MANU/SC/0252/2001 : AIR 2001 SC 1739, Court held: "Even in cases filed in public interest, the court can exercise the writ jurisdiction at the instance of a third party only when it is shown that the legal wrong or legal injury or illegal burden is threatened and such person or determined class of person is by reason of poverty, helplessness or disability or socially or economically disadvantaged position, unable to approach the court for relief."

(Emphasis supplied)

15. It is humbly submitted that Applicant is not a resident of nor stays nearby Airoli or Ambernath, and is not directly or indirectly impacted by the

activities at Answering Respondent's Plants. In fact, the applicant is a resident of Goregaon which is almost 25 kms from Airoli and almost 52 kms from Ambarnath. It is a well-settled position of law that courts must exercise caution in cases which are claimed to be filed to espouse issues affecting public at large, by considering if real and genuine public interests are involved in the matter; scrupulously check the *bona fides and the* credentials of the applicant (to ensure that the case is not filed for personal gain, private motive, personal grudge and enmity, political motivation or other oblique factors); correctness of the information provided; and gravity and seriousness of issues raised in the application. The Applicant has filed this frivolous, mala-fide and vexatious litigation raising wild and reckless allegations against the Answering Respondent without any substantial evidence, as this Reply will showcase below in detail. The Application has not proved any substantial non-compliance by the Answering Respondent in carrying out its operations. In any case, the Applicant has at no point of time in the captioned application revealed the source of information or has shown any credible documentary evidence to allege environmental damage by the answering Respondent.

16. Based on the abovementioned precedents, it is humbly submitted that Applicant lacks *locus standi* to file this Application before this Hon'ble Tribunal as Mr. Mulye does not fall under the definition of 'person aggrieved' and has filed this Application due to extraneous and *mala fide* reasons without producing any cogent material to substantiate his baseless claims.

(B) THE PRESENT APPLICATION IS FILED BEYOND THE PRESCRIBED PERIOD OF LIMITATION UNDER THE NGT ACT

17. It is humbly submitted that the present Application was filed before this Hon'ble Tribunal on 27.02.2023 under Section 18(1) read with Sections 14 and 15 of the National Green Tribunal Act (NGT Act). It is pertinent to note that Section 14(3) prescribes that application can be filed within a limitation period of six months from the date on which the cause of action first arose. This Hon'ble Tribunal has the discretionary power to allow filing of an application within a further period not exceeding sixty days only if this Hon'ble Tribunal is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period of six months.

18. It is humbly submitted that this Application has made various allegations, all of which are albeit denied, including operation of Ambernath Plant without valid Consent to Operate (“CTO”) and wrong categorization of Ambernath Plant as orange industry instead of red. This Hon'ble Tribunal has previously noted that cause of action under Section 14 can be construed as issues raising a substantial question of environment relating to the implementation of the statutes specified in Schedule I of the NGT Act, and the limitation period is triggered from the date such issues first arise.

19. It is pertinent to note that Applicant has admitted in the Application that the cause of action first arose when CTO was issued to Ambernath Plant on 28.01.2022 under alleged wrong categorization as orange industry. Without prejudice to the merit-based averments against these allegations, it is submitted that the limitation period to file Application under Section 14 against operation of Ambernath Plant without valid CTO and its alleged wrong categorization as orange industry had expired after 6 months from 30.06.2022 (date of expiry of CTO which was subsequently renewed on 13.01.2023) and 28.01.2022 (date of issue of CTO to Ambernath Plant as

orange industry) respectively. Accordingly, since the cause of action first arose on a specific date/event, limitation period would be computed from that date/event. In the present case, the limitation period for filing an application raising these issues had expired on 31.12.2022 and 28.07.2022 respectively. However, the Application was filed on 27.02.2023 without furnishing any sufficient cause for seeking condonation of such delay, as required under Section 14(3) of the NGT Act.

20. It is most sincerely submitted that the cause of action for these issues first arose on specific scenarios, i.e., on the date of issue and expiry of CTO dated 28.01.2022 of Ambarnath Plant and is, therefore, not continuing in nature. The filing of petition on 27.02.2023, hence, exceeds the prescribed period of limitation and no sufficient cause has been furnished by Applicant to seek condonation of delay for a further period upto 60 days. The consideration of this Application beyond the prescribed limitation period would prejudice the principles of limitation laid down by the Hon'ble Supreme Court and this Hon'ble Tribunal, and would create undue hardship and uncertainty for Answering Respondent in carrying out its lawful operations. No application seeking condonation of delay has been filed accompanying the Original Application.
21. In *N. Balakrishnan v. M. Krishnamurthy [(1998) 7 SCC 123]*, Hon'ble Supreme Court emphasised on the limitation period to fix lifespan of a legal remedy and observed as follows:

“11. Rules of limitation are not meant to destroy rights of parties. They are meant to see that parties do not resort to dilatory tactics, but seek their remedy promptly. The object of providing a legal remedy is to repair the damage caused by reason of legal injury. The law of

limitation fixes a life-span for such legal remedy for the redress of the legal injury so suffered. Time is precious and wasted time would never revisit. During the efflux of time, newer causes would sprout up necessitating newer persons to seek legal remedy by approaching the courts. So a lifespan must be fixed for each remedy. Unending period for launching the remedy may lead to unending uncertainty and consequential anarchy. The law of limitation is thus founded on public policy. It is enshrined in the maxim interest reipublicae ut sit finis litium (it is for the general welfare that a period be put to litigation). Rules of limitation are not meant to destroy the rights of the parties. They are meant to see that parties do not resort to dilatory tactics but seek their remedy promptly. The idea is that every legal remedy must be kept alive for a legislatively fixed period of time.”

22. In *Medha Patkar v. Ministry of Environment & Forest, Union of India*, [Appeal No. 01 of 2013, judgment dated 11.07.2013], this Hon’ble Tribunal observed that the purpose of limitation is not only to fix the time within which a party must approach this Hon’ble Tribunal but is also intended to bring finality to the orders passed on one hand and preventing endless litigation on the other. Interpreting legal provisions otherwise would expose project proponent, who has spent crores of rupees on project, to uncertainty, danger of unnecessary litigation and even the possibility of jeopardizing the interest of his project after years have lapsed. The bar of limitation not only bars the institution of a petition before the Tribunal, but also results in the accrual of a definite legal right to the other side. Such right cannot be taken away on the mere asking or on the basis of vague averments. Being vigilant of his rights and alive and conscious to the remedy provided are the twin basis for claiming a relief under the principles of limitation.

23. This Hon'ble Tribunal further explained the objective of limitation period in *Sunil Kumar Samanta v. West Bengal Pollution Control Board* [M.A. No. 573 of 2013 in Appeal No. 67 of 2013, judgment dated 24.07.2014] as:

“The policies underlying the law of limitation are ultimately based on justice and convenience and an individual should not live under the threat of a possible action for an indeterminate period since it would be unjust. Prescription of limitation takes in its ambit fairness and expeditious trial. Indefinite uncertainty in relation to bringing an action would be opposed to public policy. This concept is applicable with great emphasis to the environmental jurisprudence where the project proponent may invest large amount for making its project operational. Challenge to such project on the ground that it does not have any Environmental Clearance or otherwise, has to be within a specified time, as otherwise it would not only be unfair but also be seriously prejudicial to the interest of a party. Vigilance in the pursuit of rightful claims should be encouraged so that these are ethical or rational justifications for the law of limitation.”

(C) ANSWERING RESPONDENT IS OPERATING IN COMPLIANCE WITH THE APPLICABLE ENVIRONMENTAL LAWS

24. It is sincerely submitted that Answering Respondent is undertaking operations at Ambernath Plant and R&D Centre at Airoli Office after obtaining and maintaining valid approvals under the applicable environmental laws including Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974,

Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016. Answering Respondent has also ensured regular compliance with conditions prescribed in approvals issued under such laws such as timely filing of annual environment statements and returns for hazardous and biomedical waste management, monitoring of air emissions and effluents generated from plants, disposal of wastes through authorized agencies, installation of online monitoring system and its connection to MPCB's server for effluent monitoring, zero liquid discharge, etc.

25. It is respectfully submitted that Answering Respondent has undertaken testing of the water sample from Chikhholi dam, sewage treatment plant and effluent treatment plant. The report dated 03.07.2023 has been prepared by Aditya Environmental Services Pvt. Ltd., which is an independent laboratory recognized by the Ministry of Environment, Forest and Climate Change ("MoEFCC") and accredited by the National Accreditation Board for Testing and Calibration Laboratories ("NABL"). This laboratory has also received ISO 9001:2015 and ISO 45001:2018 certifications.

True copy of the datasheet providing monitoring results of air emissions and effluent generated during April 2022 to May 2023 is attached herewith as **Annexure R-1/1 at page 257-259**.

True copies of annual environment statement (FY 2021-22), hazardous waste annual return (FY 2021-22) and biomedical waste annual return (calendar year 2021) are attached herewith as **Annexure R-1/2(Colly.) at page 260-274**.

True copies of membership certificate for disposal of hazardous waste and biomedical waste are attached herewith as **Annexure R-1/3(Colly.) at page 275-276**.

True copies of the relevant documents for disposal of hazardous waste during April 2022 to June 2023 are attached herewith as **Annexure R-1/4(Colly.) at page 277-322**.

True copies of invoices for disposal of biomedical waste during April 2022 to May 2023 are attached herewith as **Annexure R-1/5(Colly.) at page 323-345**.

True copies of water sample test reports dated 03.07.2023 along with an excel sheet summarizing the data of these test reports is annexed herewith as **Annexure R-1/6(Colly.) at Page 346-368**.

(D) CERTAIN ISSUES RAISED IN THE PRESENT APPLICATION ARE BEYOND JURISDICTION OF THIS HON'BLE TRIBUNAL

26. It is most respectfully submitted that Applicant has made various allegations, which are albeit denied, including proximity of Ambernath Plant to Chikhloli dam and violations at Airoli Office related to allocation of plot in the Maharashtra Industrial Development Corporation (“MIDC”) industrial area. An application can be filed under Section 14 of the NGT Act if it is a civil case raising substantial questions relating to environment (including enforcement of any legal right relating to environment) arising out of implementation of enactments specified in Schedule I of the NGT Act. Section 2(1)(m) of NGT Act defines ‘substantial question relating to environment’ as:

“(m) "substantial question relating to environment" shall include an instance where,—

(i) there is a direct violation of a specific statutory environmental obligation by a person by which,— _

(A) the community at large other than an individual or group of individuals is affected or likely to be affected by the environmental consequences; or

(B) the gravity of damage to the environment or property is substantial; or

(C) the damage to public health is broadly measurable;

(ii) the environmental consequences relate to a specific activity or a point source of pollution;”

27. Schedule I of NGT Act lays down the following statutes which are covered in NGT’s jurisdiction under Section 14: Water (Prevention and Control of Pollution) Act, 1974; Water (Prevention and Control of Pollution) Cess Act, 1977; Forest (Conservation) Act, 1980; Air (Prevention and Control of Pollution) Act, 1981; Environment (Protection) Act, 1986; Public Liability Insurance Act, 1991; and Biological Diversity Act, 2002.
28. However, it is humbly submitted, while denying these allegations, that the issues pertaining to proximity of Ambernath Plant to the Chikhloli dam and operation of Airoli Office in MIDC industrial area do not raise substantial question relating to environment, or seek enforcement of any legal right relating to environment, arising out of implementation of enactments specified in Schedule I of the NGT Act. It is submitted that, in so far as these issues are concerned, Applicant has not raised any aspect that will be considered as a substantial question relating to environment arising out of implementation of the abovementioned statutes in the NGT Act. Answering Respondent has ensured operation of Airoli Office and Ambernath Plant in compliance with applicable environmental law,

including valid consents and authorizations and environmentally safe disposal of waste materials in accordance with terms and conditions prescribed therein. Hence, these issues are beyond jurisdiction of this Hon'ble Tribunal under Section 14 of the NGT Act.

PARA-WISE REPLY TO THE PRESENT APPLICATION

29. It is humbly submitted that nothing contained in all paragraphs of the present Application ought to be treated as admitted for the want of specific denial.
30. The contents of Para I and II merit no response.
31. The contents of Para III are denied except to the extent that they form a part of the record. It is sincerely submitted that Answering Respondent has been operating Ambernath Plant in compliance with applicable environmental laws since its commencement in 2003. The Consent to Establish for this plant was obtained in 2003 followed by the first CTO in 27.07.2004. Answering Respondent has ensured that it has obtained, maintained and renewed consents and authorizations for operation of this plant. The combined CTO and biomedical and hazardous waste authorization for this plant was obtained for 28.01.2022 for operation of bio-pharmaceutical formulation and small animal testing facility. Answering Respondent applied for the renewal of this CTO and authorization on 25.06.2022, i.e., before expiry of its validity period on 30.06.2022. The requisite fee for renewal was paid to MPCB on 30.06.2022.

True copy of the combined CTO and biomedical and hazardous waste authorization dated 28.01.2022 is attached herewith as **Annexure R-1/7** at page 369-378.

True copy of the application filed for renewal on 25.06.2022 is attached herewith as **Annexure R-1/8** at page 379-395.

True copy of the renewal fee payment receipt dated 30.06.2022 is attached herewith as **Annexure R-1/9** at page 396.

32. It is humbly submitted that, as the application for renewal of the combined CTO and authorization was filed before expiry of its validity, Ambernath Plant can operate during pendency of the renewal application until it is directed otherwise by MPCB. It is also pertinent to note that MPCB found the responses furnished by Answering Respondent in January 2023 satisfactory. MPCB also inspected the Ambernath Plant on 12.01.2023 based on the Applicant's complaint but did not find anything untoward and in fact the said inspection was carried out at the behest of the complaint filed by the present Applicant. Being satisfied with operations at Ambernath Plant, MPCB issued the renewed CTO and authorization on 13.01.2023 and in fact has dealt with all the issues raised by the Applicant in this Application and therefore, the letter of renewed CTO dated 13.01.2023 alone would suffice in dealing with all the contentions raised in this Original Application. It is only after making a thorough inspection of the Plant on 12.01.2023 and finding strict compliance on all issues, that MPCB issued a renewed CTO on the next day i.e., 13.01.2023 itself.

The true copy of the inspection report dated 12.01.2023 is attached herewith as **Annexure R-1/10** at page 397-402.

The true copy of renewed CTO and authorization dated 13.01.2023 is attached herewith as **Annexure R-1/11** at page 403-415.

33. The contents of Para IV are denied except to the extent that they form a part of the record. Central Pollution Control Board (“CPCB”) has issued the direction titled Categorization of Industrial Sectors under Red, Orange, Green and White Category, 2016 (“**2016 Directions**”) to classify industries into different categories based on their pollution potential covering emissions, effluents, hazardous waste generation and consumption of resources. The industries with pollution potential index score from 41 to 59 are categorized as orange industries and those with score of 60 and above are categorized as red industries. Based on these criteria, CPCB has categorized “pharmaceutical formulation and for R&D purpose (for sustained release/ extended release of drugs only and not for commercial purpose)” under entry 74 in the orange category. In any case, it is pertinent to mention that the prerogative to categorize an industry is solely under the purview of the Respondent No. 2 i.e. the MPCB and therefore, the allegations against the Answering Respondents are absolutely ill-founded.
34. The contents of Para V are denied except to the extent that they form a part of the record. It is respectfully submitted that Ambernath Plant is operating in compliance with applicable environmental laws. The allegation relating to the proximity of Ambernath Plant to Chikhloli dam is outside the jurisdiction of this Hon’ble Tribunal in terms of Section 14 of NGT Act.
35. The contents of Para VI are denied except to the extent that they form a part of the record. It is humbly submitted that the Answering Respondent commenced operations of Airoli Office on 16.10.2019 after obtaining prior combined CTO and authorization from MPCB. The allegation relating to allocation of plot in the MIDC industrial area to the Airoli Office for IT/ITES and back office operations activities is outside the jurisdiction of

this Hon'ble Tribunal in terms of Section 14 of NGT Act. In any case, the letter dated 28.12.2018 issued by the Irrigation Department of State of Maharashtra clearly reveals that there is no potential threat of pollution to the dam water and the location of the plant of the Answering Respondent does not fall under the submerged area due to increase in height of the Chikholi dam and a letter to that effect is annexed herewith at **Annexure R-1/12 at page 416-429**.

36. The contents of Para 1 merit no response except the fact that the Applicant does not fall within the definition of an aggrieved person.
37. The contents of Para 2 are denied except to the extent that they form a part of the record. It is humbly submitted that Answering Respondent ensures recycling and complete reuse of the effluent generated from Ambernath Plant within the premises. The trade and sewage wastewater generated at the plant is not discharged outside the premises and is reused within the plant for various purposes. The biomedical and hazardous waste generated at this plant are disposed in an environmentally safe manner through the MPCB authorized agency. Answering Respondent performs environmental monitoring tests at regular intervals and shares these results with MPCB in compliance with the CTO conditions as has been annexed herewith. The Applicant has made this baseless claim without providing any specific evidence to justify this allegation. In any case, all the test reports concerned with the alleged water pollution have been annexed herewith and all the allegations of water pollution have been completely debunked by a report of an independent agency.
38. The contents of Para 3 merit no response.

39. The contents of Para 4 are denied except to the extent that they form a part of the record. It is humbly submitted that Ambernath Plant is engaged in the pharmaceutical formulation activities which are categorized as orange industry in the CPCB's 2016 Directions. In addition, the pollution potential score index of this plant is 55 which indicates that its activities are covered in orange category as per the said directions. MPCB has determined to issue CTO to Ambernath Plant under orange category based on its assessment through information provided in the application and it is only their prerogative and authority to categorize the Plant of the Answering Respondent.
40. The contents of Para 5 are denied except to the extent that they form a part of the record. Answering Respondent is operating in compliance with the applicable environmental laws. The Applicant has made this baseless claim without providing any specific evidence to justify this allegation even after his claims of pollution were debunked when the MPCB inspection was carried out on 12.01.2023 and the renewed CTO was issued on 13.01.2023. Therefore, the Applicant cannot be provided a second chance/innings before this Hon'ble Tribunal to agitate his hackneyed grievances.
41. The contents of Para 6 are denied except to the extent that they form a part of the record. It is humbly submitted that Ambernath Plant is engaged in the pharmaceutical formulation activities which are categorized as orange industry in the CPCB's 2016 Directions. The Applicant has made the baseless claim pertaining to groundwater pollution by activities at Ambernath Plant without providing any specific evidence to justify this allegation and the contents of the allegations are largely repetitive which have been adequately dealt with in the previous paragraphs.

42. The contents of Para 7 to 11 merit no response.
43. The contents of Para 12 and 13 are denied except to the extent that they form a part of the record. It is humbly submitted that Answering Respondent had applied for renewal of the combined CTO and authorization of Ambernath Plant on 25.06.2022 before the expiry of its validity period on 30.06.2022, and also paid the requisite renewal fee to MPCB on 30.06.2022. As the application for renewal of the combined CTO and authorization was filed before expiry of its validity, Ambernath Plant can operate during pendency of the renewal application until it is directed otherwise by MPCB. It is also pertinent to note that MPCB found the responses furnished by Answering Respondent satisfactory and MPCB also inspected Ambernath Plant on 12.01.2023 based on the Applicant's complaint but did not find anything untoward. Being satisfied with operations at Ambernath Plant, MPCB issued the renewed CTO and authorization on 13.01.2023. Therefore, at no point of time can it be alleged that either the applicant or the MPCB were negligent.
44. The contents of Para 14 are denied except to the extent that they form a part of the record. It is humbly submitted that Ambernath Plant is engaged in the pharmaceutical formulation activities which are categorized as orange industry in the CPCB's 2016 Directions. In any case, there have been repeated visits and inspections carried out by the MPCB that would be reflective of the fact that on account of the plant of the Respondent not having a high pollution index, it has been categorized under the "orange" category after due diligence on the part of MPCB.
45. The contents of Para 15 are denied except to the extent that they form a part of the record. It is humbly submitted that Applicant has made the

baseless claim pertaining to groundwater pollution by activities at Ambernath Plant without providing any specific evidence to justify this allegation. Answering Respondent regularly undertakes effluent monitoring at Ambernath Plant and share its results with MPCB, which are within the prescribed parameters. The Ambernath Plant has installed the online monitoring system and connected it to MPCB's server for continuous monitoring of effluent generation and discharge. It is also pertinent to note that Ambernath Plant ensures zero liquid discharge in compliance with CTO conditions, which means that trade and sewage wastewater is not discharged outside the plant premises but treated, recycled and reused within the plant for various activities. The treated trade effluent is recycled and completely reused within the plant premises for cooling, scrubbing, processes and utilities. Only the treated sewage water is reused for gardening purposes in compliance with the CTO conditions.

46. The contents of Para 16 are denied except to the extent that they form a part of the record. Answering Respondent has ensured zero liquid discharge at Ambernath Plant in compliance with the CTO conditions. The treated effluent wastewater is reused within the plant only for activities like process, scrubbing, utilities and cooling. The treated sewage water is reused for cooling and secondary purposes. All these activities are being done in compliance with the CTO conditions. Answering Respondent has ensured water consumption at the plant as per the prescribed quantities in CTO. Applicant has made baseless allegation about inconsistency in water consumption quantity without furnishing any specific evidence. It is pertinent to note the following aspects related to use of treated effluents for gardening at Ambernath Plant, as Applicant has deliberately and mischievously portrayed an incomplete picture about this issue to mislead the Hon'ble Tribunal:

Date of communication	Key aspects mentioned
07.06.2017	Show-cause notice issued by MPCB to Ambernath Plant for <i>inter alia</i> use of treated effluent discharge for gardening purpose.
08.06.2017	<p>Answering Respondent had responded to this notice describing the in-house effluent treatment mechanism which ensure recycling and reuse of treated effluents for processes. Only the excess treated wastewater was being used for gardening after ensuring that such water meets the prescribed standards. Answering Respondent committed to stop the use of treated effluent for gardening and use it only for cooling purposes.</p> <p>It is respectfully submitted that Answering Respondent has not henceforth used treated effluent water for gardening purposes.</p>
13.06.2017	MPCB issued closure direction against Answering Respondent for non-compliance with CTO conditions by using treated effluent for gardening purposes.
15.06.2017	Answering Respondent responded to the closure direction stating that it is engaged in manufacturing and supply of life saving injections and vaccines, which are supplied to government and private health care centres for human healthcare. These products

need to be stored in cold conditions requiring continuous refrigeration and cooling, and they also require continuous water looping. Hence, abrupt closure / disruption of power and water supply would impact not only business but also health of needy patients due to potential shortage in supply of life saving products.

It further mentioned that treated effluent was being used for gardening in accordance with the CTO conditions. CTO dated 21.07.2004 (which was valid till 30.06.2014) mandated recycling and reuse of treated effluent and allowed the use of remaining water for gardening. Similarly, CTO dated 06.05.2011 permitted discharge of treated effluent on land for gardening.

Subsequently, the renewed CTO dated 06.05.2015 allowed use of treated effluent for gardening till commissioning of common effluent treatment plant (“CETP”) in the area. Further, CTOs dated 30.05.2015 and 23.01.2017 required discharge of excess treated effluent to CETP for further treatment. However, MPCB directed the closure of CETP on 02.07.2016, and it also directed Answering Respondent on 07.07.2016 not to discharge any effluent to CETP. Answering Respondent informed MPCB on 09.07.2016 that it is recycling and reusing

	<p>highly purified treated wastewater for various purposes like cooling and gardening and is not discharging any effluent to CETP. MPCB officials inspected the plant and confirmed this aspect. Answering Respondent was using only the excess treated effluent for gardening purposes.</p> <p>The monitoring reports of treated effluent was also furnished to MPCB to showcase that treated effluent complies with prescribed MPCB standards along with drinking water norms of the World Health Organisation and other regulatory bodies.</p>
16.03.2018	MCPB issued a show cause notice stating that Answering Respondent has manufactured fresh batch of products without its permission, and also about the proposed expansion plans.
27.03.2018	Answering Respondent responded to the show-cause notice describing the proposed expansion plan.
19.08.2019	Answering Respondent sent a letter to MPCB seeking permanent restart of the Ambernath Plant, as its current process batch was expected to be completed by December 2019. It has ensured compliance with MPCB's directions and need to plan for the new batch.
03.09.2019	MPCB granted the Answering Respondent consent to resume regular operations after due diligence and satisfaction from their end.

True copies of the abovementioned communications are attached herewith as **Annexure R-1/13(Colly.) at page 430-466**.

47. Based on the communications mentioned above, it is humbly submitted that Answering Respondent was earlier using highly purified treated effluent for gardening purposes in compliance with CTO conditions. However, pursuant to MPCB's directions, it has stopped using such water for gardening. Now, the entire treated effluent is recycled and reused for activities like cooling, process, utilities and scrubbing. No treated effluent is discharged on land within or outside the plant premises. In addition, the treated sewage water is recycled and reused for secondary purposes in compliance with CTO conditions.
48. The contents of Para 17 and 18 are denied except to the extent that they form a part of the record. MPCB has issued CTO to Answering Respondent as an orange category industry based on pharmaceutical formulation activities at Ambernath Plant and its pollution potential index score of 55, which was determined by MPCB through an informed assessment based on the information provided by Answering Respondent in the CTO application. In any case, this issue has been adequately dealt with in the previous paragraphs as well.
49. The contents of Para 19 are denied except to the extent that they form a part of the record. It is humbly submitted that Applicant has made the baseless claim pertaining to disposal of dead animals nearby Chikhloli dam without providing any specific evidence to justify this allegation. Answering Respondent has always ensured to dispose the hazardous and biomedical waste generated at Ambernath Plant through MPCB authorized agencies, which can be substantiated through the invoices and manifest

documents containing details of disposal mechanism of such wastes. The allegation of disposal of dead animals is reflective of the wild and baseless allegations made in the entire application without an iota of evidence being produced therefrom.

50. The contents of Para 20 merit no response.
51. The contents of Para 21 to 26 are denied except to the extent that they form a part of the record. It is respectfully submitted that issues pertaining to proximity of Ambernath Plant to the Chikhholi dam and operation of Airoli Office in MIDC industrial area do not raise substantial question relating to environment or enforcement of any legal right relating to environment arising out of implementation of enactments specified in Schedule I of the NGT Act. Hence, these issues are beyond jurisdiction of this Hon'ble Tribunal under Section 14 of the NGT Act. In any case, there has been no evidence shown of any pollution that has been caused by the answering Respondent and the Applicant has failed to provide any cogent evidence to substantiate his claims. The issue raised by Applicant concerning statutory licenses from Directorate of Industrial Safety & Health falls under the provisions of Factories Act, 1948. It is humbly submitted that the said Act is not specified in Schedule I of the NGT Act and is, therefore, not covered within its jurisdiction under Section 14 of NGT Act. Hence, this Hon'ble Tribunal cannot consider this issue as the same is not germane to the NGT Act.
52. It is humbly submitted that the Answering Respondent commenced operations of Airoli Office on 16.10.2019 after obtaining prior combined CTO and authorization from MPCB. The allegation relating to allocation of plot in the MIDC industrial area to the Airoli Office for IT/ITES and

back office operations activities is outside the jurisdiction of this Hon'ble Tribunal in terms of Section 14 of NGT Act.

PARA-WISE REPLY TO GROUNDS

53. The contents of Ground A to F are vehemently denied. Answering Respondent has been operating at Ambernath Plant and Airoli Office in compliance with the applicable environmental laws. It has obtained and maintained valid approvals under applicable environmental laws and complied with conditions prescribed therein. Applicant has made baseless claims without providing any specific evidence to justify these allegations. By ensuring its operations in compliance with applicable laws, Answering Respondent has significantly contributed to India's healthcare industry over the last 50 years and not violated any person's fundamental rights.

In view of the aforesaid submissions, the Answering Respondent most respectfully prays that this Hon'ble Tribunal may be pleased to dismiss this Application and impose heavy costs on the Applicant for filing a frivolous litigation.



Anupama

RESPONDENT NO. 1

Filed through:



Bhash Mankad, Advocate,

402, Titanium one, Opposite Pakwan Cross Roads, Next to Rajpath Club, SG
Highway, Ahmedabad – 380054

+91-992025048

bhashm@gmail.com

Date: 21.07.2023

Place: Ahmedabad

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN BENCH, PUNE
ORIGINAL APPLICATION NO. 31 OF 2023 (WZ)**



IN THE MATTER OF:

Prasad M. Mulye

..... Applicant

Versus

M/s. Bharat Serums and Vaccines Ltd. & Ors.

..... Respondents

AFFIDAVIT

I, Mrs. Anupama Pai, W/o Mr. Diwakar Pai, aged 54 years, authorized signatory of Respondent No. 1 having office at 3rd Floor, Liberty Tower, Plot No. K-10, behind Thane-191, Kalwa Industrial Estate, Airoli, Navi Mumbai, Maharashtra 400708, do hereby solemnly affirm and declare as under:

1. That I am fully acquainted with the facts and circumstances of the matter and am duly authorized to swear this affidavit on behalf of Respondent No.

1.

2. That the contents of the accompanying Reply filed on behalf of Respondent No. 1 are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.

3. That the Annexures annexed with the accompanying Reply are either true copies of their original or true printouts.

4. I am advised to state that the conditions of Section 65B of the Indian Evidence Act, 1872 are complied with, in filing the accompanying Reply. I state that I have taken printout of the relevant page and information from



the World Wide Web (Internet) as downloaded by me on my computer system and no manipulations have been done. I state that printout(s) were taken using a computer, which was operating properly and under my lawful control. I state that the said computer is being regularly used to send e-mails and electronic communication in the ordinary course of its use.



Anupama Pai D
DEPONENT

Verification:

I, the abovenamed deponent, do hereby verify that all the facts mentioned in the affidavit are true to my knowledge and that no part thereof is false and nothing material has been concealed therefrom.

Verified at Thane on this 19 day of July, 2023.



BEFORE ME

Rajani Pathak
B Sc., LL.M.

NOTARY & ADVOCATE

Ground Floor, Wiedha House,
Behind Aadarsh Sanskar Kendra/Garden,
Oppo. Rationing Office, Court Naka, Thane.
Mob. No. 9930538766 / 9821138766

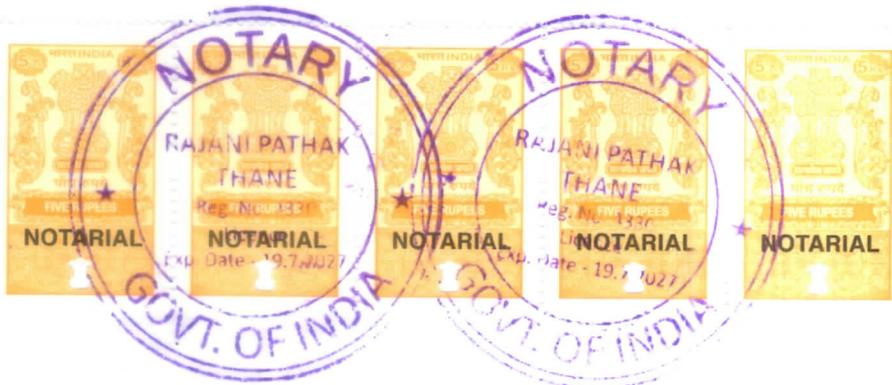


Anupama Pai D
DEPONENT



NOTED & REGISTERED
Sr. No. A8079 2023

19 JUL 2023



ANNEXURE R-1/1

S.N	Area	Parameters	UOM	Limit	Apr-22	May-22	Jun-22	Jul-22	Aug-22	Sep-22	Oct-22	Nov-22	Dec-22	Jan-23	Feb-23	Mar-23	Apr-23	May-23
1	Ambient Air (Main Gate)	PM10	µg/m3	100	73.19	72.22	66.39	56.32	69.44	67.11	61.57	54.4	68.33	70.7	69.78	75.97	66.6	58.78
		PM2.5	µg/m3	60	41.25	42.08	35	37.08	44.17	36.25	39.58	38.33	28.75	30.42	35	37.92	28.75	27.08
		Sulphur Dioxide (SO2)	µg/m3	80	6.13	5.52	<4.0	7.49	6.65	10.92	10.67	13.39	7.08	21.76	16.93	13.33	12.04	11.95
		Nitrogen Dioxide (NO2)	µg/m3	80	8.88	8.37	20.28	<6.0	8.87	13.69	13.94	14.05	12.21	16.82	17.43	12.27	13.71	12.05
		Ammonia	µg/m3	400	<22.0	<22.0	<22.0	<22.0	<22.0	<22.0	<22.0	<22.0	<22.0	<22.0	<22.0	<22.0	<22.0	<22.0
		Lead	µg/m3	1	0.19	BDL	BDL	<0.03	0.08	0.069	0.13	<0.03	<0.03	<0.03	<0.03	<0.03	<0.03	<0.03
		Ozone	µg/m3	100	ND													
		Carbon Monoxide (CO)	mg/m3	2	0.2	0.38	0.32	0.28	0.24	0.38	0.3	0.24	0.28	0.27	0.41	0.36	0.31	0.28
		Benzene	µg/m3	5	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0
		Benzo pyrene	ng/m3	1	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0
		Arsenic	ng/m3	6	0.17	0.63	0.39	0.62	0.66	0.62	0.67	1.07	0.62	0.5	0.09	0.44	0.41	0.4
		Nickel	ng/m3	20	0.24	0.51	0.8	0.68	0.51	0.64	0.65	BDL	0.07	0.46	0.3	0.63	0.68	0.26
		2	Ambient Air (Near Plant back Side - ETP)	PM10	µg/m3	100	62.76	71.63	61.71	56.95	62.17	63.69	54.43	64.68	73.64	71.46	68.33	68.13
PM2.5	µg/m3			60	31.25	42.92	32.5	42.5	27.5	40.83	38.33	50	37.92	32.5	41.25	40.42	25	40.83
Sulphur Dioxide (SO2)	µg/m3			80	7.3	6.63	<4.0	6.98	13.95	13.2	10.65	10.65	10.92	10.51	13.44	8.97	10.49	11.74
Nitrogen Dioxide (NO2)	µg/m3			80	8.67	7.81	21.6	9.01	11.45	13.48	12.78	12.78	13.39	13.11	15.42	15.22	13.43	11
Ammonia	µg/m3			400	<22	<22	<22	<22	<22	<22	<22	<22	<22	<22	<22	<22	<22	<22
Lead	µg/m3			1	0.03	BDL	BDL	<0.03	0.05	BDL	BDL	<0.03	<0.03	<0.03	<0.03	<0.03	<0.03	<0.03
Ozone	µg/m3			100	ND													
Carbon Monoxide (CO)	mg/m3			2	0.34	0.21	0.24	0.34	0.3	0.34	0.31	0.32	0.31	0.3	0.24	0.2	0.21	0.31
Benzene	µg/m3			5	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0
Benzo pyrene	ng/m3			1	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0
Arsenic	ng/m3			6	0.41	0.6	0.31	0.6	0.63	0.45	0.81	0.24	0.46	0.07	0.58	0.52	0.33	0.32
Nickel	ng/m3			20	0.38	0.56	0.97	0.65	0.5	0.6	0.71	BDL	0.48	0.46	0.69	0.56	0.5	0.39
3	Ambient Air (Utility - Near LDO)			PM10	µg/m3	100	63.32	71.96	65.28	50.4	59.85	61.11	71.6	56.15	61.51	74.24	76.39	53.64
		PM2.5	µg/m3	60	36.67	41.67	33.75	33.75	32.5	27.92	40.83	43.33	40.83	38.75	32.92	40.83	20.41	27.92
		Sulphur Dioxide (SO2)	µg/m3	80	7.07	6.19	8.28	9.47	10.68	11.7	11.97	8.07	8.86	12.63	11.84	10.19	13	13.55
		Nitrogen Dioxide (NO2)	µg/m3	80	10.97	8.37	7.29	8.85	7.9	13.8	13.04	7.73	10.71	16.8	13.71	12.37	15.07	9.35
		Ammonia	µg/m3	400	<22	<22	<22	<22	<22	<22	<22	<22	<22	<22	<22	<22	<22	<22
		Lead	µg/m3	1	0.04	BDL	BDL	<0.03	0.07	BDL	0.08	<0.03	<0.03	<0.03	<0.03	<0.03	<0.03	<0.03
		Ozone	µg/m3	100	ND													
		Carbon Monoxide (CO)	mg/m3	2	0.34	0.28	0.24	0.3	0.18	0.31	0.28	0.3	0.21	0.31	0.36	0.31	0.21	0.24
		Benzene	µg/m3	5	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0
		Benzo pyrene	ng/m3	1	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0
		Arsenic	ng/m3	6	0.31	0.59	0.59	0.44	0.3	0.57	0.69	0.11	0.46	0.56	0.44	0.22	0.36	0.67
		Nickel	ng/m3	20	0.4	0.61	0.89	0.67	0.43	0.52	0.62	0.44	0.41	0.62	0.34	0.33	0.42	0.65
		4	Ambient Air (Near Reception Area - ATL)	PM10	µg/m3	100	62.21	66.48	64.35	56.39	62.94	64.02	54.79	62.06	62.63	69.38	64.65	58.26
PM2.5	µg/m3			60	37.08	41.25	29.17	27.92	31.25	37.92	28.08	37.92	25	28.75	26.67	42.08	29.17	27.92
Sulphur Dioxide (SO2)	µg/m3			80	6.18	5.29	5.79	11.93	9.32	12.99	9.59	8.2	12.04	13.12	10.18	12.22	14.42	7.73
Nitrogen Dioxide (NO2)	µg/m3			80	8.95	9.22	20.38	9.93	6.18	13.97	14.91	7.21	11.52	11.04	15.56	13.77	11.6	9.39
Ammonia	µg/m3			400	<22	<22	<22	<22	<22	<22	<22	<22	<22.0	<22.0	<22.0	<22.0	<22.0	<22.0
Lead	µg/m3			1	0.05	BDL	BDL	<0.03	0.06	0.07	0.078	<0.03	<0.03	<0.03	<0.03	<0.03	<0.03	<0.03
Ozone	µg/m3			100	ND													
Carbon Monoxide (CO)	mg/m3			2	0.21	0.31	0.32	0.3	0.22	0.28	0.21	0.2	0.34	0.39	0.21	0.3	0.41	0.31
Benzene	µg/m3			5	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0
Benzo pyrene	ng/m3			1	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0	<1.0
Arsenic	ng/m3			6	0.41	0.56	0.37	1.15	0.6	0.73	0.67	0.13	0.45	0.5	0.46	0.42	0.47	0.6
Nickel	ng/m3			20	0.35	0.56	0.85	1.1	0.28	0.07	0.49	BDL	0.51	0.46	0.35	0.49	0.56	0.66
5	Boiler Stack			Particulate Matters (TPM)	mg/Nm3	150	29.83	30.62	48.19	23.17	21.43	26.52	23.82	18	18.25	14.29	8.12	18.33
		Sulphur Dioxide (SO2)	Kg/Day	1.8	1.8	1.34	0.21	1.47	0.29	0.37	1.1	0.4	ND	1.76	1.06	ND	0.21	1.19
		Nitrogen Dioxide (NO2)	mg/Nm3	150	11.26	10.34	11.31	14.21	18.12	11.26	14.53	ND	14.6	22	18.13	10.15	11.6	13.64
6	DG Stack (600 KVA)	Particulate Matters (TPM)	mg/Nm3	150	35.17	46.17	57.59	19.71	23.33	33.89	39.25	33.49	45.15	48.27	63.33	38.48	49.77	46.91
		Sulphur Dioxide (SO2)	Kg/Day	1	0.098	0.094	0.046	0.052	0.066	0.011	0.08	0.04	ND	0.08	0.06	0.07	0.099	0.11
		Nitrogen Dioxide (NO2)	mg/Nm3	150	17.05	10.82	11.56	12.12	9.82	12.51	14.18	ND	14	24	12.5	18.15	18.34	18.91
7	DG Stack (250KVA)	Particulate Matters (TPM)	mg/Nm3	150	29.12	49.67	45.45	38.2	35.67	43.03	39.52	33.5	44.5	53.48	43.76	42.42	56.67	57.94
		Sulphur Dioxide (SO2)	Kg/Day	1	0.001	0.0022	0.0027	0.002	0.0017	0.002	0.002	ND	ND	0.004	0.0018	0.002	0.003	0.003
		Nitrogen Dioxide (NO2)	mg/Nm3	150	10.29	11.36	12.06	10.75	8.82	12.17	14.31	25	13.3	22	12.5	15.12	11.37	11.91
	DG Stack (Fire Pump)	Particulate Matters (TPM)	mg/Nm3	150	34.74	50.63	46.83	34.83	31.43	56.19	36.33	30.74	44.26	57.3	46.63	37.73	36.33	47.82



ANNEXURE R-1/2 (Colly.)
Maharashtra Pollution Control Board
महाराष्ट्र प्रदूषण नियंत्रण मंडळ

FORM V

(See Rule 14)

Environmental Audit Report for the financial Year ending the 31st March 2022

Unique Application Number

MPCB-ENVIRONMENT_STATEMENT-0000048890

Submitted Date

29-09-2022

PART A

Company Information

Company Name

M/s. Bharat Serums & Vaccines Ltd.

Application UAN number

MPCB-CONSENT-0000078244

Address

Plot K-27 & K-27/1, Additional MIDC ,
Ambernath - East

Plot no

K-27, K-27/1

Taluka

Ambernath

Village

Anandnagar

Capital Investment (In lakhs)

9677.89

Scale

LSI

City

Ambernath

Pincode

421506

Person Name

Kakasaheb Lonkar

Designation

General Manager

Telephone Number

02512627000

Fax Number

02512627000

Email

kakasaheb.lonkar@bsvgroup.com

Region

SRO-Kalyan II

Industry Category

Orange

Industry Type

O74 Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)

Last Environmental statement submitted online

yes

Consent Number

Format 1.0/ROK/UAN No.
00000107780/0/22011001329

Consent Issue Date

2022-01-28

Consent Valid Upto

30-06-2022

Establishment Year

1971

Date of last environment statement submitted

Sep 26 2021 12:00:00:00AM

Industry Category Primary (STC Code) & Secondary (STC Code)

Product Information

Product Name

Injections & Vaccines

Consent Quantity

24000000

Actual Quantity

11312806

UOM

Nos./Y

r-FSH (Recombinant - Follicle Stimulating Hormone)

0.0201

0.0152

Kg/Annum

r-HCG (Recombinant - Human Chronic Gonadotropin)

0.2

0.00

Kg/Annum

mAnti-D (Monoclonal Anti Rho-D Immunoglobulin)

1

0.1125

Kg/Annum

rAnti-D (Recombinant Anti Rho-D Immunoglobulin)

0.6

0.1519

Kg/Annum

By-product Information

By Product Name	Consent Quantity	Actual Quantity	UOM
NA	0	0	Kg/Annum

Part-B (Water & Raw Material Consumption)**1) Water Consumption in m3/day**

Water Consumption for Process	Consent Quantity in m3/day	Actual Quantity in m3/day
Cooling	116.00	98.00
Domestic	87.00	74.00
All others	40.00	35.00
Total	0.00	0.00
	243.00	207.00

2) Effluent Generation in CMD / MLD

Particulars	Consent Quantity	Actual Quantity	UOM
Trade	108.0	94.0	CMD
Domestic	40.0	35.0	CMD

2) Product Wise Process Water Consumption (cubic meter of process water per unit of product)

Name of Products (Production)	During the Previous financial Year	During the current Financial year	UOM
Injections & Vaccines, r-FSH, r-HCG, mAnti-D & rAnti-D	0.007	0.4	CMD

3) Raw Material Consumption (Consumption of raw material per unit of product)

Name of Raw Materials	During the Previous financial Year	During the current Financial year	UOM
Acetic Acid Glacial	5.34	7.99	Ltr/A
Absolute Alcohol	497.79	847.82	Ltr/A
Amphotericin B Xellia	0.89	2.69	Kg/Annum
Amphotericin B Lipid Powder	16.16	9.21	Kg/Annum
Amphotericin B USP Non Micronised	17.09	16.92	Kg/Annum
Benzyl Alcohol BP	10.93	7.80	Ltr/A
Benzyl Alcohol IP	54.46	44.35	Ltr/A
Carboprost Tromethamine (MSN LAB) BLOCK	0.07	0.30	Kg/Annum
Chloroform	334.33	558.00	Ltr/A
Cholesterol HP	11.14	23.75	Kg/Annum
Cresol Meta	0.85	0.95	Ltr/A
Cresol Mixed Isomers	304.37	184.04	Ltr/A
D Mannitol - SIGMA	223.50	290.92	Kg/Annum
Dichloromethane Merck	13.50	36.44	Ltr/A
Dichloromethane Ranchem	9.29	12.14	Ltr/A
Dimyristoyl Phosphatidylcholine DMPC	6.25	10.43	Kg/Annum
Dimyristoyl Phosphatidylglycerol DMPG	2.76	4.61	Kg/Annum

Disodium Hydrogen Phosphate Anh. Canton	9.66	17.58	Kg/Annum
Disodium Hydrogen Phosphate Dihydrate	6.42	3.39	Kg/Annum
Egg Lecithin	12.98	25.61	Kg/Annum
Enoxaparin Sodium	8.93	12.46	Kg/Annum
Gelofusin	41.50	12.50	Ltr/A
Glycerin	24.44	47.45	Kg/Annum
Histamine Hydrochloride	0.00009	0.00	Kg/Annum
L-Histadine	0.06	0.32	Kg/Annum
Human Albumin	10.00	4.20	Ltr/A
Hydrochloric Acid Concentrated (HCL)	676.86	722.05	Ltr/A
Iso Propyl Alcohol	14090.37	12440.92	Ltr/A
Lipoid DSPG-Na	17.86	38.25	Kg/Annum
Lipoid HSPC-3-3	45.27	96.85	Kg/Annum
L-Methionine	0.66	0.75	Kg/Annum
Maltose	31.51	55.25	Kg/Annum
Methanol Extra Pure	591.20	1261.68	Ltr/A
Octanic Acid	2430.40	2445.20	Ltr/A
Pepsin	74.12	64.62	Kg/Annum
Poloxamer 188 (Iutrol F -68)	3.48	1.79	Kg/Annum
Polyvinyl Alcohol	7.20	14.85	Kg/Annum
Pro-Cho 5 CDM 1 L BE 12-766Q	204.00	525.00	Ltr/A
Resomer R 202 H	4.63	9.15	Kg/Annum
Resomer RG 502 H Leprolide	0.03	0.01	Kg/Annum
Resomer RG 752 H Leprolide	4.26	8.78	Kg/Annum
Sodium Acetate Anhydrous	0.27	0.52	Kg/Annum
Sodium Ascorbate	0.12	0.09	Kg/Annum
Sodium Bi Carbonate	4.00	1.08	Kg/Annum
Sodium Carbonate Anhydrous	3.84	2.86	Kg/Annum
Sodium Chloride	3848.83	5354.96	Kg/Annum
Sodium CMC	1.70	2.20	Kg/Annum
Sodium Deoxycholate	13.40	13.42	Kg/Annum
Sodium Dihydrogen Phosphate Dihydrate	2.11	2.63	Kg/Annum
Sodium Hydroxide	1481.14	1959.94	Kg/Annum
Sodium Hydroxide BP/IP (Merck)	1.10	0.53	Kg/Annum
Sodium Hypochlorite	274.90	194.85	Ltr/A
Sodium Thiosulphate	14.44	22.40	Kg/Annum
Soyabean Oil	216.11	420.50	Kg/Annum
Succinic Acid Disodium Hexahydrate	5.73	8.46	Kg/Annum
Sucrose Ferro	541.28	506.36	Kg/Annum
Tert. Butanol	0	0.00	Ltr/A
Thiomersal	0.32	0.38	Kg/Annum

Tri Sodium Citrate	1.12	0.08	Kg/Annum
Tween 20 (Polysorbate 20)	0.42	0.50	Ltr/A
Tween 80 (Polysorbit 80)	0.75	0.58	Ltr/A
Working Cell Bank	2	5.00	Nos./Y
Plasma Snake Venom Antiserum	30843.77	44862.68	Ltr/A
Plasma Rabbits Antiserum	15199.57	8016.80	Ltr/A
Anti-D Immunoglobulin Monoclonal	17.22	9.33	Ltr/A
Follicle Stimulating Hormone FSH	0.03	0.04	Kg/Annum
FSH HP (Bsv Bioscience)	0.04	0.06	Kg/Annum
Menotrophin HP	0.22	0.48	Kg/Annum
Human Chorionic Gonadotropin Bsv Bio	0.33	0.08	Kg/Annum
Human Chorionic Gonadotropin plain	0.00018	0.00	Kg/Annum
Normal Immunoglobulin	588.32	501.04	Ltr/A
Phosphoric Acid (Orthophosphoric Acid)	6.90	5.62	Ltr/A
Polymyxyn B Sulphate Micronised	13.59	20.85	Kg/Annum
Streptokinase Bulk	21.89	6.17	Ltr/A
Tetanus Immunoglobulin	32.31	42.10	Kg/Annum
Urokinase Powder	0.25	0.04	Kg/Annum
Goserelin Acetate	0.02	0.01	Kg/Annum
CUPRIC SULPHATE PENTAHYDRATE	0	0.00	Kg/Annum
MANGANESE SULPHATE MONOHYDRATE	0.007	0.00	Kg/Annum
SULPHURIC ACID	0.10	0.00	Ltr/A
RESOMER RG 503 H	0.02	0.01	Kg/Annum
Leuprolide Acetate	1.16	2.32	Kg/Annum
HYDROCHLORIC ACID Concentrated Ph. Eur.	4.45	7.06	Ltr/A
CHLOROFORM EMPROVE GRADE	591.33	1253.43	Ltr/A
UTI Bulk	356.60	269.77	Kg/Annum
DL-Alfa Tocopherol	0.18	0.37	Kg/Annum
Ultra Glutamine-1	0	0.00	Ltr/A
Urea	39.43	0.00	Kg/Annum
Isopropyl alcohol (IPA) Ph, EU	82.48	0.00	Ltr/A
Potassium Dihydrogen phosphate	0	0.00	Kg/Annum
PEARLITOL PF MANNITOL	23.47	27.95	Kg/Annum
FETAL CLONE 1	470.50	218.00	Ltr/A
Plasma Paste Adsorbant	3.12	0.40	Kg/Annum
Erythrocyte Stroma Adsorbant	5.12	0.64	Kg/Annum
WATER FOR INJECTION 10 ML I.P.	893001.00	1082613.00	Nos./Y
EXCELL - ANTIFOAM	2.93	0.92	Ltr/A
WORKING CELL BANK, MANTI-D	6	2.00	Nos./Y
ALBUTIN 20 %	18.00	8.00	Qnt/Y
CD MEDIA 3	16.61	7.82	Kg/Annum

D(+) GLUCOSE (DEXTROSE)	7.31	4.13	Kg/Annum
Amphotericin B USP Micronised	25.75	48.71	Kg/Annum
Glycine	1610	1847.03	Kg/Annum
Menotrophin	0.15	0.25	Kg/Annum
rHCG Working cell bank	1	0.00	Nos./Y
TRIS (Tromethamine)	3.15	0.99	Kg/Annum
SODIUM HYDROXIDE PH EUR, BP, JP, USP	16.22	4.53	Kg/Annum
SODIUM CHLORIDE BP, EP, JP, USP	0	0.00	Kg/Annum
HYDROCHLORIC ACID USP, BP, EP, JP	0	0.00	Ltr/A
ETHANOL, 100%	0	0.00	Ltr/A
O-PHOSPHORIC ACID, 85% USP, BP, PH.EUR	1.34	0.51	Ltr/A
WORKING CELL BANK, MANTI-D	0	2.00	Nos./Y
SODIUM PHOSPHATE, MONOBASIC , MONOHYD	1.38	0.57	Kg/Annum
SODIUM PHOSPHATE, DIBASIC, HEPTAHYDRATE	7.33	2.57	Kg/Annum
GLYCINE USP	8.65	3.26	Kg/Annum
DME MEDIUM HIGH GLUCOSE	82.18	39.79	Kg/Annum
SODIUM BI CARBONATE UPS FCC	19.67	9.18	Kg/Annum
L-ARGININE, NON-ANIMAL	0.62	0.27	Kg/Annum
L-ASPARAGINE, SUITABLE FOR CELL CULTURE	0.17	0.09	Kg/Annum
L-GLUTAMINE, NON-ANIMAL, POWDER.	1.10	0.50	Kg/Annum
SODIUM PYRUVATE, SUITABLE FOR HYBRIDOMA	0.53	0.25	Kg/Annum
2-MERCAPTOETHANOL	0.04	0.02	Ltr/A
SILDENAFIL CITRATE IP (Virchow)	0.02	0.02	Kg/Annum
DEXTROSE IP (ROQUETTE)	0.16	0.00	Kg/Annum
CITRIC ACID MONOHYDRATE IP (MERCK)	0.05	0.05	Kg/Annum
DISODIUM HYDROGEN PHOSPHATE ANH. MERCK	0	0.00	Kg/Annum
COLISTIMITHATE SODIUM	0.04	0.80	Kg/Annum
CARBOPROST TROMETHAMINE IP	0.36	0.24	Kg/Annum
BALANCD CHO FEED 4 (POWDER)	6.72	4.46	Kg/Annum
L-GLUTAMINE 200 MM	56.90	16.80	Ltr/A
Soyabean Casein Digest Medium	33.00	38.50	Kg/Annum
SODIUM CHLORIDE INJ 1 ML EXTERNAL	832618.00	1279254.00	Nos./Y
SODIUM HYDROXIDE, NF/FCC	0.19	0.00	Kg/Annum
ACETONE USP, BP, EP	0	2.40	Ltr/A
CETRORELIX (AS ACETATE)	0.04	0.01	Kg/Annum
LACTOSE MONOHYDRATE STERILE MEDIA FILL	2	1	Kg/Annum
DME MEDIUM HIGH GLUCOSE 10 L	1.04	0.00	Kg/Annum
DISODIUM SUCCINATE HEXAHYDRATE FINAR	0	0.00	Kg/Annum
NORMAL IMMUNOGLOBULIN BULK (VIRCHOW)	1366.39	1638.81	Ltr/A
SUCROSE PFANSTIEHL	3.58	0.01	Kg/Annum
POLOXAMER 188 EMPROVE	0.52	0.25	Kg/Annum

DISOD. SUCCINATE HEXAHYDRATE PFANSTIEHL	0.10	0.01	Kg/Annum
ETHYL ACETATE EMPROVE ESSENTIAL	0.15	0.00	Kg/Annum
PLASMA RABIES ANTISERUM - EXPORT	2439.83	2059.70	Ltr/A
BALANCD CHO FEED 4 -1L	1.01	0.33	Kg/Annum
CD MEDIA 3 - 5L	1.56	0.20	Kg/Annum
DIPHTHERIA ANTITOXIN PLASMA	0	0.00	Ltr/A
RABIES ANTISERUM PLASMA	1160.89	0.15	Ltr/A
HUMAN CHORIONIC GONADOTROPIN TECHWELL	0.06	0.09	Kg/Annum
R- ANTI D WORKING CELL BANK	9	2.00	Nos./Y
ETHYL ACETATE EMPROVE ESSENTIAL	0	0.00	Kg/Annum
Human chorionic Gonadotrophin Haoran	0.71	0.37	Ltr/A
HUMAN NORMAL IMMUNOGLOBULIN BIO	999.70	93.92	Ltr/A
CD MEDIA 3 100 L	1.96	1.95	Kg/Annum
TRIS (HYDROXYMETHYL AMINOMETHANE)	4.89	0.50	Kg/Annum
Phenol Crystals I.P	0.25	0.13	Kg/Annum
Streptokinase Powder	0.0002	0.30	Kg/Annum

4) Fuel Consumption

Fuel Name	Consent quantity	Actual Quantity	UOM
LDO (ltr/Day)	528054	527447	Ltr/A
Diesel (Ltrs/Day)	2170	5191	Ltr/A

Part-C

Pollution discharged to environment/unit of output (Parameter as specified in the consent issued)

[A] Water

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/Lit) Except PH,Temp,Colour	Percentage of variation from prescribed standards with reasons	Standard	Reason
	Quantity	Concentration	%variation		
pH	0	7.32	0	5.5 - 9.0	-
Suspended Solids	8.8	94	0	100 mg/l	-
BOD	1.5	16.4	0	100 mg/l	-
COD	4.9	52.08	0	250 mg/l	-
Oil & Grease	0.8	9	0	10 mg/l	-
Chlorides	9.6	102.6	0	600 mg/l	-
Sulphates	4.3	45.62	0	1000 mg/l	-
Total Dissolved solid	110.2	1172	0	2100 mg/l	-

[B] Air (Stack)

Pollutants Detail	Quantity of Pollutants discharged (kL/day)	Concentration of Pollutants discharged(Mg/NM3)	Percentage of variation from prescribed standards with reasons	Standard	Reason
	Quantity	Concentration	%variation		

Boiler Stack- Particulate Matters (TPM)	16.1	47.94	0	150 mg/Nm3	-
Boiler Stack- Sulphur Dioxide (SO2)	1.65	0	0	270 Kg/Day	-
DG Stack- Particulate Matters (TPM)	16.4	48.8	0	150 mg/Nm3	-
DG Stack- Particulate Matters (SO2)	0.069	0	0	150 mg/Nm3	-

Part-D

HAZARDOUS WASTES

1) From Process

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
4.1 Oil sludge or emulsion	1.8	0.9374	KL/A
5.1 Used or spent oil	0	0	KL/A
28.1 Process Residue and wastes	13.28464	18.4291	MT/A
28.5 Date-expired products	8.6375	0.132	MT/A
33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	0	0	Nos./Y
28.6 Spent organic solvents	0	0	KL/A
29.5 Spent catalysts	0	0	Nos./Y
28.4 Off specification products	0.4785	0	MT/A
35.3 Chemical sludge from waste water treatment	1.9205	6.7115	MT/A
37.2 Ash from incinerator and flue gas cleaning residue	0.1433	0.534	MT/A
Other Hazardous Waste	0	0	MT/A

2) From Pollution Control Facilities

Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
35.3 Chemical sludge from waste water treatment	1.9205	6.7115	MT/A
37.2 Ash from incinerator and flue gas cleaning residue	0.1433	0.534	MT/A

Part-E

SOLID WASTES

1) From Process

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
Waste Card Board Paper + Scrap Material	59.3	61.52	MT/A

2) From Pollution Control Facilities

Non Hazardous Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
NA	0	0	Kg/Annum

3) Quantity Recycled or Re-utilized within the unit

Waste Type	Total During Previous Financial year	Total During Current Financial year	UOM
0	0	0	Kg

Part-F

Please specify the characteristics(in terms of concentration and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1) Hazardous Waste

Type of Hazardous Waste Generated	Qty of Hazardous Waste	UOM	Concentration of Hazardous Waste
4.1 Oil sludge or emulsion	0.9374	KL/A	Bio Oil
5.1 Used or spent oil	0	KL/A	NA
28.1 Process Residue and wastes	18.4291	MT/A	Organic chemical Mixture
28.5 Date-expired products	0.132	MT/A	Chemical
33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	0	MT/A	NA
35.3 Chemical sludge from waste water treatment	6.7115	MT/A	Organic chemical Mixture
28.6 Spent organic solvents	0	KL/A	NA
37.2 Ash from incinerator and flue gas cleaning residue	0.534	MT/A	Organic chemical Mixture
28.4 Off specification products	0	MT/A	NA
29.5 Spent catalysts	0	MT/A	NA
Other Hazardous Waste	0	MT/A	NA

2) Solid Waste

Type of Solid Waste Generated	Qty of Solid Waste	UOM	Concentration of Solid Waste
Waste Cardboard Boxes + Metal Scrap	61.52	MT/A	NA

Part-G

Impact of the pollution Control measures taken on conservation of natural resources and consequently on the cost of production.

Description	Reduction in Water Consumption (M3/day)	Reduction in Fuel & Solvent Consumption (KL/day)	Reduction in Raw Material (Kg)	Reduction in Power Consumption (KWH)	Capital Investment(in Lacs)	Reduction in Maintenance(in Lacs)
NA	0	0	0	0	0	0

Part-H

Additional measures/investment proposal for environmental protection abatement of pollution, prevention of pollution.

[A] Investment made during the period of Environmental Statement

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacs)
Digital Online Environment Display Board	Compliance & Awareness	5
Replacing LDO to Pipe Natural Gas	Environment & Carbon Foot Print Reduction	40
Green Belt development	Environment & Carbon Foot Print Reduction	1

[B] Investment Proposed for next Year

Detail of measures for Environmental Protection	Environmental Protection Measures	Capital Investment (Lacs)
Substituting Conventional Electricity to Solar Energy	Environment & Carbon Foot Print Reduction	190

Part-I

Any other particulars for improving the quality of the environment.

Particulars

NA

Name & Designation

Kakasaheb Lonkar - General Manager

UAN No:

MPCB-ENVIRONMENT_STATEMENT-0000048890

Submitted On:

29-09-2022



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Form 4

See rules 6(5),13(8),16(6) and 20(2) of Hazardous and other wastes 2016

FORM FOR FILING ANNUAL RETURNS

[To be submitted to state pollution control board/pollution control committee by 30th June of every year for the preceeding period April to march]

Unique Application Number:

MPCB-HW_ANNUAL_RETURN-0000026535

Submitted On:

16-05-2022

Industry Type :

Generator

Submitted for Year:

April 2021 to March 2022

1. Name of the generator/operator of facility

Bharat Serums and Vaccines Ltd

Address of the unit/facility

Plot K-27, K-27 /1 & K-27 Part, Additional MIDC, Ambernath (East), 421506

1b. Authorization Number

Format1.0/ROK/UAN No. 00000107780/O/2201001329

Date of issue

Jan 28, 2022

Date of validity of consent

Jun 30, 2022

2. Name of the authorised person

Venkatesh Chindarkar

Full address of authorised person

Plot K-27, Additional MIDC, Ambernath (East), 421506

Telephone

9920510646

Fax

-

Email

venkatesh.chindarkar@bharatserums.com

3. Production during the year (product wise), wherever applicable

Product Type *	Product Name *	Consented Quantity	Actual Quantity	UOM
Pharmaceuticals formulations	Injection and Vaccines	20.0000	9.427338	Lakhs number/month
Pharmaceuticals formulations	r-FSH (Recombinant - Follicle Stimulating Hormone	0.0090	0.015200952	Kg/Annum
Pharmaceuticals formulations	r-HCG (Recombinant - Human Chronic Gonadotropin)	0.1050	0	Kg/Annum
Pharmaceuticals formulations	mAnti-D (Monoclonal Anti Rho-D Immunoglobulin)	0.3000	0.11246	Kg/Annum
Pharmaceuticals formulations	rAnti-D (Recombinant Anti Rho-D Immunoglobulin)	0.6000	0.15191	Kg/Annum

PART A: To be filled by hazardous waste generators

1. Total Quantity of waste generated category wise

Type of hazardous waste	Waste Name	Consented Quantity	Quantity	UOM
4.1 Oil sludge or emulsion	Oil Sludge Emulsion	2.500	0.9374	KL/Anum
5.1 Used or spent oil	Used /Spent Oil	0.200	0	KL/Anum
28.1 Process Residue and wastes	Process Residue	69.600	18.4291	MTA
28.5 Date-expired products	Date Expired Products	0.100	0.132	MTA
33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	Empty Barrels /container /liner contaminated with hazardous chemicals /wastes	4200.000	0	numbers/anum

35.3 Chemical sludge from waste water treatment	ETP Sludge	6.000	6.7115	MTA
28.6 Spent organic solvents	Spent Solvent	2.400	0	KL/Anum
28.5 Date-expired products	Date Expired Products	0.420	0	KL/Anum
37.2 Ash from incinerator and flue gas cleaning residue	Boiler Ash	1.560	0.534	MTA
29.5 Spent catalysts	Spent Catalyst	10.000	0	numbers/anum
28.4 Off specification products	Off Specification Products	0.600	0	MTA
Other Hazardous Waste	Other Hazardous Waste	0.120	0	MTA

2. Quantity dispatched category wise.

Type of Waste	Quantity of waste	UOM	Dispatched to	Facility Name
4.1 Oil sludge or emulsion	0.9374	KL/Anum	Disposal Facility	Mumbai Waste Management
5.1 Used or spent oil	0	KL/Anum	0	NA
28.1 Process Residue and wastes	18.4291	MTA	Disposal Facility	Mumbai Waste Management Ltd. Taloja
28.5 Date-expired products	0.132	MTA	Disposal Facility	Mumbai Waste Management Ltd. Taloja
33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	0	numbers/anum	0	NA
35.3 Chemical sludge from waste water treatment	6.7115	MTA	0	Mumbai Waste Management Ltd. Taloja
28.6 Spent organic solvents	0	KL/Anum	0	NA
28.5 Date-expired products	0	KL/Anum	0	NA
37.2 Ash from incinerator and flue gas cleaning residue	0.534	MTA	Disposal Facility	Mumbai Waste Management Ltd. Taloja
29.5 Spent catalysts	0	numbers/anum	0	NA
28.4 Off specification products	0	MTA	0	Mumbai Waste Management Ltd. Taloja
Other Hazardous Waste	0	MTA	0	NA

3. Quantity Utilised in-house,If any

Type of Waste	Name of Waste	Quantity of Waste	UOM
	NA	0	KL/Anum

4. Quantity in storage at the end of the year

Type of Waste	Name of Waste	Quantity of Waste	UOM
	NA	0	KL/Anum

5. Quantity disposed in landfills as such and after treatment

Type	Quantity	UOM
Direct landfilling	NA	KL/Anum
Landfill after treatment	NA	KL/Anum

6. Quantity incinerated (if applicable)

UOM
KL/Anum

PART B: To be filled bt Treatment,storage, and disposal facility operators

1.Total Quantity received

UOM

State Name

NA	KL/Anum	Maharashtra
2. Quantity in stock at the beginning of the year	UOM	
NA	KL/Anum	
3. Quantity treated	UOM	
NA	KL/Anum	
4. Quantity disposed in landfills as such and after treatment		
Type	Quantity	UOM
Direct landfilling	NA	KL/Anum
Landfill after treatment	NA	KL/Anum
5. Quantity incinerated (if applicable)	UOM	
NA	KL/Anum	
6. Quantity processed other than specified above	UOM	
NA	KL/Anum	
7. Quantity in storage at the end of the year.	UOM	
NA	KL/Anum	

PART C: To be filled by recyclers or co-processors or other users

1. Quantity of waste received during the year

Waste Name/Category	Country Name	State Name	Quantity of waste received from domestic sources	Quantity of waste imported(If any)	Units
NA	India	Maharashtra	NA	NA	KL/Anum

2. Quantity in stock at the beginning of the year

Waste Name/Category	Quantity	UOM
NA	NA	KL/Anum

3. Quantity of waste recycled or co-processed or used

Name of Waste	Type of Waste	Quantity	UOM
NA	NA	NA	KL/Anum

4. Quantity of products dispatched (wherever applicable)

Name of product	Quantity	UOM
NA	NA	KL/Anum

5. Total quantity of waste generated

Waste name/category	quantity	UOM
NA	NA	KL/Anum

6. Total quantity of waste disposed

Waste name/category	quantity	UOM
NA	NA	KL/Anum

7. Total quantity of waste re-exported (If Applicable)

Waste name/category	quantity	UOM
NA	NA	KL/Anum

8. Quantity in storage at the end of the year

Waste name/category	quantity	UOM
NA	NA	KL/Anum

9. Quantity disposed in landfills as such and after treatment

Type	Quantity	UOM
Direct landfilling	NA	KL/Anum

Landfill after treatment

NA

KL/Anum

10. Quantity incinerated (if applicable)

UOM

NA

KL/Anum

Personal Details

Place

Date

Designation

Ambernath

2020-06-22

Assistant Vice President



Form - IV
(See rule 13)
Bio Medical Waste Annual Return for the Calender Year - 2021

Application Type: Industry	Calender Year 2021	Submit To SRO-Kalyan II
1) Particulars		
i) First Name Venkatesh	ii) Middle Name Vishwanath	iii) Last Name Chindarkar
iv) Designation Assistant Vice President	v) Aadhaar No 678727550318	vi) PAN No AAKPC6704F
vii) Address as per Aadhaar Card C/22, Room No 5, Municipal Colony, Road No. 6, ParkSite, Vikhroli West, Mumbai 400079	viii) Tel. No. 9920510646	ix) Fax No. NA
x) e-mail venkatesh.chindarkar@bharatserums.com	xi) URL of website www.bharatserums.com	
2) Details of the Industry		
i) Name of the Industry Bharat Serums and Vaccines Ltd.	ii) Email venkatesh.chindarkar@bharatserums.com	iii) Name of the contact person Prajwal Rayandekar
iv) Contact No. 9765076267		
3) Address of the Industry		
i) Building Name/Building No./Survey Number Bharat Serums and Vaccines Ltd, Plot K-27	ii) Street / Village Anandnagar, Additional MIDC,	iii) City / Taluka Ambernath
iv) District Thane	v) Pin-Code Number 421506	vi) Near by Landmark
vii) Latitude coordinate 19.175252	viii) Longitude coordinate 73.205861	ix) Ownership Private
Details of valid Combined Consent and BMW Authorization (CCA)		
i)Authorization No. SRO-KALYAN II/BMW_AUTH/1908000179 - 2019	ii)Authorization validity Date Aug 8 2022 12:00:00:AM	
5) Status of Consents under Water Act and Air Act		
i)Consent Number Format 1.0/BO/PSO/CC-1810000404	ii)Consent validity Date Jun 30 2022 12:00:00:AM	
6) Total No of Beds (As per valid Authorization)		
7) Registration Number (e.g. Bombay Nursing Home reg. no.,MSDC,MBTC)		Format 1.0/BO/PSO/CC-1810000404
8) Registration Expiry Date		Jun 30 2022 12:00:00:AM
9) Faculty of Medicine Medical		
10) Name of the Common Bio-Medical Waste Treatment Facility Operator through which wastes are disposed of M/s.Mumbai Waste Management Ltd., Taloja		

11) Details of BMW**i) Authorized BMW Quantity Kg/month (as per valid CCA)**

Yellow 400.00000	Red 26.00000	Blue 25.00000	White 800.00000
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ii) Bio Medical Waste Generated (Kg/month)

Yellow 107.50000	Red 30.23300	Blue	White 725.34000
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iii) Quantity of Biomedical waste given to CBMWTDF (kg/Month)

Yellow 107.5000	Red 30.2330	Blue	White 725.3400	General Solid Waste
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12) Details trainings conducted on BMW**i) Number of trainings conducted on BMW Management.**

3

ii) Number of personnel trained

28

iii) Number of personnel trained at the time of induction**iv) number of personnel not undergone any training so far****v) whether standard manual for training is available?**

Yes

vi) any other information

NA

13) Details of the accident occurred during the year**i) Number of Accidents occurred****ii) Number of the persons affected****iii) Remedial Action taken (Please attach details if any)**

No

iv) Any Fatality occurred, If yes details.

No

14) Liquid waste generated and treatment methods in place. How many times you have not met the standards in a year?

Yes

15) Is the disinfection method or sterilization meeting the log 4 standards? How many times you have not met the standards in a year?

Yes

17) Whether HCE intended to Sale / Handover liquid BMW for R&D purpose

No

Place Ambernath	Designation Assistant Vice President - IR & Admin	Date 16-05-2022
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Sustainability

Mumbai Waste Management Limited
CERTIFICATE OF MEMBERSHIP

M/s. Bharat Serums & Vaccines Ltd.

*is a registered member of
CHW-TSDF at MIDC - Taloja for
safe and secure disposal of
Hazardous waste.*

Membership No: MWML-HZW - AMB - 674

This Certificate is valid up to 31st March 2024

Onkar Kulkarni
Manager - BMD

Somnath Malgar
Director

Manifest For Hazardous And Other Waste

Submitted Date : 23-04-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Limited	Plot K-27, Additional MIDC, Ambarnath - East, 421506	9765076267	prajwal.rayandekar@bharatserums.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000215950	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Taloja, Panvel.	MH-06/AQ-7465	Taloja, MIDC	8422877169	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	23-04-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.274	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	M
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
16				Solid				In Bags. Use Hand gloves, Mask while Handling.				
2	23-04-2022	28.1 Process Residue and wastes	Process Residue	1.8	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
139				S				In Bags. Use Hand gloves, Mask while Handling.				
3	23-04-2022	5.1 Used or spent oil	Spent Oil of DG	0.038	KL	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
2				Liquid				In Drum for disposal.				

Manifest For Hazardous And Other Waste

Submitted Date : 11-05-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Limited	Plot K-27, Additional MIDC, Ambarnath - East, 421506	9765076267	prajwal.rayandekar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000223025	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7465	Talaja, MIDC	8422877169	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	11-05-2022	28.1 Process Residue and wastes	Process Residue	1.89	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
145				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 31-05-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bharatserums.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000230592	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Taloja, Panvel.	MH-06/AQ-7463	Taloja, MIDC	7039344265	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	31-05-2022	28.1 Process Residue and wastes	Process Residue	1.298	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
72				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				
2	31-05-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.28	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
20				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				
3	31-05-2022	28.1 Process Residue and wastes	Process Residue (A07321013)	0.054	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
3				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				
4	31-05-2022	28.1 Process Residue and wastes	Process Residue (A07421012)	0.108	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				

Manifest For Hazardous And Other Waste

Submitted Date : 08-06-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bharatserums.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000233259	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7465	Talaja, MIDC	8999141005	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	08-06-2022	28.1 Process Residue and wastes	Process Residue	0.76	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
37				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	08-06-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.12	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
8				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 16-06-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bharatserums.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000235736	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Taloja, MIDC	7039244265	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	16-06-2022	28.1 Process Residue and wastes	Process Residue	0.71	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
55				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 24-06-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000239207	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Taloja, Panvel.	MH-46/BM-4617	Taloja, MIDC	8828261223	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	24-06-2022	28.1 Process Residue and wastes	Process Residue	0.57	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers		Physical Form		Special Handling Instructions And Additional Information								
45		Semi solid		In Bags. Use Hand gloves, Mask while Handling.								
2	24-06-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.165	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers		Physical Form		Special Handling Instructions And Additional Information								
8		Semisolid		In Bags. Use Hand gloves, Mask while Handling.								

Manifest For Hazardous And Other Waste

Submitted Date : 01-07-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000241868	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-46/BM-5646	Talaja, MIDC	9148455230	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	01-07-2022	28.1 Process Residue and wastes	Process Residue	0.5	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
42				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 11-07-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000244727	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-46/F-1573	Talaja, MIDC	7799554813	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	11-07-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.125	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
6				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				
2	11-07-2022	28.1 Process Residue and wastes	Process Residue	0.345	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
30				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 18-07-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000246572	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Taloja, Panvel.	MH-46/BM-5647	Taloja, MIDC	6370654525	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	18-07-2022	28.1 Process Residue and wastes	Process Residue	0.55	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
46				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 25-07-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000249121	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Taloja, Panvel.	MH-46/BM-5643	Taloja, MIDC	7738407230	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	25-07-2022	28.1 Process Residue and wastes	Process Residue	0.63	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
37				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 29-07-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000250542	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-46/BM-5641	Taloja, MIDC	7620269994	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	28-07-2022	28.1 Process Residue and wastes	Process Residue	0.48	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
36				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 05-08-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000252656	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Taloja, Panvel.	MH-46/BM-5647	Taloja, MIDC	6370654525	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	05-08-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.059	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
3				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				
2	05-08-2022	28.1 Process Residue and wastes	Process Residue	0.631	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	8422877169	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
32				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 12-08-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000254508	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Taloja, MIDC	7039488073	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	12-08-2022	28.1 Process Residue and wastes	Process Residue	0.395	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	6370654525	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
29				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	12-08-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.205	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	6370654525	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
9				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 19-08-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000256209	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	7039488073	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	19-08-2022	28.1 Process Residue and wastes	Process Residue	0.44	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml@ramky.com
Number of Containers		Physical Form		Special Handling Instructions And Additional Information								
37		Semi solid		In Bags. Use Hand gloves, Mask while Handling.								
2	19-08-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.28	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml@ramky.com
Number of Containers		Physical Form		Special Handling Instructions And Additional Information								
12		Semisolid		In Bags. Use Hand gloves, Mask while Handling.								

Manifest For Hazardous And Other Waste

Submitted Date : 26-08-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000258837	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	7639244265	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	26-08-2022	28.1 Process Residue and wastes	Process Residue	0.59	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
51				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	26-08-2022		ETP Sludge	0.34	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
14				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 09-09-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000263764	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-46/BM-5641	Talaja, MIDC	8805154033	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	09-09-2022	28.1 Process Residue and wastes	Process Residue	0.73	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml@ramky.com
Number of Containers		Physical Form		Special Handling Instructions And Additional Information								
60		Semi solid		In Bags. Use Hand gloves, Mask while Handling.								
2	09-09-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.15	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml@ramky.com
Number of Containers		Physical Form		Special Handling Instructions And Additional Information								
8		Semisolid		In Bags. Use Hand gloves, Mask while Handling.								

Manifest For Hazardous And Other Waste

Submitted Date : 17-09-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
venkatesh.chindarkar@bharatserums.com	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000268040	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	7039244266	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	17-09-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.13	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
7				Semi solide				In Bags. Use Hand gloves, Mask while Handling.				
2	17-09-2022	28.1 Process Residue and wastes	Process Residue	0.33	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
28				Semi Solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 23-09-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000270020	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	7039244265	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	23-09-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.13	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
7				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				
2	23-09-2022	28.1 Process Residue and wastes	Process Residue	0.31	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
23				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 30-09-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000272754	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Taloja, Panvel.	MH-06/AQ-7463	Taloja, MIDC	7039244265	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	30-09-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.116	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	6370654525	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
6				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				
2	30-09-2022	28.1 Process Residue and wastes	Process Residue	0.264	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Taloja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	6370654525	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
18				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 08-10-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000274851	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7465	Talaja, MIDC	9082330958	mwml@ramky.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	08-10-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.125	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
5				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				
2	08-10-2022	28.1 Process Residue and wastes	Process Residue	0.265	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml@ramky.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
26				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 14-10-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738167311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000277067	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	7039244265	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	14-10-2022	28.1 Process Residue and wastes	Process Residue	0.29	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	9082330958	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
26				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	14-10-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.12	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	9082330958	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
5				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 21-10-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000279891	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-46/BM-5646	Taloja, MIDC	9148455230	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	21-10-2022	28.1 Process Residue and wastes	Process Residue	0.47	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	9082330958	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
25				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	21-10-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.10	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	9082330958	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
5				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 03-11-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000283009	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Taloja, MIDC	7880385883	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	03-11-2022	28.1 Process Residue and wastes	Process Residue	0.3	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	9082330958	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
27				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 10-11-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000285958	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Taloja, MIDC	8828261192	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	10-11-2022	28.1 Process Residue and wastes	Process Residue	0.125	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
12				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	10-11-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.125	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
6				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 17-11-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000289243	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7465	Talaja, MIDC	7039488073	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	17-11-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.110	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
5				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 24-11-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7386901598	hemant.jain@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000292119	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-46/BM-5641	Taloja, MIDC	7620269994	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	24-11-2022	28.1 Process Residue and wastes	Process Residue	0.313	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
19				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	24-11-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.117	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
5				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 09-12-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	7738168311	kakasaheb.lonkar@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000297896	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	7039244265	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	09-12-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.05	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
2				Semisolid				In Bags. Use Hand gloves, Mask while Handling.				
2	09-12-2022	28.1 Process Residue and wastes	Process Residue	0.12	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
15				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 23-12-2022

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat serums & Vaccines Ltd	Plot K-27, Additional MIDC, Ambarnath - East, 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000303796	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	7620269994	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	23-12-2022	35.3 Chemical sludge from waste water treatment	Process Residue	0.060	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7039244265	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
3				semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	23-12-2022	28.1 Process Residue and wastes	Process Residue	0.160	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.		M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7039244265	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
12				semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 16-01-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat serums & Vaccines Ltd	Plot K-27, Additional MIDC, Ambarnath - East, 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000312969	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-46/BM-5642	Taloja, MIDC	9004647193	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	01-01-1900	28.1 Process Residue and wastes	Process Residue	0.442	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	6370654525	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
33				semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	16-01-2023	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.028	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	6370654525	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
2				semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 23-01-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat serums & Vaccines Ltd	Plot K-27, Additional MIDC, Ambarnath - East, 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000315531	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-46/F-4937	Talaja, MIDC	8976832953	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	23-01-2023	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.038	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
4				semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	01-01-1900	28.1 Process Residue and wastes	Process Residue	0.052	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
5				semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 08-02-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat serums & Vaccines Ltd	Plot K-27, Additional MIDC, Ambernath - East, 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000321095	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-46/BM-4617	Talaja, MIDC	9137285065	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	08-02-2023	28.1 Process Residue and wastes	Process Residue	0.42	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	6370654525	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
28				semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 24-02-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat serums & Vaccines Ltd	Plot K-27, Additional MIDC, Ambernath - East, 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000326868	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Taloja, MIDC	7768870348	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	24-02-2023	28.1 Process Residue and wastes	Process Residue	0.35	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	6370654525	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
32				semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 10-03-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serums & Vaccines Ltd.	Plot K-27, Additional MIDC, Ambernath - East, 421506	8291951899	prashant.patil@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/AS(T)/UAN No.0000142200/CR/2301001317 dated 13/01/2023	MPCB-HW_MANIFEST-0000332357	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	3039244265	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	10-03-2023	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.118	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
9				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	10-03-2023	28.1 Process Residue and wastes	Process Residue	0.472	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
37				Semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 17-03-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat serums & Vaccines Ltd	Plot K-27, Additional MIDC, Ambarnath - East, 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000334788	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	7620269994	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	17-03-2023	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.037	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	9598761429	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
2				semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	17-03-2023	28.1 Process Residue and wastes	Process Residue	0.41	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	9598761429	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
22				semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 07-04-2023

Apply as Generator

Unit Name	Plant Name	Submit To
Bharat Serums & Vaccines Ltd	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat serums & Vaccines Ltd	Plot K-27, Additional MIDC, Ambarnath - East, 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000344671	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	8264144593	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	01-01-1900	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.105	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
7				semi solid				In Bags. Use Hand gloves, Mask while Handling.				
2	07-04-2023	28.1 Process Residue and wastes	Process Residue	0.755	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
56				semi solid				In Bags. Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 10-04-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serum & Vaccines Ltd	Bharat Serums and Vaccines Limited Plot No. K-27, Anand Nagar, M.I.D.C. Ambarnath Thane 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/ROK/UAN No. 00000107780/O/2201001329 dt. 28/01/22	MPCB-HW_MANIFEST-0000345341	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-46/BM-4701	Taloja, MIDC	8928830805	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	10-04-2023	28.4 Off specification products	Chemicals	0.205	MT	CHWTSDf	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
5				semi solid				Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 14-04-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serum & Vaccines Ltd	Bharat Serums and Vaccines Limited Plot No. K-27, Anand Nagar, M.I.D.C. Ambarnath Thane 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/AS(T)/UAN No.0000142200/CR/2301001317	MPCB-HW_MANIFEST-0000347302	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-46/F-1573	Taloja, MIDC	7400461793	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	14-04-2023	35.3 Chemical sludge from waste water treatment	ETP Waste	0.039	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
2				semi solid				Use Hand gloves, Mask while Handling.				
2	01-01-1900	28.1 Process Residue and wastes	Process Residue	0.341	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
24				Semi Solid				Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 22-04-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serum & Vaccines Ltd	Bharat Serums and Vaccines Limited Plot No. K-27, Anand Nagar, M.I.D.C. Ambarnath Thane 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/AS(T)/UAN No.0000142200/CR/2301001317	MPCB-HW_MANIFEST-0000350686	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-46/BM-5641	Taloja, MIDC	9559381745	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	22-04-2023	28.1 Process Residue and wastes	Chemicals	0.270	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Taloja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
21				semi solid				Use Hand gloves, Mask while Handling.				
2	01-01-1900				MT	CHWTSDF		Maharashtra				

Manifest For Hazardous And Other Waste

Submitted Date : 05-05-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serum & Vaccines Ltd	Bharat Serums and Vaccines Limited Plot No. K-27, Anand Nagar, M.I.D.C. Ambernath Thane 421506=	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/AS(T)/UAN No.0000142200/CR/2301001317	MPCB-HW_MANIFEST-0000354703	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	8264144593	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	05-05-2023	28.1 Process Residue and wastes	Process Residue & waste	0.60	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
64				semi solid				Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 12-05-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serum & Vaccines Ltd	Bharat Serums and Vaccines Limited Plot No. K-27, Anand Nagar, M.I.D.C. Ambarnath Thane 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/AS(T)/UAN No.0000142200/CR/2301001317	MPCB-HW_MANIFEST-0000357178	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	7039244265	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	12-05-2023	28.1 Process Residue and wastes	Process Residue & waste	0.490	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
45				Semi Solid				Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 19-05-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serum & Vaccines Ltd	Bharat Serums and Vaccines Limited Plot No. K-27, Anand Nagar, M.I.D.C. Ambarnath Thane 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/AS(T)/UAN No.0000142200/CR/2301001317	MPCB-HW_MANIFEST-0000359927	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	8591321502	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	19-05-2023	28.1 Process Residue and wastes	Process Residue & waste	0.72	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
56				Semi Solid				Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 26-05-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serum & Vaccines Ltd	Bharat Serums and Vaccines Limited Plot No. K-27, Anand Nagar, M.I.D.C. Ambarnath Thane 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/AS(T)/UAN No.0000142200/CR/2301001317	MPCB-HW_MANIFEST-0000362538	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	7039488073	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	26-05-2023	35.3 Chemical sludge from waste water treatment	ETP Waste	0.061	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
5				Semi Solid				Use Hand gloves, Mask while Handling.				
2	26-05-2023	28.1 Process Residue and wastes	Process Residue & waste	0.199	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
15				Semi Solid				Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 02-06-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serum & Vaccines Ltd	Bharat Serums and Vaccines Limited Plot No. K-27, Anand Nagar, M.I.D.C. Ambarnath Thane 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/AS(T)/UAN No.0000142200/CR/2301001317	MPCB-HW_MANIFEST-0000365218	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	9833223463	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	02-06-2023	28.1 Process Residue and wastes	Process Residue & waste	0.230	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
16				Semi Solid				Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 10-06-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serum & Vaccines Ltd	Bharat Serums and Vaccines Limited Plot No. K-27, Anand Nagar, M.I.D.C. Ambarnath Thane 421506	8291951899	prashant.joshi@bsvgroup.com

Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/AS(T)/UAN No.0000142200/CR/2301001317	MPCB-HW_MANIFEST-0000368576	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	7039244265	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	10-06-2023	28.1 Process Residue and wastes	Process Residue & waste	0.380	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
28				Semi Solid				Use Hand gloves, Mask while Handling.				

Manifest For Hazardous And Other Waste

Submitted Date : 16-06-2023

Apply as Generator

Unit Name	Plant Name	Submit To
M/s. Bharat Serums & Vaccines Ltd.	M/s Bharat Serums & Vaccines Ltd.	SRO-Kalyan II

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Bharat Serum & Vaccines Ltd	Bharat Serums and Vaccines Limited Plot No. K-27, Anand Nagar, M.I.D.C. Ambarnath Thane 421506	8291951899	prashant.joshi@bsvgroup.com

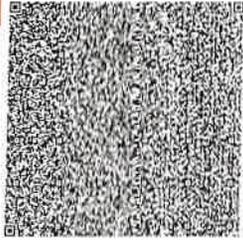
Sender authorisation No	Manifest Document No	Membership No (If any)
Format1.0/AS(T)/UAN No.0000142200/CR/2301001317	MPCB-HW_MANIFEST-0000370548	MWML-HzW-AMB-674

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
Mumbai Waste Management Limited, Plot No. P - 32 and P - 32 (part), MIDC, Talaja, Panvel.	MH-06/AQ-7463	Talaja, MIDC	6307643278	mwml.tpt@resustainability.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	16-06-2023	28.1 Process Residue and wastes	Process Residue & waste	0.600	MT	CHWTSDF	M/s. Mumbai Waste Management Ltd. (MWML), Talaja, Raigad.	Maharashtra	M/s. Mumbai Waste Management Ltd. (MWML)	Talaja, Raigad.	7880385883	mwml.tpt@resustainability.com
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
48				Semi Solid				Use Hand gloves, Mask while Handling.				

ANNEXURE R-1/5 (Colly.)

Mumbai Waste Management Ltd,
Plot No.P-32, Bohind Galaxy Surfactants,MIDC Taloja, Panvel
Taluka
Ralgad Dist,410208,Maharashtra,India
Ph: 02227401468,flnancomwml@ramky.com



TAX INVOICE

IRN No : 0d547da1eac84b81decc59276230b24283be9ef9ff2dbddc44f36f075d4917b2

IRN Acknowledgement No : 122214073202347

Acknowledgement Date & Time : 31-08-2022/23:59:00

GSTIN : 27AACM0026A1Z9	E Way Bill No :
Document No. : 1500011924	Transporter Name :
Invoice Date : 31.08.2022	Transporter GSTIN :
GSTIN Invoice No. : MH0020017532	Vehicle Number : Vehicle Type :
Member ship No. : NVM2042	GR/LR Number : GR/LR Date :
State : Maharashtra	E Way Bill Validity : -
State Code : 27	Place of Supply : Maharashtra Manifest : As per statomnt

Details of Receiver	Billed To :	Details of Consignee	Shipped To :
Name: Bharat Serums And Vaccines Limited			
Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India	Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India	Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India	Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India
GSTIN/UIN : 27AAACA5081C1Z3	GSTIN/UIN : 27AAACA5081C1Z3	PAN : AAACA5081C	PAN : AAACA5081C
State: Maharashtra	State Code: 27	State: Maharashtra	State Code: 27

Name of the Project :	Mumbai Waste Management Ltd.
Value of the Contract:	
Contract Ref. :	
Billing Period :	01-04, 2022 TO 30-04, 2022
Reference No.:	KG/0113

SL.No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Less: Discount	Taxable Value	CGST		SGST		IGST	
									Rate %	Amount	Rate %	Amount	Rate %	Amount
1	Non-hazardous waste treatment and disposal services	999433	KG	2270.000	76.10	172747.00	0.00	172747.00	0.00	0.00	0.00	0.00	0.00	0.00
2	Non-hazardous waste treatment and disposal services	999433	NOS	3.000	5000.00	15000.00	0.00	15000.00	0.00	0.00	0.00	0.00	0.00	0.00
Total :						187747.00	0.00	187747.00	0.00	0.00	0.00	0.00	0.00	

Total Invoice Amount in Words:	Total Amount Before Tax :	187,747.00
One Lakh Eighty Seven Thousand Seven Hundred Forty Seven Rupees	Add : CGST :	0.00
	Add : SGST :	0.00
	Add : IGST :	0.00
	Tax Amount : GST :	0.00
	Invoice Value :	187,747.00
	TCS # :	0.00

Bank Details :	AXIS BANK LTD-OLD	Total Invoice Value (Round Off) :	187,747.00
Bank Account Number :	036010200004657	GST Payable on Reverse Charge :	N/A
Bank Branch IFSC :	UTIB0000036	CGST On Rev. Charges Mechanisem :	N/A
		SGST On Rev. Charges Mechanisem :	N/A
Terms and Conditions :		Company CIN :	U90001TG2001PLC03782
"Refer Annexure-1 for Quantity & Rates details"		Certified that the particulars Given above are true and correct.	
As Applicable in Declarations		For Mumbai Waste Management L	
# TCS as applicable w.e.f. 01.10.2020	(Company Seal)	Authorised Signatory	

[E&OE]

This is a Computer Genrated Invoice

Mumbai Waste Management Ltd,
Plot No.P-32, Bohind Galaxy Surfactants,MIDC Taloja, Panvel
Taluka
Raigad Dist,410208,Maharashtra,India
Ph: 02227401468,financomwml@ramky.com



TAX INVOICE

IRN No : 2321a7648ff6c57ff97fc92d5173896a031338b9804c8c90000568d68ace4d23

IRN Acknowledgement No : 122214073202365

Acknowledgement Date & Time : 31-08-2022/23:59:00

GSTIN : 27AACDM0026A1Z9		E Way Bill No :													
Document No. : 1500011926		Transporter Name :													
Invoice Date : 31.08.2022		Transporter GSTIN :													
GSTIN Invoice No. : MH0020017534		Vehicle Number :													
Member ship No: : NVM2042		Vehicle Type :													
State : Maharashtra		GR/LR Number :													
State Code : 27		GR/LR Date :													
E Way Bill Validity : -		Place of Supply : Maharashtra													
Manifest : As per statement															
Details of Receiver		Billed To :													
Details of Consignee		Shipped To :													
Name: Bharat Serums And Vaccines Limited		Name: Bharat Serums And Vaccines Limited													
Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India		Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India													
GSTIN/UIN : 27AAACA5081C1Z3		GSTIN/UIN : 27AAACA5081C1Z3													
PAN : AAACA5081C															
State: Maharashtra		State: Maharashtra													
State Code: 27		State Code: 27													
Name of the Project : Mumbai Waste Management Ltd.															
Value of the Contract:															
Contract Ref. :															
Billing Period : 01.06.2022 TO 30.06.2022															
Reference No.: KG/0115															
SL.No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Less: Discount	Taxable Value	CGST		SGST		IGST		
1	Non-hazardous waste treatment and disposal services	999433	KG	2310.000	76.10	175791.00	0.00	175791.00	Rate %	Amount	Rate %	Amount	Rate %	Amount	
									0.00	0.00	0.00	0.00	0.00	0.00	
2	Non-hazardous waste treatment and disposal services	999433	NOS	5.000	5000.00	25000.00	0.00	25000.00	0.00	0.00	0.00	0.00	0.00	0.00	
Total :						200791.00	0.00	200791.00	0.00	0.00	0.00	0.00	0.00	0.00	
Total Invoice Amount in Words:								Total Amount Before Tax :				200,791.00			
Two Lakh Seven Hundred Ninety One Rupees								Add : CGST :				0.00			
								Add : SGST :				0.00			
								Add : IGST :				0.00			
								Tax Amount : GST :				0.00			
								Invoice Value :				200,791.00			
								TCS # :				0.00			
Bank Details :								Total Invoice Value (Round Off) :				200,791.00			
AXIS BANK LTD-OLD								GST Payable on Reverse Charge :				N/A			
Bank Account Number : 036010200004657								CGST On Rev. Charges Mechanisem :				N/A			
Bank Branch IFSC : UJIBVVVV36								SGST On Rev. Charges Mechanisem :				N/A			
Terms and Conditions :								Company CIN :				UR0001TG2001PI G03782			
"Refer Annexure-1 for Quantity & Rates details"								Certified that the particulars Given above are true and correct.							
As Applicable in Declarations								For Mumbai Waste Management L							
# TCS as applicable w.e.f. 01.10.2020								(Company Seal)							
								Authorised Signatory							

[E&OE]

This is a Computer Generated Invoice

Mumbai Waste Management Ltd,
Plot No.P-32, Bohind Galaxy Surfactants,MIDC Taloja, Panvel
Taluka
Ralgad Dist,410208,Maharashtra,India
Ph: 02227401468,flnancmwmml@ramky.com



TAX INVOICE

IRN No : c2f0099a312d0ac8197ab6b7c7172bc24bb0b8dd91c623db9da92959b827cof

IRN Acknowledgement No : 122214073202383

Acknowledgement Date & Time : 31-08-2022/23:59:00

GSTIN : 27AACDM0026A1Z9		E Way Bill No :													
Document No. : 1500011927		Transporter Name :													
Invoice Date : 31.08.2022		Transporter GSTIN :													
GSTIN Invoice No. : MH0020017535		Vehicle Number :													
Member ship No: : NVM2042		Vehicle Type :													
State : Maharashtra		GR/LR Number :													
State Code : 27		GR/LR Date :													
		E Way Bill Validity : -													
		Place of Supply : Maharashtra													
		Manifest : As per statement													
Details of Receiver		Billed To :													
Details of Consignee		Shipped To :													
Name: Bharat Serums And Vaccines Limited		Name: Bharat Serums And Vaccines Limited													
Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE		Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE													
AMBERNATH 421204 Maharashtra India		AMBERNATH 421204 Maharashtra India													
GSTIN/UIN : 27AAACA5081C1Z3		GSTIN/UIN : 27AAACA5081C1Z3													
State: Maharashtra		State: Maharashtra													
State Code: 27		State Code: 27													
Name of the Project : Mumbai Waste Management Ltd,															
Value of the Contract:															
Contract Ref. :															
Billing Period : 01.07.2022 TO 17.07.2022															
Reference No.: KG/0116															
SL.No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Less: Discount	Taxable Value	CGST		SGST		IGST		
1	Non-hazardous waste treatment and disposal services	999433	KG	850.000	76.10	64685.00	0.00	64685.00	Rate %	Amount	Rate %	Amount	Rate %	Amount	
									0.00	0.00	0.00	0.00	0.00	0.00	
2	Non-hazardous waste treatment and disposal services	999433	NOS	2.000	5000.00	10000.00	0.00	10000.00	0.00	0.00	0.00	0.00	0.00	0.00	
Total :						74685.00	0.00	74685.00	0.00	0.00	0.00	0.00	0.00	0.00	
Total Invoice Amount in Words:								Total Amount Before Tax :				74,685.00			
Seventy Four Thousand Six Hundred Eighty Five Rupees								Add : CGST :				0.00			
								Add : SGST :				0.00			
								Add : IGST :				0.00			
								Tax Amount : GST :				0.00			
								Invoice Value :				74,685.00			
								TCS # :				0.00			
Bank Details :								Total Invoice Value (Round Off) :				74,685.00			
AXIS BANK LTD-OLD								GST Payable on Reverse Charge :				N/A			
Bank Account Number : 036010200004657								CGST On Rev. Charges Mechanisem :				N/A			
Bank Branch IFSC : UTIB0000036								SGST On Rev. Charges Mechanisem :				N/A			
Terms and Conditions :								Company CIN :				U90001TG2001PLC03782			
"Refer Annexure-1 for Quantity & Rates details"								Certified that the particulars Given above are true and correct.							
As Applicable in Declarations								For Mumbai Waste Management L							
# TCS as applicable w.e.f. 01.10.2020								(Company Seal)				Authorised Signatory			
IE&OE															

This is a Computer Genrated Invoice

Mumbai Waste Management Ltd,
Plot No.P-32, Behind Galaxy Surfactants,MIDC Taloja, Panvel
Taluka
Ralgad Dist,410208,Maharashtra,India
Ph: 02227401468,flncomwml@ramky.com



TAX INVOICE

IRN No : 760df218fe58d6e2e64a361a3256362795d791644d0f492d0308d208e901842a

IRN Acknowledgement No : 122214073202408

Acknowledgement Date & Time : 31-08-2022/23:59:00

GSTIN : 27AADCM0026A1Z9		E Way Bill No :													
Document No. : 1500011928		Transporter Name :													
Invoice Date : 31.08.2022		Transporter GSTIN :													
GSTIN Invoice No. : MH0020017536		Vehicle Number :													
Member ship No: : NVM2042		Vehicle Type :													
State : Maharashtra		GR/LR Number :													
State Code : 27		GR/LR Date :													
E Way Bill Validity :		E Way Bill Validity :													
Place of Supply : Maharashtra		Manifest : As per statement													
Details of Receiver		Billed To :													
Details of Consignee		Shipped To :													
Name: Bharat Serums And Vaccines Limited		Name: Bharat Serums And Vaccines Limited													
Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India		Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India													
GSTIN/UIN : 27AAACA5081C1Z3		GSTIN/UIN : 27AAACA5081C1Z3													
State: Maharashtra		PAN : AAACA5081C													
State Code: 27		State: Maharashtra													
State Code: 27		State Code: 27													
Name of the Project : Mumbai Waste Management Ltd,															
Value of the Contract:															
Contract Ref. :															
Billing Period : 18-07-2022 TO 31-07-2022															
Reference No.: KG/0117															
SL.No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Less: Discount	Taxable Value	CGST		SGST		IGST		
									Rate %	Amount	Rate %	Amount	Rate %	Amount	
1	Hazardous waste treatment and disposal services	999432	KG	1130.000	76.10	85993.00	0.00	85993.00	6.00	5159.58	6.00	5159.58	0.00	0.00	
2	Hazardous waste treatment and disposal services	999432	NOS	2.000	5000.00	10000.00	0.00	10000.00	6.00	600.00	6.00	600.00	0.00	0.00	
Total :						95993.00	0.00	95993.00		5759.58		5759.58		0.00	
Total Invoice Amount in Words:						Total Amount Before Tax :						95,993.00			
One Lakh Seven Thousand Five Hundred Twelve Rupees Sixteen Paise						Add : CGST :						5,759.58			
						Add : SGST :						5,759.58			
						Add : IGST :						0.00			
						Tax Amount : GST :						11,519.16			
						Invoice Value :						107,512.16			
						TCS # :						0.00			
Bank Details :						Total Invoice Value (Round Off) :						107,512.16			
AXIS BANK LTD-OLD						GST Payable on Reverse Charge :						N/A			
Bank Account Number : 036010200004657						CGST On Rev. Charges Mechanisem :						N/A			
Bank Branch IFSC : UTIB0000036						SGST On Rev. Charges Mechanisem :						N/A			
Terms and Conditions :						Company CIN :						U90001TG2001PLC03782			
"Refer Annexure-1 for Quantity & Rates details"						Certified that the particulars Given above are true and correct.									
As Applicable in Declarations						For Mumbai Waste Management L									
# TCS as applicable w.e.f. 01.10.2020						(Company Seal)						Authorised Signatory			
[E&OE]															

This is a Computer Genrated Invoice

Bharat Serums

GRN/Serial No. - Slip

Serial No. : ###MP0117102224559
vendor No. : VEN#0000700297
Total Invoice Amt. : 226590.56
CURRENCY: INR



ET#0033

CC#1991000250

IV#1500014072

DT#20220930

HSN#999432

US#1001717

EM#

Prepared By

Kakasaheb Lonkar

A blue ink signature of Kakasaheb Lonkar, written in a cursive style, located below the name.

A blue ink signature, likely of the person approving the document, written in a cursive style.

Approved By



Invoice Number : 1500014072
 Invoice Reference Number : KG/0133

ANNEXURE : 1

Sl.No.	Name of Product / Service	HSN/SAC Code	QTY.	Rate	UOM	Amount
1	Service Charge Qty Basis-Pvt Hospitals	999432	2330.000	76.10	KG	177313.00
2	Transportation	999432	5.000	5000.00	NOS	25000.00

Declaration:-

Pay your Bills Within 7 Days through A/C payees cheque or DD in favour of MUMBAI WASTE MANAGEMENT LIMITED

If payment is not made before 25th of the following month for which bill is related, interest @ 1%p.m. should be calculated and paid along with the bill.

Cash Payment not accepted



MUMBAI WASTE MANAGEMENT LIMITED, TALOJA
 MIDC-TALOJA, TAL: PANVEL, PLOT NO. P-32, BEHIND GALAXY SURFACTANTS,
 DIST. RAIGAD., 410208
WEIGHMENT SLIP



Tracking Number : 0041010401
 Transporter Name : MWML
 Material Desc :
 PO Number :
 Vendor Name : MWML BIO MEDICAL
 Location : AMBERNATH
 Driver Name : BIRJU
 Driver Mobile Number : 9101406385
 Vehicle Number : MH46-AR-1840
 Remarks : BIO MEDICAL
 WASTE

Gross Weight: 5,040.000 (Kg) 02.09.2022 / 16:14:14 Vaibhav Mhatre
 Tare Weight: 4,550.000 (Kg) 02.09.2022 / 16:46:10 Vaibhav Mhatre
 Net Weight: 490.000 (Kg)

[Party Signature]

Vaibhav Mhatre (Operator)



MUMBAI WASTE MANAGEMENT LIMITED, TALOJA
 MIDC-TALOJA, TAL: PANVEL, PLOT NO. P-32, BEHIND GALAXY SURFACTANTS,
 DIST. RAIGAD., 410208
WEIGHMENT SLIP

Tracking Number : 0041010570
 Transporter Name : MWML
 Material Desc :
 PO Number :
 Vendor Name : MWML BIO MEDICAL
 Location : AMBERNATH
 Driver Name : BIRJU
 Driver Mobile Number : 9101406385
 Vehicle Number : MH46-AR-1840
 Remarks : BIO MEDICAL
 WASTE

Gross Weight: 5,070.000 (Kg) 09.09.2022 / 15:13:54 Vaibhav Mhatre
 Tare Weight: 4,500.000 (Kg) 10.09.2022 / 08:25:16 Vaibhav Mhatre
 Net Weight: 570.000 (Kg)

[Party Signature]

Vaibhav Mhatre (Operator)



MUMBAI WASTE MANAGEMENT LIMITED, TALOJA
 MIDC-TALOJA, TAL: PANVEL, PLOT NO. P-32, BEHIND GALAXY SURFACTANTS,
 DIST. RAIGAD,, 410208
WEIGHMENT SLIP



Sustainability

Tracking Number : 0041010712
 Transporter Name : MWML
 Material Desc :
 PO Number :
 Vendor Name : MWML BIO MEDICAL
 Location : AMBERNATH
 Driver Name : BIRJU
 Driver Mobile Number : 9101406385
 Vehicle Number : MH46-AR-1840
 Remarks : BIO MEDICAL
 WASTE

Gross Weight: 4,870.000 (Kg)
 Tare Weight: 4,540.000 (Kg)
 Net Weight: 330.000 (Kg)
 15.09.2022 / 14:03:37 Vaibhav Mhatre
 15.09.2022 / 14:55:33 Vaibhav Mhatre

[Party Signature]

Vaibhav Mhatre (Operator)



MUMBAI WASTE MANAGEMENT LIMITED, TALOJA
 MIDC-TALOJA, TAL: PANVEL, PLOT NO. P-32, BEHIND GALAXY SURFACTANTS,
 DIST. RAIGAD,, 410208
WEIGHMENT SLIP

Tracking Number : 0041010910
 Transporter Name : MWML
 Material Desc :
 PO Number :
 Vendor Name : MWML BIO MEDICAL
 Location : AMBERNATH
 Driver Name : BIRJU
 Driver Mobile Number : 9171473695
 Vehicle Number : MH46-AR-1840
 Remarks : BIO MEDICAL
 WASTE

Gross Weight: 5,060.000 (Kg)
 Tare Weight: 4,510.000 (Kg)
 Net Weight: 550.000 (Kg)
 23.09.2022 / 16:48:39 Vaibhav Mhatre
 23.09.2022 / 17:43:46 Vaibhav Mhatre

[Party Signature]

Vaibhav Mhatre (Operator)



MUMBAI WASTE MANAGEMENT LIMITED, TALOJA
 MIDC-TALOJA, TAL: PANVEL, PLOT NO. P-32, BEHIND GALAXY SURFACTANTS,
 DIST. RAIGAD,, 410208
WEIGHMENT SLIP



Tracking Number :	0041011053	Driver Name	: BIRJU
Transporter Name :	MWML	Driver Mobile Number :	9101406385
Material Desc :		Vehicle Number :	MH46-AR-1840
PO Number :		Remarks :	BIO MEDICAL
Vendor Name :	MWML BIO MEDICAL	WASTE	
Location :	AMBERNATH		

Gross Weight:	4,880.000 (Kg)	29.09.2022 / 15:05:53	Vaibhav Mhatre
Tare Weight:	4,490.000 (Kg)	29.09.2022 / 15:48:50	Vaibhav Mhatre
Net Weight:	390.000 (Kg)		

Party Signature |

Vaibhav Mhatre (Operator)

Mumbai Waste Management Ltd,
Plot No.P-32, Behind Galaxy Surfactants,MIDC Taloja, Panvel
Taluka
Raigad Dist,410208,Maharashtra,India
Ph: 02227401468,financemwml@ramky.com



TAX INVOICE

IRN No : 9505d31f8918e9e71ea17b0ac1c34c3b4e99141ee48435e842596c5f23d0065c

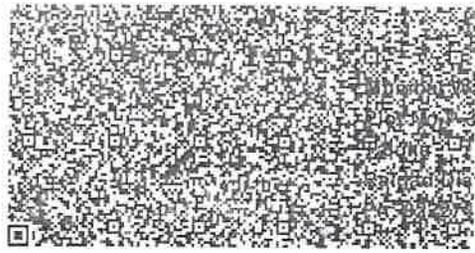
IRN Acknowledgement No : 122214637683810

Acknowledgement Date & Time : 31-10-2022/21:31:00

GSTIN : 27AACDM0026A1Z9		E Way Bill No :													
Document No. : 1500015606		Transporter Name :													
Invoice Date : 31.10.2022		Transporter GSTIN :													
GSTIN Invoice No. : MH0020023287		Vehicle Number :													
Member ship No: : NVM2042		Vehicle Type :													
State : Maharashtra		GR/LR Number :													
State Code : 27		GR/LR Date :													
E Way Bill Validity : -		Place of Supply : Maharashtra													
Manifest : As per statement															
Details of Receiver		Billed To :													
Name: Bharat Serums And Vaccines Limited		Name: Bharat Serums And Vaccines Limited													
Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India		Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India													
GSTIN/UIN : 27AAACA5081C1Z3		GSTIN/UIN : 27AAACA5081C1Z3													
State: Maharashtra		State: Maharashtra													
State Code: 27		State Code: 27													
Name of the Project : Mumbai Waste Management Ltd,															
Value of the Contract:															
Contract Ref. :															
Billing Period : 01.10.2022 To 31.10.2022															
Reference No.: KG/0154															
SL.No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Less: Discount	Taxable Value	CGST Rate %	CGST Amount	SGST Rate %	SGST Amount	IGST Rate %	IGST Amount	
1	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432	KG	1580.000	76.10	120238.00	0.00	120238.00	6.00	7214.28	6.00	7214.28	0.00	0.00	
2	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432	NOS	4.000	5000.00	20000.00	0.00	20000.00	6.00	1200.00	6.00	1200.00	0.00	0.00	
Total :						140238.00	0.00	140238.00		8414.28		8414.28		0.00	
Total Invoice Amount in Words:								Total Amount Before Tax :				140,238.00			
One Lakh Fifty Seven Thousand Sixty Six Rupees Fifty Six Paise								Add : CGST :				8,414.28			
								Add : SGST :				8,414.28			
								Add : IGST :				0.00			
								Tax Amount : GST :				16,828.56			
								Invoice Value :				157,066.56			
								TCS # :				0.00			
Bank Details :		AXIS BANK LTD-OLD		Total Invoice Value (Round Off) :		157,066.56		GST Payable on Reverse Charge :		N/A		CGST On Rev. Charges Mechanisem :		N/A	
Bank Account Number :		036010200004657		SGST On Rev. Charges Mechanisem :		N/A		Company CIN :		U90001TG2001PLC03782		Certified that the particulars Given above are true and correct.			
Bank Branch IFSC :		UTIB0000036		For Mumbai Waste Management L				Authorized Signatory							
Terms and Conditions :		"Refer Annexure-1 for Quantity & Rates details"		(Company Seal)											
As Applicable in Declarations															
# TCS as applicable w.e.f. 01.10.2020															

[E&OE]

This is a Computer Genrated Invoice



Mumbai Waste Management Ltd,
 Plot No. 32, Behind Galaxy Surfactants, MIDC Taloja, Panvel
 Tal. Tal. 410208, Maharashtra, India
 01468, financemwml@ramky.com



TAX INVOICE

IRN No : f76f344a361d5eca68d190de05ee557f7a66a6780c3c504cc1e1486750dbd0f7

IRN Acknowledgement No : 122214945047926

Acknowledgement Date & Time : 30-11-2022/19:49:00

GSTIN : 27AADCM0026A1Z9	E Way Bill No :	
Document No. : 1500016974	Transporter Name :	
Invoice Date : 30.11.2022	Transporter GSTIN :	
GSTIN Invoice No. : MH0020025852	Vehicle Number :	Vehicle Type :
Member ship No. : NVM2042	GR/LR Number :	GR/LR Date :
State : Maharashtra	State Code : 27	E Way Bill Validity : -
Place of Supply : Maharashtra		Manifest : As per statement

Details of Receiver	Billed To :	Details of Consignee	Shipped To :
Name: Bharat Serums And Vaccines Limited			
Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India	Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India	Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India	Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India
GSTIN/UIN : 27AAACA5081C1Z3	GSTIN/UIN : 27AAACA5081C1Z3	PAN : AAACA5081C	PAN : AAACA5081C
State: Maharashtra	State Code: 27	State: Maharashtra	State Code: 27

Name of the Project :	Mumbai Waste Management Ltd.
Value of the Contract:	
Contract Ref. :	
Billing Period :	01.11.2022 To 30.11.2022
Reference No.:	KG/0174

SL.No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Less: Discount	Taxable Value	CGST		SGST		IGST	
									Rate %	Amount	Rate %	Amount	Rate %	Amount
1	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432	KG	1480.000	76.10	112628.00	0.00	112628.00	6.00	6757.68	6.00	6757.68	0.00	0.00
2	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432	NOS	3.000	5000.00	15000.00	0.00	15000.00	6.00	900.00	6.00	900.00	0.00	0.00
Total :						127628.00	0.00	127628.00	7.057.68	7657.68	0.00	0.00		

Total Invoice Amount in Words:	One Lakh Forty Two Thousand Nine Hundred Forty Three Rupees Thirty Six Paise	Total Amount Before Tax :	127,628.00
		Add : CGST :	7,657.68
		Add : SGST :	7,657.68
		Add : IGST :	0.00
		Tax Amount : GST :	15,315.36
		Invoice Value :	142,943.36
		TCS # :	0.00

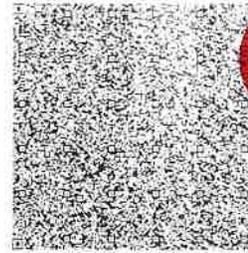
Bank Details :	AXIS BANK LTD-OLD	Total Invoice Value (Round Off) :	142,943.36
Bank Account Number :	036010200004657	GST Payable on Reverse Charge :	N/A
Bank Branch IFSC :	UTIB0000036	CGST On Rev. Charges Mechanisem :	N/A
		SGST On Rev. Charges Mechanisem :	N/A
Terms and Conditions :	"Refer Annexure-1 for Quantity & Rates details" As Applicable in Declarations # TCS as applicable w.e.f. 01.10.2020	Company CIN :	U90001TG2001PLC03782
	(Company Seal)	Certified that the particulars Given above are true and correct. For Mumbai Waste Management L	
		Authorized Signatory	

[E&OE]

This is a Computer Genrated Invoice

Mumbai Waste Management Ltd

Plant Address :
Mumbai Waste Management Ltd,
Plot No.P-32, Behind Galaxy Surfactants,MIDC Taloja, Panvel Taluka
Raigad Dist,410208,Maharashtra,India
Ph: 7710082601,bmwmwml@resustainability.com



Work Address :

TAX INVOICE

IRN No : 90831709ea92adc176bc62d35c4c1e98fa2f3fa99631785e593b718796297a4a

IRN Acknowledgement No : 122215262247888

Acknowledgement Date & Time : 31-12-2022/19:42:00

GSTIN : 27AADCM0026A1Z9	E Way Bill No :
Document No. : 1500019415	Transporter Name :
Invoice Date : 31.12.2022	Transporter GSTIN :
GSTIN Invoice No. : MH0020029546	Vehicle Number : Vehicle Type :
Member ship No. : NVM2042	GR/LR Number : GR/LR Date :
State : Maharashtra State Code : 27	E Way Bill Validity :-
	Place of Supply : Maharashtra WO :

Details of Receiver	Billed To :	Details of Consignee	Shipped To :
Code: 1004232	Name: Bharat Serums And Vaccines LimitedMR. RAJIV DIWAN	Name: Bharat Serums And Vaccines LimitedMR. RAJIV DIWAN	
Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE	Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India		
GSTIN/UIN : 27AAACA5081C1Z3	GSTIN/UIN : 27AAACA5081C1Z3 PAN : AAACA5081C		
State: Maharashtra State Code: 27	State: Maharashtra State Code: 27		

Document text :	KG/22-23/0195
Billing Period :	00.00.0000 To 00.00.0000
Ref/Qty for Days:	KG/0195

SL.No	Name of Product/Service	HSN/SAC	No.of Days	No.of Beds	Rate	Fix. Rate	Qty	Amount	Less: Disc.	Taxable Value	CGST		SGST		IGST / UGST	
											Rate %	Amt.	Rate %	Amt.	Rate %	Amt.
1	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432			76.10		2110.000	160571.00	0.00	160571.00	6.00	9634.26	6.00	9634.26	0.00	0.00
2	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432			5000.00		5.000	25000.00	0.00	25000.00	6.00	1500.00	6.00	1500.00	0.00	0.00

Total Invoice Amount in Words: Two Lakh Seven Thousand Eight Hundred Thirty Nine Rupees Fifty Two Paise	Total Amount Before Tax : 185,571.00
	Add : CGST : 11,134.26
	Add : SGST : 11,134.26
	Add : IGST/UGST : 0.00
Total Outstanding : INR 268,872	Tax Amount : GST : 22,268.52
Mkt. Executive :	Invoice Value : 207,839.52
Route Code:	TCS # : 0.00
Bank Details : AXIS BANK LTD-OLD	Total Invoice Value (Round Off) : 207,839.52
Bank Account Number : 036010200004657	GST Payable on Reverse Charge : N/A
Bank Branch IFSC : UTIB0000036	CGST On Rev. Charges Mechanisem : N/A
	SGST On Rev. Charges Mechanisem : N/A
Terms and Conditions : As per Agreement # TCS as applicable w.e.f. 01.10.2020	Company CIN : U90001TG2001PLC03782
	Certified that the particulars Given above are true and correct. For Mumbai Waste Management L
(Company Seal)	Authorised Signatory

[E&OE]

This is a Computer Genrated Invoice singatue is not required and cash payments will not be accepted

Mumbai Waste Management Ltd

Plant Address :
Mumbai Waste Management Ltd,
Plot No.P-32, Behind Galaxy Surfactants,MIDC Taloja, Panvel Taluka
Raigad Dist,410208,Maharashtra,India
Ph: 7710082601,bmwmwml@resustainability.com



Work Address :

TAX INVOICE

IRN No : 8dc22e575f2f51f6f670c5799feb6d02a4503d58897925639148fe2e874fde95

IRN Acknowledgement No : 122315567727769

Acknowledgement Date & Time : 31-01-2023/19:49:00

GSTIN : 27AADCM0026A1Z9	E Way Bill No :
Document No. : 1500020938	Transporter Name :
Invoice Date : 31.01.2023	Transporter GSTIN :
GSTIN Invoice No. : MH0020032295	Vehicle Number : Vehicle Type :
Member ship No: : NVM2042	GR/LR Number : GR/LR Date :
State : Maharashtra State Code : 27	E Way Bill Validity : -
	Place of Supply : Maharashtra WO :

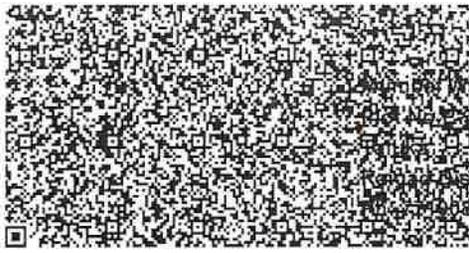
Details of Receiver	Billed To :	Details of Consignee	Shipped To :
Code: 1004232	Name: Bharat Serums And Vaccines LimitedMR. RAJIV DIWAN	Name: Bharat Serums And Vaccines LimitedMR. RAJIV DIWAN	
Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE	Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India		
GSTIN/UIN : 27AAACA5081C1Z3	GSTIN/UIN : 27AAACA5081C1Z3	PAN : AAACA5081C	
State: Maharashtra State Code: 27	State: Maharashtra State Code: 27		

Document text :	KG/22-23/0215															
Billing Period :	00.00.0000 To 00.00.0000															
Ref/Qty for Days:	KG/0215															
SL.No	Name of Product/Service	HSN/SAC	No.of Days	No.of Beds	Rate	Fix. Rate	Qty	Amount	Less: Disc.	Taxable Value	CGST		SGST		IGST / UGST	
											Rate %	Amt.	Rate %	Amt.	Rate %	Amt.
1	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432					1640.000	124804.00	0.00	124804.00	6.00	7488.24	6.00	7488.24	0.00	0.00
2	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432					4.000	20000.00	0.00	20000.00	6.00	1200.00	6.00	1200.00	0.00	0.00

Total Invoice Amount in Words: One Lakh Sixty Two Thousand One Hundred Eighty Rupees Forty Eight Paise	Total Amount Before Tax : Add : CGST : Add : SGST : Add : IGST/UGST :	144,804.00 8,688.24 8,688.24 0.00
Total Outstanding : INR 892,167	Tax Amount : GST :	17,376.48
Mkt. Executive :	Invoice Value :	162,180.48
Route Code:	TCS # :	0.00
Bank Details : AXIS BANK LTD-OLD	Total Invoice Value (Round Off) :	162,180.48
Bank Account Number : 036010200004657	GST Payable on Reverse Charge :	N/A
Bank Branch IFSC : UTIB0000036	CGST On Rev. Charges Mechanisem :	N/A
	SGST On Rev. Charges Mechanisem :	N/A
Terms and Conditions : As per Agreement # TCS as applicable w.e.f. 01.10.2020	Company CIN : U90001TG2001PLC03782	
(Company Seal)	Certified that the particulars Given above are true and correct. For Mumbai Waste Management L Authorised Signatory	

[E&OE]

This is a Computer Genrated Invoice singatue is not required and cash payments will not be accepted



Mumbai Waste Management Ltd,
 2, Behind Galaxy Surfactants, MIDC Taloja, Panvel
 Dist, 410208, Maharashtra, India
 92601, bmwmwml@resustainability.com



TAX INVOICE

IRN No : ea4db8e741d35726fe811aa8098658608fe73dcc322d6a4c8a55bf29cf6123f1

IRN Acknowledgement No : 122315872427572

Acknowledgement Date & Time : 28-02-2023/22:27:00

GSTIN : 27AADCM0026A1Z9	E Way Bill No :	
Document No. : 1500022438	Transporter Name :	
Invoice Date : 28.02.2023	Transporter GSTIN :	
GSTIN Invoice No. : MH0020035061	Vehicle Number :	Vehicle Type :
Member ship No. : NVM2042	GR/LR Number :	GR/LR Date :
State : Maharashtra	State Code : 27	E Way Bill Validity : -
		Place of Supply : Maharashtra Manifest : As per statement

Details of Receiver Name: Bharat Serums And Vaccines Limited Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India GSTIN/UIN : 27AAACA5081C1Z3 State: Maharashtra State Code: 27	Details of Consignee / Shipped To : Name: Bharat Serums And Vaccines Limited Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India GSTIN/UIN : 27AAACA5081C1Z3 PAN : AAACA5081C State: Maharashtra State Code: 27
---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

Name of the Project :	Mumbai Waste Management Ltd.
Value of the Contract:	
Contract Ref. :	
Billing Period :	01.02.2023 To 28.02.2023
Reference No.:	KG/0236

SL.No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Less: Discount	Taxable Value	CGST		SGST		IGST	
									Rate %	Amount	Rate %	Amount	Rate %	Amount
1	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432	KG	1740.000	76.10	132414.00	0.00	132414.00	6.00	7944.84	6.00	7944.84	0.00	0.00
2	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432	NOS	3.000	5000.00	15000.00	0.00	15000.00	6.00	900.00	6.00	900.00	0.00	0.00
Total :						147414.00	0.00	147414.00		8844.84		8844.84		0.00

Total Invoice Amount in Words:	Total Amount Before Tax :	147,414.00
One Lakh Sixty Five Thousand One Hundred Three Rupees Sixty Eight Paise	Add : CGST :	8,844.84
	Add : SGST :	8,844.84
	Add : IGST :	0.00
	Tax Amount : GST :	17,689.68
	Invoice Value :	165,103.68
	TCS # :	0.00





Sustainability

MUMBAI WASTE MANAGEMENT LIMITED.TALOJA-MH

PLOT NO.P-32, MIDC-TALOJA,,
TALOJA, RAIGAD, MAHARASHTRA, 410208
WEIGHMENT SLIP

Tracking Number : 0041014230	Driver Name : PRAFUL
Transporter Name: MWML	Driver Mobile Number : 7776045983
Material Desc :	Vehicle Number : MH46-BP-3088
PO Number :	Remarks : BIO MEDICAL
Vendor Name : MWML BIO MEDICAL	WASTE
Location : AMBERNATH	

Gross Weight:	1,270.000 (Kg)	08.02.2023 / 15:22:56	Vaibhav Mhatre
Tare Weight:	530.000 (Kg)	09.02.2023 / 00:49:56	SANKAR
Net Weight:	740.000 (Kg)		

[Party Signature]

Bmw

Vaibhav Mhatre (Operator)



Sustainability

MUMBAI WASTE MANAGEMENT LIMITED.TALOJA-MH

PLOT NO.P-32, MIDC-TALOJA,,
TALOJA, RAIGAD, MAHARASHTRA, 410208
WEIGHMENT SLIP

Tracking Number : 0041014460	Driver Name : PRAFUL
Transporter Name: MWML	Driver Mobile Number : 7776045983
Material Desc :	Vehicle Number : MH46-BP-3088
PO Number :	Remarks : BIO MEDICAL
Vendor Name : MWML BIO MEDICAL	WASTE
Location : AMBHARANT	

Gross Weight:	1,110.000 (Kg)	17.02.2023 / 18:56:58	SANKAR
Tare Weight:	510.000 (Kg)	17.02.2023 / 21:21:16	SANKAR
Net Weight:	600.000 (Kg)		

[Party Signature]

SANKAR (Operator)

**MUMBAI WASTE MANAGEMENT LIMITED.TALOJA-MH**

PLOT NO.P-32, MIDC-TALOJA,,
TALOJA, RAIGAD, MAHARASHTRA, 410208
WEIGHMENT SLIP

Tracking Number	: 0041014610	Driver Name	: SAROJ
Transporter Name	: MWML	Driver Mobile Number	: 9653148059
Material Desc	:	Vehicle Number	: MH46-BF-1261
PO Number	:	Remarks	: BIO MEDICAL
Vendor Name	: MWML BIO MEDICAL	WASTE	

Location : AMABERNATH

Gross Weight:	1,710.000 (Kg)	24.02.2023 / 15:07:28	Vaibhav Mhatre
Tare Weight:	1,310.000 (Kg)	24.02.2023 / 17:47:50	Vaibhav Mhatre
Net Weight:	400.000 (Kg)		

[Party Signature]

Vaibhav Mhatre (Operator)

Mumbai Waste Management Ltd,
Plot No.P-32, Behind Galaxy Surfactants,MIDC Taloja, Panvel
Taluka
Raigad Dist,410208,Maharashtra,India
Ph: 7710082601,bmwmwml@resustainability.com



TAX INVOICE

IRN No : e4f80c018c34b8598bc649b9e773f54fab7fb0b01897b9c7fb16894feb065c22

IRN Acknowledgement No : 122316218731869

Acknowledgement Date & Time : 31-03-2023/20:17:00

GSTIN : 27AADCM0026A1Z9		E Way Bill No :					
Document No. : 1500025399		Transporter Name :					
Invoice Date : 31.03.2023		Transporter GSTIN :					
GSTIN Invoice No. : MH0020039919		Vehicle Number :		Vehicle Type :			
Member ship No: : NVM2042		GR/LR Number :		GR/LR Date :			
State : Maharashtra		State Code : 27		E Way Bill Validity : -			
		Place of Supply : Maharashtra		Manifest : As per statement			
Details of Receiver		Billed To :		Details of Consignee		Shipped To :	
Name: Bharat Serums And Vaccines Limited				Name: Bharat Serums And Vaccines Limited			
Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India				Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India			
GSTIN/UIN : 27AAACA5081C1Z3				GSTIN/UIN : 27AAACA5081C1Z3		PAN : AAACA5081C	
State: Maharashtra		State Code: 27		State: Maharashtra		State Code: 27	
Bank Details :		AXIS BANK LTD-OLD		Total Invoice Value (Round Off) :		194,569.00	
Bank Account Number :		036010200004657		GST Payable on Reverse Charge :		N/A	
Bank Branch IFSC :		UTIB0000036		CGST On Rev. Charges Mechanisem :		N/A	
				SGST On Rev. Charges Mechanisem :		N/A	
Terms and Conditions :				Company CIN :		U90001TG2001PLC03782	
"Refer Annexure-1 for Quantity & Rates details"				Certified that the particulars Given above are true and correct.			
As Applicable in Declarations				For Mumbai Waste Management L			
# TCS as applicable w.e.f. 01.10.2020		(Company Seal)		Authorised Signatory			

[E&OE]

This is a Computer Generated Invoice

Sanjay

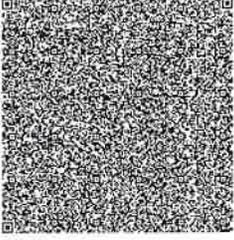
Finance & Accounts
Authorised signatory

[Signature]

Marketing & Business Development
Authorised signatory

[Signature]

Project Head
Authorised signatory



Mumbai Waste Management Ltd

Mumbai Waste Management Ltd,
Plot No.P-32, Behind Galaxy Surfactants,MIDC Taloja, Panvel
Taluka
Raigad Dist,410208,Maharashtra,India
Ph: 7710082601,bmwmwml@resustainability.com



TAX INVOICE

IRN No : 9cc23f7ff6355ce46008ec8b6467e8f8a7b97ae092dbc8bc88b1e395f3b72e606

IRN Acknowledgement No : 122317173980545

Acknowledgement Date & Time : 22-06-2023/17:37:00

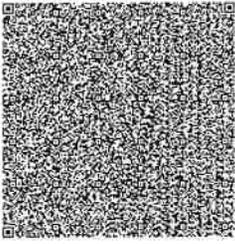
GSTIN : 27AADCM0026A1Z9		E Way Bill No :													
Document No. : 1500003074		Transporter Name :													
Invoice Date : 22.06.2023		Transporter GSTIN :													
GSTIN Invoice No. : MH2320005854		Vehicle Number :													
Member ship No: : NVM2042		GR/LR Number :													
State : Maharashtra		GR/LR Date :													
State Code : 27		E Way Bill Validity :-													
		Place of Supply : Maharashtra													
		WO :													
Details of Receiver		Billed To :													
Name: Bharat Serums And Vaccines Limited		Name: Bharat Serums And Vaccines Limited													
Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India		Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India													
GSTIN/UIN : 27AAACA5081C1Z3		GSTIN/UIN : 27AAACA5081C1Z3													
State: Maharashtra		PAN : AAACA5081C													
State Code: 27		State: Maharashtra													
		State Code: 27													
Name of the Project : Mumbai Waste Management Ltd,															
Value of the Contract:															
Contract Ref. :															
Billing Period : 01.04.2023 To 30.04.2023															
Reference No.: KG/23-24/0054															
SL.No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Less: Discount	Taxable Value	CGST Rate %	CGST Amount	SGST Rate %	SGST Amount	IGST Rate %	IGST Amount	
1	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432	KG	1310.000	82.18	107655.80	0.00	107655.80	6.00	6459.35	6.00	6459.35	0.00	0.00	
2	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432	NOS	3.000	5000.00	15000.00	0.00	15000.00	6.00	900.00	6.00	900.00	0.00	0.00	
Total :						122655.80	0.00	122655.80	7359.35	7359.35		7359.35		0.00	
Total Invoice Amount in Words:								Total Amount Before Tax :		122,655.80					
One Lakh Thirty Seven Thousand Three Hundred Seventy Four Rupees Fifty Paise								Add : CGST :		7,359.35					
								Add : SGST :		7,359.35					
								Add : IGST :		0.00					
								Tax Amount : GST :		14,718.70					
								Invoice Value :		137,374.50					
								TCS #:		0.00					
Bank Details :		AXIS BANK LTD-OLD		Total Invoice Value (Round Off) :		137,374.50									
Bank Account Number :		036010200004657		GST Payable on Reverse Charge :		N/A									
Bank Branch IFSC :		UTIB0000036		CGST On Rev. Charges Mechanisem :		N/A									
				SGST On Rev. Charges Mechanisem :		N/A									
Terms and Conditions :				Company CIN :		U90001TG2001PLC03782									
As per Agreement				Certified that the particulars Given above are true and correct,											
# TCS as applicable w.e.f. 01.10.2020				For Mumbai Waste Management L											
		(Company Seal)		Authorized Signatory											

[E&OE]

This is a Computer Generated Invoice

Mumbai Waste Management Ltd

Mumbai Waste Management Ltd,
Plot No.P-32, Behind Galaxy Surfactants,MIDC Taloja, Panvel
Taluka
Raigad Dist,410208,Maharashtra,India
Ph: 7710082601,bmwwml@resustainability.com



TAX INVOICE

IRN No : 50cfbf0e865f34860c34945360dbb5f1d7d11976211d00efb31a05d053bac277

IRN Acknowledgement No : 122317173980819

Acknowledgement Date & Time : 22-06-2023/17:37:00

GSTIN : 27AADCM0026A1Z9		E Way Bill No :													
Document No. : 1500003075		Transporter Name :													
Invoice Date : 22.06.2023		Transporter GSTIN :													
GSTIN Invoice No. : MH2320005855		Vehicle Number : Vehicle Type :													
Member ship No: : NVM2042		GR/LR Number : GR/LR Date :													
State : Maharashtra		E Way Bill Validity : -													
State Code : 27		Place of Supply : Maharashtra WO :													
Details of Receiver		Billed To :													
Details of Consignee		Shipped To :													
Name: Bharat Serums And Vaccines Limited		Name: Bharat Serums And Vaccines Limited													
Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India		Address: K-27, ANAND NAGAR ADDITIONAL MIDC OPP POLYPEPTIDE AMBERNATH 421204 Maharashtra India													
GSTIN/UIN : 27AAACA5081C1Z3		GSTIN/UIN : 27AAACA5081C1Z3 PAN : AAACA5081C													
State: Maharashtra		State: Maharashtra													
State Code: 27		State Code: 27													
Name of the Project : Mumbai Waste Management Ltd.															
Value of the Contract:															
Contract Ref. :															
Billing Period : 01.05.2023 To 31.05.2023															
Reference No.: KG/23-24/0055															
SL.No	Name of Product/Service	HSN/SAC	UOM	Qty.	Rate	Amount	Less: Discount	Taxable Value	CGST Rate %	CGST Amount	SGST Rate %	SGST Amount	IGST Rate %	IGST Amount	
1	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432	KG	2070.000	82.18	170112.60	0.00	170112.60	6.00	10206.76	6.00	10206.76	0.00	0.00	
2	Bio-Medical Waste Collection, Treatment and Disposal Charges	999432	NOS	5.000	5000.00	25000.00	0.00	25000.00	6.00	1500.00	6.00	1500.00	0.00	0.00	
Total :						195112.60	0.00	195112.60	11706.76	11706.76	0.00	0.00			
Total Invoice Amount in Words:						Total Amount Before Tax :						195,112.60			
Two Lakh Eighteen Thousand Five Hundred Twenty Six Rupees Twelve Paise						Add : CGST :						11,706.76			
						Add : SGST :						11,706.76			
						Add : IGST :						0.00			
						Tax Amount : GST :						23,413.52			
						Invoice Value :						218,526.12			
						TCS # :						0.00			
Bank Details :		AXIS BANK LTD-OLD				Total Invoice Value (Round Off) :						218,526.12			
Bank Account Number :		036010200004657				GST Payable on Reverse Charge :						N/A			
Bank Branch IFSC :		UTIB0000036				CGST On Rev. Charges Mechanisem :						N/A			
Terms and Conditions :		As per Agreement # TCS as applicable w.e.f. 01.10.2020 (Company Seal)				SGST On Rev. Charges Mechanisem :						N/A			
						Company CIN :						U90001TG2001PLC03782			
						Certified that the particulars Given above are true and correct. For Mumbai Waste Management L						Authorised Signatory			

[E&OE]

This is a Computer Genrated Invoice



ANNEXURE R-1/6 (Colly.)

No.

4744

SERVICE REPORT

Ref. No.	Date: 04/07/2023
Customer: Dhara Serum and Vaccines	Installation visit <input checked="" type="checkbox"/>
Contact Person: Mr. Prashant Patil	Maintenance visit <input type="checkbox"/>
	Breakdown visit <input type="checkbox"/>

Equipment: w Flow Meter and camera	Work Order No.:
Serial No: USIS-23-	

Installation/Service Details:

Work Details:
(i) online camera and flow meter installation and commissioning completed.
(ii) flow meter and camera server connectivity completed.
(iii) flow meter and camera working fine.

Engineer Note (if any):

Parts Replaced: NA	Parts Recommended: NA

Customer Remark:	
Service engineer: Shivraj Patil	Customer Name: Prashant Patil
Signature:	Signature:



Svan Analytical Instruments Pvt. Ltd.

308, 310 Jai Estate, MIDC Phase 1, Dombivli, Maharashtra, India

www.svan.in 0251-2973900

info@svan.in 0251-2973900

CIN NO. : U74999MH2008PTC180390

GST NO. : 27AAMCS4625E1Z9

WARRANTY LETTER

Date-26-04-2023

To,

Bharat Serums And Vaccines Limited

Plot No. K-27 Anand Nagar, Additional M.I.D.C. Ambarnath (East) Thane 421501, India

Sub: Warranty Certificate

Dear Sir,

We thank you for giving us wonderful opportunity for Supply of the Electromagnetic, Data logger data Transmission, PTZ Camera Instrument at your new premises.

Sr no	Model and Sr. No	Date of Delivery	Ref order no	Ref Order date
1	Electromagnetic Flow Meter	26-04-2023	4500058506	07-04-2023
2	Data Logger and data Transmission	26-04-2023	4500058506	07-04-2023
3	PTZ Camera	26-04-2023	4500058506	07-04-2023

The warranty period for the above system shall be from **26-04-2023** to **25-04-2024** (12 Months from Date of Commissioning).

During warranty period any manufacturing defects in system, spare parts will be replaced at free of cost.

The seller shall not be responsible for failure to perform the obligations due to force majeure such as fire, strikes, lockout, war, the act of God, epidemics, or any other causes beyond the seller's reasonable control.

Please feel free to contact our Customer Care Office Ph- (+91) **0251-2973900** Email Id- info@svananalytical.com for any kind of services during the warranty period.

Thanking you and assuring you of our Best services and attention at all the times.

Yours Truly,

Svan Analytical Instruments Pvt Ltd.





ADITYA ENVIRONMENTAL SERVICES PVT. LTD.

Testing Laboratory is certified by ISO 9001:2015&ISO 45001:2018

Recognized by MoEFCC as "Environmental Laboratory" valid up to 24.04.2024

Laboratory: P-1, MIDC Mohopada, Rasayani, Dist. Raigad, 410222, E-mail: pglab@aespl.co.in

Tel: 9112844844, CIN: U74999MH2001PTC132091 UDYAM-MH-19-0029787



TC-7085

Test Report (Wastewater)

Ref. No.: AESPL/LAB/C/W-23/06/236

Issue Date: 03/07/2023

Name of Customer & Contact Details	: Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, 77381 68311, Email - kakasaheb.lonkar@bsvgroup.com		
Name of Site	: Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambarnath (East) Thane 421501		
Nature of Sample	: Effluent	Location of Sample	: ETP Inlet
Date of Sample Drawn	: 23/06/2023	Time of Sample Drawn	: 1.30 pm
Sample Drawn By	: AESPL consultancy division	Transported By	: AESPL consultancy division
Date of Sample Receipt	: 24/06/2023	Sample Identification	: W- 23/06/236
Sample Quantity & Container	: A-1lit, Plastic can; F-1lit, Plastic can & B-500 ml, Amber colored Glass bottle		
Date of Sample Analysis	: 24/06/2023 to 30/06/2023		
Environmental Conditions at site	: Water Temperature: 25°C, Air Temperature: 32°C, Surrounding was clean.		
Transportation Condition	: A: pH <2.0 with H ₂ SO ₄ , B: pH <2.0 with H ₂ SO ₄ & F: < 6°C Water Temperature: < 6°C, Cold storage.		
Project/ Job number	: PO#4600013147 dtd 22Jun23		
Reference of Sampling	: AESPL/LAB/QR/7.3.3/R-02		
Method of Sampling & Preservation	: AESPL/LAB/SOP/7.3.1/W-01		
Environmental Condition while Testing	: Ambient Temperature: 32°C and Humidity: 57%		
Sr.No.	Parameter	Result	Method of analysis
1.	pH @ 25°C	6.80	APHA-2023(4500H ⁺ -B)
2.	Suspended Solids @ 103°C, mg/l	44	APHA-2023(2540-D)
3.	Chemical Oxygen Demand, mg/l	90	APHA-2023(5220-B)
4.	Biochemical Oxygen Demand @ 27°C for 3 days, mg/l	33	IS-3025 (Part 44) RA2019
5.	Total Dissolved Solids @ 180°C,	40	APHA-2023(2540-C)
6.	Chloride as Cl ⁻ , mg/l	750	APHA-2023(4500Cl ⁻ -B)
7.	Sulphate as SO ₄ ²⁻ , mg/l	90.87	APHA-2023(4500SO ₄ ²⁻ -E)
8.	Total Kjeldahl Nitrogen as N, mg/l	47.04	APHA-2023(4500N _{org} -C)
9.	Phosphorus as P, mg/l	< 0.04	APHA-2023(4500P-C)
10.	Oil & Grease, mg/l	< 2.0	IS-3025 (Part 39) RA2019

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Reshma S. Patil
(Authorized Signatory)

-End of Test Report-



ADITYA ENVIRONMENTAL SERVICES PVT. LTD.

Testing Laboratory is certified by ISO 9001:2015&ISO 45001:2018

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Laboratory: P-1, MIDC Mohopada, Rasayani, Dist. Raigad, 410222, E-mail: pglab@aespl.co.in

Tel: 9112844844, CIN: U74999MH2001PTC132091 UDYAM-MH-19-0029787



TC-7085

Test Report (Wastewater)

Ref. No.: AESPL/LAB/C/W-23/06/237

Issue Date: 03/07/2023

Name of Customer & Contact Details	: Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, 77381 68311, Email - kakasaheb.lonkar@bsvgroup.com		
Name of Site	: Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501		
Nature of Sample	: Effluent	Location of Sample	: ETP Outlet
Date of Sample Drawn	: 23/06/2023	Time of Sample Drawn	: 1.45 pm
Sample Drawn By	: AESPL consultancy division	Transported By	: AESPL consultancy division
Date of Sample Receipt	: 24/06/2023	Sample Identification	: W- 23/06/237
Sample Quantity & Container	: A-1lit, Plastic can; F-1lit, Plastic can & B-500 ml, Amber colored Glass bottle		
Date of Sample Analysis	: 24/06/2023 to 30/06/2023		
Environmental Conditions at site	: Water Temperature: 25°C, Air Temperature: 32°C, Surrounding was clean.		
Transportation Condition	: A: pH <2.0 with H ₂ SO ₄ , B: pH <2.0 with H ₂ SO ₄ & F: < 6°C Water Temperature: < 6°C, Cold storage.		
Project/ Job number	: PO#4600013147 dtd 22Jun23		
Reference of Sampling	: AESPL/LAB/QR/7.3.3/R-02		
Method of Sampling & Preservation	: AESPL/LAB/SOP/7.3.1/W-01		
Environmental Condition while Testing	: Ambient Temperature: 32°C and Humidity: 57%		
Sr.No.	Parameter	Result	Method of analysis
1.	pH @ 25°C	7.35	APHA-2023(4500H ⁺ -B)
2.	Suspended Solids @ 103°C, mg/l	4	APHA-2023(2540-D)
3.	Chemical Oxygen Demand, mg/l	40	APHA-2023(5220-B)
4.	Biochemical Oxygen Demand @ 27°C for 3 days, mg/l	15	IS-3025 (Part 44) RA2019
5.	Total Dissolved Solids @ 180°C,	1330	APHA-2023(2540-C)
6.	Chloride as Cl ⁻ , mg/l	550	APHA-2023(4500Cl ⁻ -B)
7.	Sulphate as SO ₄ ²⁻ , mg/l	92.58	APHA-2023(4500SO ₄ ²⁻ -E)
8.	Total Kjeldahl Nitrogen as N, mg/l	7.84	APHA-2023(4500N _{org} -C)
9.	Phosphorus as P, mg/l	< 0.04	APHA-2023(4500P-C)
10.	Oil & Grease, mg/l	< 2.0	IS-3025 (Part 39) RA2019

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Reshma S. Patil
(Authorized Signatory)

-End of Test Report-



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Tel: 9112844844, CIN: U74999MH2001PTC132091 UDYAM-MH-19-0029787



TC-7085

Test Report (Wastewater)

Ref. No.: AESPL/LAB/C/W-23/06/238

Issue Date: 03/07/2023

Name of Customer & Contact Details	: Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, 77381 68311, Email - kakasaheb.lonkar@bsvgroup.com		
Name of Site	: Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501		
Nature of Sample	: Effluent	Location of Sample	: STP Inlet
Date of Sample Drawn	: 23/06/2023	Time of Sample Drawn	: 2.00 pm
Sample Drawn By	: AESPL consultancy division	Transported By	: AESPL consultancy division
Date of Sample Receipt	: 24/06/2023	Sample Identification	: W- 23/06/238
Sample Quantity & Container	: A-1lit, Plastic can; F-1lit, Plastic can & B-500 ml, Amber colored Glass bottle		
Date of Sample Analysis	: 24/06/2023 to 30/06/2023		
Environmental Conditions at site	: Water Temperature: 25°C, Air Temperature: 32°C, Surrounding was clean.		
Transportation Condition	: A: pH <2.0 with H ₂ SO ₄ , B: pH <2.0 with H ₂ SO ₄ & F: < 6°C Water Temperature: < 6°C, Cold storage.		
Project/ Job number	: PO#4600013147 dtd 22Jun23		
Reference of Sampling	: AESPL/LAB/QR/7.3.3/R-02		
Method of Sampling & Preservation	: AESPL/LAB/SOP/7.3.1/W-01		
Environmental Condition while Testing	: Ambient Temperature: 32°C and Humidity: 57%		
Sr.No.	Parameter	Result	Method of analysis
1.	pH @ 25°C	6.52	APHA-2023(4500H ⁺ -B)
2.	Suspended Solids @ 103°C, mg/l	52	APHA-2023(2540-D)
3.	Chemical Oxygen Demand, mg/l	330	APHA-2023(5220-B)
4.	Biochemical Oxygen Demand @ 27°C for 3 days, mg/l	117	IS-3025 (Part 44) RA2019
5.	Total Dissolved Solids @ 180°C,	480	APHA-2023(2540-C)
6.	Oil & Grease, mg/l	< 2.0	IS-3025 (Part 39) RA2019

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-End of Test Report-


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Tel: 9112844844, CIN: U74999MH2001PTC132091 UDYAM-MH-19-0029787



TC-7085

**Test Report
(Wastewater)**
Ref. No.: AESPL/LAB/C/W-23/06/239

Issue Date: 03/07/2023

Name of Customer & Contact Details	: Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, 77381 68311, Email - kakasaheb.lonkar@bsvgroup.com			
Name of Site	: Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501			
Nature of Sample	: Effluent	Location of Sample	: STP Outlet	
Date of Sample Drawn	: 23/06/2023	Time of Sample Drawn	: 2.10 pm	
Sample Drawn By	: AESPL consultancy division	Transported By	: AESPL consultancy division	
Date of Sample Receipt	: 24/06/2023	Sample Identification	: W- 23/06/239	
Sample Quantity & Container	: A-1lit, Plastic can; F-1lit, Plastic can & B-500 ml, Amber colored Glass bottle			
Date of Sample Analysis	: 24/06/2023 to 30/06/2023			
Environmental Conditions at site	: Water Temperature: 25°C, Air Temperature: 32°C, Surrounding was clean.			
Transportation Condition	: A: pH <2.0 with H ₂ SO ₄ , B: pH <2.0 with H ₂ SO ₄ & F: < 6°C Water Temperature: < 6°C, Cold storage.			
Project/ Job number	: PO#4600013147 dtd 22Jun23			
Reference of Sampling	: AESPL/LAB/QR/7.3.3/R-02			
Method of Sampling & Preservation	: AESPL/LAB/SOP/7.3.1/W-01			
Environmental Condition while Testing	: Ambient Temperature: 32°C and Humidity: 57%			
Sr. No.	Parameter	Result	MPCB consent limits	Method of analysis
1.	pH @ 25°C	6.50	--	APHA-2023(4500H+-B)
2.	Suspended Solids @ 103°C, mg/l	4.0	< 100	APHA-2023(2540-D)
3.	Chemical Oxygen Demand, mg/l	20	--	APHA-2023(5220-B)
4.	Biochemical Oxygen Demand @ 27°C for 3 days, mg/l	6.8	< 30	IS-3025 (Part 44) RA2019
5.	Total Dissolved Solids @ 180°C, mg/l	290	--	APHA-2023(2540-C)
6.	Oil & Grease, mg/l	< 2.0	--	IS-3025 (Part 39) RA2019

Conformity Statement: Water sample is within permissible limits prescribed by MPCBw.r.t. above mentioned tests.

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4. Decision Rule is applied.



Reshma S. Patil
(Authorized Signatory)

-End of Test Report-



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Tel: 9112844844, CIN: U74999MH2001PTC132091 UDYAM-MH-19-0029787



TC-7085

Test Report (Water)

Ref. No.: AESPL/LAB/C/W-23/06/240

Issue Date: 03/07/2023

Name of Customer & Contact Details	: Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, Mobile +91-77381 68311, Email - kakasaheb.lonkar@bsvgroup.com		
Name of Site	: Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501		
Nature of Sample	: Surface Water	Location of Sample	: Chikoli Dam - Inlet Point west side
Date of Sample Drawn	: 23/06/2023	Time of Sample Drawn	: 2.50 pm
Sample Drawn By	: AESPL consultancy division	Transported By	: AESPL consultancy division
Date of Sample Receipt	: 24/06/2023	Sample Identification	: W- 23/06/240
Sample Quantity & Container	: A-1lit; Plastic can, B-500ml; Amber colored glass bottle, C-500ml; Plastic can, D-500ml; Plastic can, E-1lit; PT FT & F-1lit; Plastic can.		
Date of Sample Analysis	: 24/06/2023 to 30/06/2023		
Environmental Conditions at site	: Water Temperature: 25°C, Air Temperature: 32°C, surrounding was clean.		
Transportation Condition	: A:<2.0 with H ₂ SO ₄ , B: <2.0 with H ₂ SO ₄ , C<2.0 with HNO ₃ , D->9.0 with NaOH, E:< 6°C & F:< 6°C Water Temperature: < 6°C, Cold storage.		
Project/ Job number	: PO#4600013147 dtd 22Jun23		
Reference of Sampling	: AESPL/LAB/QR/7.3.3/R-02		
Method of Sampling & Preservation	: AESPL/LAB/SOP/7.3.1/W-01		
Environmental Condition while Testing	: Ambient Temperature: 30.6°C and Humidity: 48%		
Sr.No.	Parameter	Result	Method of Analysis
1.	Colour, Hazen units	< 5.0	IS-3025(P-4) RA2017
2.	pH@25 °C	6.87	IS-3025(P-11) 2022
3.	Turbidity, NTU	<2.0	IS-3025(P-10) RA2017
4.	Residual Chlorine, mg/l	<0.56	IS-3025(P-26) RA2019
5.	Hardness as CaCO ₃ , mg/l	84	IS-3025(P-21) RA2019
6.	Alkalinity as CaCO ₃ , mg/l	62	IS-3025(P-23) RA2019
7.	Calcium as Ca, mg/l	22.4	IS-3025(P-40) RA2019
8.	Magnesium as Mg, mg/l	6.8	IS-3025(P-46) RA2019
9.	Iron as Fe, mg/l	0.032	IS-3025(P-53) RA2019
10.	Chlorides as Cl ⁻ , mg/l	21	IS-3025(P-32) RA2019
11.	Sulphate as SO ₄ ²⁻ , mg/l	20.5	IS-3025(P-24) 2022
12.	Total dissolved Solids, mg/l	136	IS-3025(P-16) RA2017
13.	Fluorides as F ⁻ , mg/l	0.34	IS-3025(P-60) RA2019
14.	Dissolved Oxygen, mg/l	5.6	IS-3025(P-38) RA2019
15.	Chemical oxygen demand, mg/l	20	IS-3025(P-58) RA2017
16.	Biochemical Oxygen Demand @27°C 3days, mg/l	6.9	IS-3025(P-44) RA2019

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TC-7085

Test Report
(Water)**Ref. No.:** AESPL/LAB/C/W-23/06/240**Issue Date:** 03/07/2023**Note:**

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**Reshma S. Patil**
(Authorized Signatory)

-End of Test Report-



ADITYA ENVIRONMENTAL SERVICES PVT. LTD.

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Tel: 9112844844, CIN: U74999MH2001PTC132091 **UDYAM**-MH-19-0029787

Test Report (Water)

Ref. No.: AESPL/LAB/C/W-23/06/240

Issue Date: 03/07/2023

Name of Customer & Contact Details	:	Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, Mobile +91-77381 68311, Email - kakasaheb.lonkar@bsvgroup.com		
Name of Site	:	Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501		
Nature of Sample	:	Surface Water	Location of Sample	: Chikoli Dam - Inlet Point west side
Date of Sample Drawn	:	23/06/2023	Time of Sample Drawn	: 2.50 pm
Sample Drawn By	:	AESPL consultancy division	Transported By	: AESPL consultancy division
Date of Sample Receipt	:	24/06/2023	Sample Identification	: W- 23/06/240
Sample Quantity & Container	:	F-1lit; Plastic can.		
Date of Sample Analysis	:	24/06/2023		
Environmental Conditions at site	:	Water Temperature: 28°C, Air Temperature: 32°C, surrounding was clean.		
Transportation Condition	:	A:<2.0 with H ₂ SO ₄ , B: <2.0 with H ₂ SO ₄ , C<2.0 with HNO ₃ , D->9.0 with NaOH, E:< 6°C & F:< 6°C Water Temperature: < 6°C, Cold storage.		
Project/ Job number	:	AESPL/BLD-E/22-23/EIA/009		
Reference of Sampling	:	AESPL/LAB/QR/7.3.3/R-02		
Method of Sampling & Preservation	:	AESPL/LAB/SOP/7.3.1/W-01		
Environmental Condition while Testing	:	Ambient Temperature: 30.6°C and Humidity: 48%		
Sr.No.		Parameter	Result	Method of Analysis
17.		Odour	Agreeable	IS-3025(P-5) RA2017

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TC-7085

Test Report (Water)

Ref. No.: AESPL/LAB/C/W-23/06/241

Issue Date: 03/07/2023

Name of Customer & Contact Details	: Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, Mobile +91-77381 68311, Email - kakasaheb.lonkar@bsvgroup.com		
Name of Site	: Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501		
Nature of Sample	: Surface Water	Location of Sample	: Chikoli Dam - Inlet Point west side
Date of Sample Drawn	: 23/06/2023	Time of Sample Drawn	: 2.40 pm
Sample Drawn By	: AESPL consultancy division	Transported By	: AESPL consultancy division
Date of Sample Receipt	: 24/06/2023	Sample Identification	: W- 23/06/241
Sample Quantity & Container	: A-1lit; Plastic can, B-500ml; Amber colored glass bottle, C-500ml; Plastic can, D-500ml; Plastic can, E-1lit; PT FT & F-1lit; Plastic can.		
Date of Sample Analysis	: 24/06/2023 to 30/06/2023		
Environmental Conditions at site	: Water Temperature: 25°C, Air Temperature: 32°C, surrounding was clean.		
Transportation Condition	: A:<2.0 with H ₂ SO ₄ , B: <2.0 with H ₂ SO ₄ , C<2.0 with HNO ₃ , D->9.0 with NaOH, E:< 6°C & F:< 6°C Water Temperature: < 6°C, Cold storage.		
Project/ Job number	: PO#4600013147 dtd 22Jun23		
Reference of Sampling	: AESPL/LAB/QR/7.3.3/R-02		
Method of Sampling & Preservation	: AESPL/LAB/SOP/7.3.1/W-01		
Environmental Condition while Testing	: Ambient Temperature: 30.6°C and Humidity: 48%		
Sr.No.	Parameter	Result	Method of Analysis
1.	Colour, Hazen units	< 5.0	IS-3025(P-4) RA2017
2.	pH@25 °C	6.24	IS-3025(P-11) 2022
3.	Turbidity, NTU	<2.0	IS-3025(P-10) RA2017
4.	Residual Chlorine, mg/l	<0.56	IS-3025(P-26) RA2019
5.	Hardness as CaCO ₃ , mg/l	82	IS-3025(P-21) RA2019
6.	Alkalinity as CaCO ₃ , mg/l	70	IS-3025(P-23) RA2019
7.	Calcium as Ca, mg/l	20.8	IS-3025(P-40) RA2019
8.	Magnesium as Mg, mg/l	7.29	IS-3025(P-46) RA2019
9.	Iron as Fe, mg/l	0.032	IS-3025(P-53) RA2019
10.	Chlorides as Cl ⁻ , mg/l	13	IS-3025(P-32) RA2019
11.	Sulphate as SO ₄ ²⁻ , mg/l	15.87	IS-3025(P-24) 2022
12.	Total dissolved Solids, mg/l	140	IS-3025(P-16) RA2017
13.	Fluorides as F ⁻ , mg/l	0.33	IS-3025(P-60) RA2019
14.	Dissolved Oxygen, mg/l	7.6	IS-3025(P-38) RA2019
15.	Chemical oxygen demand, mg/l	10	IS-3025(P-58) RA2017
16.	Biochemical Oxygen Demand @27°C 3days, mg/l	3.6	IS-3025(P-44) RA2019

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TC-7085

Test Report
(Water)**Ref. No.:** AESPL/LAB/C/W-23/06/241**Issue Date:** 03/07/2023**Note:**

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**Reshma S. Patil**
(Authorized Signatory)

-End of Test Report-



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Tel: 9112844844, CIN: U74999MH2001PTC132091 **UDYAM**-MH-19-0029787

Test Report (Water)

Ref. No.: AESPL/LAB/C/W-23/06/241

Issue Date: 03/07/2023

Name of Customer & Contact Details	:	Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, Mobile +91-77381 68311, Email - kakasaheb.lonkar@bsvgroup.com		
Name of Site	:	Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501		
Nature of Sample	:	Surface Water	Location of Sample	: Chikoli Dam - Inlet Point South side
Date of Sample Drawn	:	23/06/2023	Time of Sample Drawn	: 2.40 pm
Sample Drawn By	:	AESPL consultancy division	Transported By	: AESPL consultancy division
Date of Sample Receipt	:	24/06/2023	Sample Identification	: W- 23/06/241
Sample Quantity & Container	:	F-1lit; Plastic can.		
Date of Sample Analysis	:	24/06/2023		
Environmental Conditions at site	:	Water Temperature: 25°C, Air Temperature: 32°C, surrounding was clean.		
Transportation Condition	:	A:<2.0 with H ₂ SO ₄ , B: <2.0 with H ₂ SO ₄ , C<2.0 with HNO ₃ , D->9.0 with NaOH, E:< 6°C & F:< 6°C Water Temperature: < 6°C, Cold storage.		
Project/ Job number	:	AESPL/BLD-E/22-23/EIA/009		
Reference of Sampling	:	AESPL/LAB/QR/7.3.3/R-02		
Method of Sampling & Preservation	:	AESPL/LAB/SOP/7.3.1/W-01		
Environmental Condition while Testing	:	Ambient Temperature: 30.6°C and Humidity: 48%		
Sr.No.		Parameter	Result	Method of Analysis
17.		Odour	Agreeable	IS-3025(P-5) RA2017

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 Laboratory: P-1, MIDC Mohopada, Rasayani, Dist. Raigad, 410222, E-mail: pglab@aespl.co.in

Tel: 9112844844, CIN: U74999MH2001PTC132091 UDYAM-MH-19-0029787



TC-7085

**Test Report
(Water)**
Ref. No.: AESPL/LAB/C/W-23/06/242

Issue Date: 03/07/2023

Name of Customer & Contact Details	: Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, Mobile +91-77381 68311, Email - kakasaheb.lonkar@bsvgroup.com		
Name of Site	: Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501		
Nature of Sample	: Surface Water	Location of Sample	: Chikoli Dam - Near BSV Premise West side
Date of Sample Drawn	: 23/06/2023	Time of Sample Drawn	: 2.00 pm
Sample Drawn By	: AESPL consultancy division	Transported By	: AESPL consultancy division
Date of Sample Receipt	: 24/06/2023	Sample Identification	: W- 23/06/242
Sample Quantity & Container	: A-1lit; Plastic can, B-500ml; Amber colored glass bottle, C-500ml; Plastic can, D-500ml; Plastic can, E-1lit; PT FT & F-1lit; Plastic can.		
Date of Sample Analysis	: 24/06/2023 to 30/06/2023		
Environmental Conditions at site	: Water Temperature: 25°C, Air Temperature: 32°C, surrounding was clean.		
Transportation Condition	: A:<2.0 with H ₂ SO ₄ , B: <2.0 with H ₂ SO ₄ , C<2.0 with HNO ₃ , D->9.0 with NaOH, E:< 6°C & F:< 6°C Water Temperature: < 6°C, Cold storage.		
Project/ Job number	: PO#4600013147 dtd 22Jun23		
Reference of Sampling	: AESPL/LAB/QR/7.3.3/R-02		
Method of Sampling & Preservation	: AESPL/LAB/SOP/7.3.1/W-01		
Environmental Condition while Testing	: Ambient Temperature: 30.6°C and Humidity: 48%		
Sr.No.	Parameter	Result	Method of Analysis
1.	Colour, Hazen units	< 5.0	IS-3025(P-4) RA2017
2.	pH@25 °C	6.60	IS-3025(P-11) 2022
3.	Turbidity, NTU	<2.0	IS-3025(P-10) RA2017
4.	Residual Chlorine, mg/l	<0.56	IS-3025(P-26) RA2019
5.	Hardness as CaCO ₃ , mg/l	140	IS-3025(P-21) RA2019
6.	Alkalinity as CaCO ₃ , mg/l	125	IS-3025(P-23) RA2019
7.	Calcium as Ca, mg/l	32.8	IS-3025(P-40) RA2019
8.	Magnesium as Mg, mg/l	14.09	IS-3025(P-46) RA2019
9.	Iron as Fe, mg/l	0.032	IS-3025(P-53) RA2019
10.	Chlorides as Cl ⁻ , mg/l	49	IS-3025(P-32) RA2019
11.	Sulphate as SO ₄ ²⁻ , mg/l	18.87	IS-3025(P-24) 2022
12.	Total dissolved Solids, mg/l	220	IS-3025(P-16) RA2017
13.	Fluorides as F ⁻ , mg/l	0.33	IS-3025(P-60) RA2019
14.	Dissolved Oxygen, mg/l	5.9	IS-3025(P-38) RA2019
15.	Chemical oxygen demand, mg/l	30	IS-3025(P-58) RA2017
16.	Biochemical Oxygen Demand @27°C 3days, mg/l	12	IS-3025(P-44) RA2019

**ADITYA ENVIRONMENTAL SERVICES PVT. LTD.**Testing Laboratory is certified by **ISO 9001:2015&ISO 45001:2018**Recognized by **MoEFCC** as "**Environmental Laboratory**" valid up to 24.04.2024**Laboratory:** P-1, MIDC Mohopada, Rasayani, Dist. Raigad, 410222, E-mail: pglab@aespl.co.inTel: 9112844844, **CIN:** U74999MH2001PTC132091 **UDYAM-MH-19-0029787**

TC-7085

Test Report
(Water)**Ref. No.:** AESPL/LAB/C/W-23/06/242**Issue Date:** 03/07/2023**Note:**

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**Reshma S. Patil**
(Authorized Signatory)

-End of Test Report-



ADITYA ENVIRONMENTAL SERVICES PVT. LTD.

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Tel: 9112844844, CIN: U74999MH2001PTC132091 **UDYAM**-MH-19-0029787

Test Report (Water)

Ref. No.: AESPL/LAB/C/W-23/06/242

Issue Date: 03/07/2023

Name of Customer & Contact Details	:	Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, Mobile +91-77381 68311, Email - kakasaheb.lonkar@bsvgroup.com			
Name of Site	:	Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501			
Nature of Sample	:	Surface Water	Location of Sample	:	Chikoli Dam - Near BSV Premise West side
Date of Sample Drawn	:	23/06/2023	Time of Sample Drawn	:	2.00 pm
Sample Drawn By	:	AESPL consultancy division	Transported By	:	AESPL consultancy division
Date of Sample Receipt	:	24/06/2023	Sample Identification	:	W- 23/06/242
Sample Quantity & Container	:	F-1lit; Plastic can.			
Date of Sample Analysis	:	24/06/2023			
Environmental Conditions at site	:	Water Temperature: 25°C, Air Temperature: 32°C, surrounding was clean.			
Transportation Condition	:	A:<2.0 with H ₂ SO ₄ , B: <2.0 with H ₂ SO ₄ , C<2.0 with HNO ₃ , D->9.0 with NaOH, E:< 6°C & F:< 6°C Water Temperature: < 6°C, Cold storage.			
Project/ Job number	:	AESPL/BLD-E/22-23/EIA/009			
Reference of Sampling	:	AESPL/LAB/QR/7.3.3/R-02			
Method of Sampling & Preservation	:	AESPL/LAB/SOP/7.3.1/W-01			
Environmental Condition while Testing	:	Ambient Temperature: 30.6°C and Humidity: 48%			
Sr.No.		Parameter	Result	Method of Analysis	
17.		Odour	Agreeable	IS-3025(P-5) RA2017	

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Tel: 9112844844, CIN: U74999MH2001PTC132091 UDYAM-MH-19-0029787



TC-7085

Test Report (Water)

Ref. No.: AESPL/LAB/C/W-23/06/243

Issue Date: 03/07/2023

Name of Customer & Contact Details		: Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, Mobile +91-77381 68311, Email - kakasaheb.lonkar@bsvgroup.com	
Name of Site		: Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501	
Nature of Sample		Location of Sample	: Chikoli Dam - Near BSV Premise South side
Date of Sample Drawn		Time of Sample Drawn	: 23/06/2023 2.15 pm
Sample Drawn By		Transported By	: AESPL consultancy division AESPL consultancy division
Date of Sample Receipt		Sample Identification	: 24/06/2023 W- 23/06/243
Sample Quantity & Container		: A-1lit; Plastic can, B-500ml; Amber colored glass bottle, C-500ml; Plastic can, D-500ml; Plastic can, E-1lit; PT FT & F-1lit; Plastic can.	
Date of Sample Analysis		: 24/06/2023 to 30/06/2023	
Environmental Conditions at site		: Water Temperature: 25°C, Air Temperature: 32°C, surrounding was clean.	
Transportation Condition		: A:<2.0 with H ₂ SO ₄ , B: <2.0 with H ₂ SO ₄ , C<2.0 with HNO ₃ , D->9.0 with NaOH, E:< 6°C & F:< 6°C Water Temperature: < 6°C, Cold storage.	
Project/ Job number		: PO#4600013147 dtd 22Jun23	
Reference of Sampling		: AESPL/LAB/QR/7.3.3/R-02	
Method of Sampling & Preservation		: AESPL/LAB/SOP/7.3.1/W-01	
Environmental Condition while Testing		: Ambient Temperature: 30.6°C and Humidity: 48%	
Sr.No.	Parameter	Result	Method of Analysis
1.	Colour, Hazen units	< 5.0	IS-3025(P-4) RA2017
2.	pH@25 °C	7.06	IS-3025(P-11) 2022
3.	Turbidity, NTU	<2.0	IS-3025(P-10) RA2017
4.	Residual Chlorine, mg/l	<0.56	IS-3025(P-26) RA2019
5.	Hardness as CaCO ₃ , mg/l	160	IS-3025(P-21) RA2019
6.	Alkalinity as CaCO ₃ , mg/l	112	IS-3025(P-23) RA2019
7.	Calcium as Ca, mg/l	36	IS-3025(P-40) RA2019
8.	Magnesium as Mg, mg/l	17.01	IS-3025(P-46) RA2019
9.	Iron as Fe, mg/l	0.032	IS-3025(P-53) RA2019
10.	Chlorides as Cl ⁻ , mg/l	49.5	IS-3025(P-32) RA2019
11.	Sulphate as SO ₄ ²⁻ , mg/l	30.62	IS-3025(P-24) 2022
12.	Total dissolved Solids, mg/l	240	IS-3025(P-16) RA2017
13.	Fluorides as F ⁻ , mg/l	0.30	IS-3025(P-60) RA2019
14.	Dissolved Oxygen, mg/l	6.5	IS-3025(P-38) RA2019
15.	Chemical oxygen demand, mg/l	20	IS-3025(P-58) RA2017
16.	Biochemical Oxygen Demand @27°C 3days, mg/l	8.7	IS-3025(P-44) RA2019

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TC-7085

Test Report
(Water)**Ref. No.:** AESPL/LAB/C/W-23/06/243**Issue Date:** 03/07/2023**Note:**

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**Reshma S. Patil**
(Authorized Signatory)

-End of Test Report-


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 Tel: 9112844844, CIN: U74999MH2001PTC132091 **UDYAM**-MH-19-0029787

**Test Report
(Water)**
Ref. No.: AESPL/LAB/C/W-23/06/243

Issue Date: 03/07/2023

Name of Customer & Contact Details	: Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, Mobile +91-77381 68311, Email - kakasaheb.lonkar@bsvgroup.com		
Name of Site	: Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501		
Nature of Sample	: Surface Water	Location of Sample	: Chikoli Dam - Near BSV Premise South side
Date of Sample Drawn	: 23/06/2023	Time of Sample Drawn	: 2.15 pm
Sample Drawn By	: AESPL consultancy division	Transported By	: AESPL consultancy division
Date of Sample Receipt	: 24/06/2023	Sample Identification	: W- 23/06/243
Sample Quantity & Container	: F-1lit; Plastic can.		
Date of Sample Analysis	: 24/06/2023		
Environmental Conditions at site	: Water Temperature: 25°C, Air Temperature: 32°C, surrounding was clean.		
Transportation Condition	: A: <2.0 with H ₂ SO ₄ , B: <2.0 with H ₂ SO ₄ , C <2.0 with HNO ₃ , D >9.0 with NaOH, E: < 6°C & F: < 6°C Water Temperature: < 6°C, Cold storage.		
Project/ Job number	: AESPL/BLD-E/22-23/EIA/009		
Reference of Sampling	: AESPL/LAB/QR/7.3.3/R-02		
Method of Sampling & Preservation	: AESPL/LAB/SOP/7.3.1/W-01		
Environmental Condition while Testing	: Ambient Temperature: 30.6°C and Humidity: 48%		
Sr.No.	Parameter	Result	Method of Analysis
17.	Odour	Agreeable	IS-3025(P-5) RA2017

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TC-7085

Test Report (Water)

Ref. No.: AESPL/LAB/C/W-23/06/244

Issue Date: 03/07/2023

Name of Customer & Contact Details		: Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, Mobile +91-77381 68311, Email - kakasaheb.lonkar@bsvgroup.com	
Name of Site		: Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501	
Nature of Sample		Location of Sample	: Chikoli Dam - Near BSV Premise North side
Date of Sample Drawn		Time of Sample Drawn	: 23/06/2023 2.10 pm
Sample Drawn By		Transported By	: AESPL consultancy division AESPL consultancy division
Date of Sample Receipt		Sample Identification	: 24/06/2023 W- 23/06/244
Sample Quantity & Container		: A-1lit; Plastic can, B-500ml; Amber colored glass bottle, C-500ml; Plastic can, D-500ml; Plastic can, E-1lit; PT FT & F-1lit; Plastic can.	
Date of Sample Analysis		: 24/06/2023 to 30/06/2023	
Environmental Conditions at site		: Water Temperature: 25°C, Air Temperature: 32°C, surrounding was clean.	
Transportation Condition		: A:<2.0 with H ₂ SO ₄ , B: <2.0 with H ₂ SO ₄ , C<2.0 with HNO ₃ , D->9.0 with NaOH, E:< 6°C & F:< 6°C Water Temperature: < 6°C, Cold storage.	
Project/ Job number		: PO#4600013147 dtd 22Jun23	
Reference of Sampling		: AESPL/LAB/QR/7.3.3/R-02	
Method of Sampling & Preservation		: AESPL/LAB/SOP/7.3.1/W-01	
Environmental Condition while Testing		: Ambient Temperature: 30.6°C and Humidity: 48%	
Sr.No.	Parameter	Result	Method of Analysis
1.	Colour, Hazen units	< 5.0	IS-3025(P-4) RA2017
2.	pH@25 °C	6.59	IS-3025(P-11) 2022
3.	Turbidity, NTU	<2.0	IS-3025(P-10) RA2017
4.	Residual Chlorine, mg/l	<0.56	IS-3025(P-26) RA2019
5.	Hardness as CaCO ₃ , mg/l	84	IS-3025(P-21) RA2019
6.	Alkalinity as CaCO ₃ , mg/l	63	IS-3025(P-23) RA2019
7.	Calcium as Ca, mg/l	22.4	IS-3025(P-40) RA2019
8.	Magnesium as Mg, mg/l	6.8	IS-3025(P-46) RA2019
9.	Iron as Fe, mg/l	0.034	IS-3025(P-53) RA2019
10.	Chlorides as Cl ⁻ , mg/l	13	IS-3025(P-32) RA2019
11.	Sulphate as SO ₄ ²⁻ , mg/l	28.75	IS-3025(P-24) 2022
12.	Total dissolved Solids, mg/l	150	IS-3025(P-16) RA2017
13.	Fluorides as F ⁻ , mg/l	0.34	IS-3025(P-60) RA2019
14.	Dissolved Oxygen, mg/l	6.4	IS-3025(P-38) RA2019
15.	Chemical oxygen demand, mg/l	10	IS-3025(P-58) RA2017
16.	Biochemical Oxygen Demand @27°C 3days, mg/l	3.4	IS-3025(P-44) RA2019

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TC-7085

Test Report
(Water)**Ref. No.:** AESPL/LAB/C/W-23/06/244**Issue Date:** 03/07/2023**Note:**

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**Reshma S. Patil**
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-End of Test Report-



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Tel: 9112844844, CIN: U74999MH2001PTC132091 **UDYAM**-MH-19-0029787

Test Report (Water)

Ref. No.: AESPL/LAB/C/W-23/06/244

Issue Date: 03/07/2023

Name of Customer & Contact Details	: Bharat Serums & Vaccines Ltd. Mr. Kakasaheb Lonkar, Mobile +91-77381 68311, Email - kakasaheb.lonkar@bsvgroup.com		
Name of Site	: Plot No. K-27, Anand Nagar, Additional M.I.D.C. Ambernath (East) Thane 421501		
Nature of Sample	: Surface Water	Location of Sample	: Chikoli Dam - Near BSV Premise North side
Date of Sample Drawn	: 23/06/2023	Time of Sample Drawn	: 2.10 pm
Sample Drawn By	: AESPL consultancy division	Transported By	: AESPL consultancy division
Date of Sample Receipt	: 24/06/2023	Sample Identification	: W- 23/06/244
Sample Quantity & Container	: F-1lit; Plastic can.		
Date of Sample Analysis	: 24/06/2023		
Environmental Conditions at site	: Water Temperature: 25°C, Air Temperature: 32°C, surrounding was clean.		
Transportation Condition	: A: <2.0 with H ₂ SO ₄ , B: <2.0 with H ₂ SO ₄ , C: <2.0 with HNO ₃ , D: >9.0 with NaOH, E: < 6°C & F: < 6°C Water Temperature: < 6°C, Cold storage.		
Project/ Job number	: AESPL/BLD-E/22-23/EIA/009		
Reference of Sampling	: AESPL/LAB/QR/7.3.3/R-02		
Method of Sampling & Preservation	: AESPL/LAB/SOP/7.3.1/W-01		
Environmental Condition while Testing	: Ambient Temperature: 30.6°C and Humidity: 48%		
Sr.No.	Parameter	Result	Method of Analysis
17.	Odour	Agreeable	IS-3025(P-5) RA2017

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-End of Test Report-

Area	Parameters	UOM	Limit	Results	Remark
ETP Inlet	pH	-	5.5 - 9.0	6.8	Within installed capacity limit
	TSS	mg/l	200	44	Pass w.r.t. outlet limit
	TDS	mg/l	-	40	Pass w.r.t. outlet limit
	Chemical Oxygen Demand (COD)	mg/l	-	90	Pass w.r.t. outlet limit
	Biological Oxygen Demand (BOD)	mg/l	450-500	33	Within installed capacity limit
	Sulphate SO ₄	mg/l	1000	90.87	Within installed capacity limit
	Chloride	mg/l	-	750	Additional sample
	Phosphate	mg/l	-	< 0.04	Additional sample
	Nitrogen	mg/l	-	47.04	Additional sample
	Oil & Grease	mg/l	40	< 2.0	Within installed capacity limit
ETP Outlet	pH	-	5.5 - 9.0	7.35	Passed as per MPCB consent limit
	TSS	mg/l	100	4	Passed as per MPCB consent limit
	TDS	mg/l	2100	1330	Passed as per MPCB consent limit
	Chemical Oxygen Demand (COD)	mg/l	250	40	Passed as per MPCB consent limit
	Biological Oxygen Demand (BOD)	mg/l	100	15	Passed as per MPCB consent limit
	Sulphate SO ₄	mg/l	1000	92.58	Passed as per MPCB consent limit
	Chloride	mg/l	600	550	Passed as per MPCB consent limit
	Phosphate	mg/l	5	< 0.04	Passed as per MPCB consent limit
	Nitrogen	mg/l	50	7.84	Passed as per MPCB consent limit
	Oil & Grease	mg/l	10	< 2.0	Passed as per MPCB consent limit
STP Inlet	pH	-	6.5 - 8.5	6.52	Additional sample
	TSS	mg/l	400	52	Additional sample
	TDS	mg/l	-	480	Additional sample
	Chemical Oxygen Demand (COD)	mg/l	-	330	Additional sample
	Biological Oxygen Demand (BOD)	mg/l	650	117	Additional sample
	Oil & Grease	mg/l	-	< 2.0	Additional sample
STP Outlet	pH	-	-	6.5	Additional sample
	TSS	mg/l	100	4	Passed as per MPCB consent limit
	TDS	mg/l	-	290	Additional sample
	Chemical Oxygen Demand (COD)	mg/l	-	20	Additional sample
	Biological Oxygen Demand (BOD)	mg/l	30	6.8	Passed as per MPCB consent limit
	Oil & Grease	mg/l	10	< 2.0	Passed as per MPCB consent limit

Sulphate as SO ₄ ²⁻ , mg/l	Method of Analysis	Water Quality Standards (as per IS: 2296) Class A (Drinking water without conventional treatment but after disinfection)	Chikoli Dam				
			Inlet Point		Near BSV Premise		
			West side	South side	North side	South side	West side
Colour, Hazen units	IS-3025(P-4) RA2017	10 Hazen unit	< 5.0	< 5.0	< 5.0	< 5.0	< 5.0
pH@25 °C	IS-3025(P-11) 2022	6.5 to 8.5	6.87	6.24	6.59	7.06	6.6
Turbidity, NTU	IS-3025(P-10) RA2017	5 NTU	<2.0	<2.0	<2.0	<2.0	<2.0
Residual Chlorine, mg/l	IS-3025(P-26) RA2019	0.2 mg/l	<0.56	<0.56	<0.56	<0.56	<0.56
Hardness as CaCO ₃ , mg/l	IS-3025(P-21) RA2019	300 mg/l	84	82	84	160	140
Alkalinity as CaCO ₃ , mg/l	IS-3025(P-23) RA2019	200 mg/l	62	70	63	112	125
Calcium as Ca, mg/l	IS-3025(P-40) RA2019	75 mg/l	22.4	20.8	22.4	36	32.8
Magnesium as Mg, mg/l	IS-3025(P-46) RA2019	24.28 mg/l	6.8	7.29	6.8	17.01	14.09
Iron as Fe, mg/l	IS-3025(P-53) RA2019	0.3 mg/l	0.032	0.032	0.034	0.032	0.032
Chlorides as Cl, mg/l	IS-3025(P-32) RA2019	250 mg/l	21	13	13	49.5	49
Sulphate as SO ₄ ²⁻ , mg/l	IS-3025(P-24) 2022	400 mg/l	20.5	15.87	28.75	30.62	18.87
Total dissolved Solids, mg/l	IS-3025(P-16) RA2017	500 mg/l	136	140	150	240	220
Fluorides as F, mg/l	IS-3025(P-60) RA2019	1.5 mg/l	0.34	0.33	0.34	0.3	0.33
Dissolved Oxygen, mg/l	IS-3025(P-38) RA2019	Minimum 6 mg/L	5.6	7.6	6.4	6.5	5.9
Chemical oxygen demand, mg/l	IS-3025(P-58) RA2017	NA	20	10	10	20	30
Biochemical Oxygen Demand @27°C 3days, mg/l	IS-3025(P-44) RA2019	NA, water not disinfected, As per MPCB consent STP Outlet limit 30 mg/l)	6.9	3.6	3.4	8.7	12
Odour	IS-3025(P-5) RA2017	Unobjectionable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable

	Within permissible limit
	Not less than 90% of permissible limit
	Less than 90% of permissible limit
	No limit Available, test for information

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0251-2310167 /2310212

Fax : 0251-2310192

Email : rokalyan@mpcb.gov.in

Visit At : <http://mpcb.gov.in>



"Your Service is our Duty"

Regional Office, Kalyan
Sidhivinayak Sankul,
3rd floor, Near Oak Baug,
Station Road,
Kalyan - 421301

ORANGE/LSI

Consent No: Format 1.0/ROK/UAN No. 00000107780/O/2201001329 Date: 28/01/2022

To,
M/s. Bharat Serums & Vaccines Ltd.,
Plot No. K-27 & K-27/1, MIDC Addl. Ambernath,
Tal. Ambernath, Dist. Thane

Sub :- Combined Consent to Operate and BMW Authorization for Bio-Pharmaceuticals and Small Animal Testing Facility.

Ref : 1. Consent to Operate granted by Board vide No. Format 1.0/ROK/UAN No.00000107780/O/2104000388, dtd. 08/04/2021.
2. Application vide UAN No: MPCB-CONSENT-00000121825.

For Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to Operate is valid up to: - 30/06/2022.
2. Capital investment (As per CA Certificate submitted): Rs. 9677.89 Lakhs.
3. The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Max. Qty	UOM
1	Injection & Vaccines at Plot No. K-27.	20.0 Lakh	Unit/M
3	r-FSH (Recombinant - Follicle Stimulating Hormone) at Plot No. K-27	0.0201	Kg/A
4	r-HCG (Recombinant - Human Chronic Gonadotropin at Plot No. K-27	0.2	Kg/A
5	mAnti- D (Monoclonal Anti Rho-D Immunoglobulin) at Plot No. K-27	1.0	Kg/A
6	rAnti- D (Recombinant Anti Rho-D Immunoglobulin) at Plot No. K-27	0.6	Kg/A
7	Analytical Testing and R & D Activity at Plot No. K-27/1	---	---

Pharmaceutical Formulation only.

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	108.0	As per Schedule-I	100% recycle / Reuse.
2.	Domestic effluent	40.0	As per Schedule-I	22 CMD shall be 100% reused for flushing & 18 CMD for cooling tower.

5. Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	I	Boiler	I	As per schedule - II
2	II	D.G. Set (750 KVA)	I	As per schedule - II

3	III	Fume Hood	I	As per schedule – II
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6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Waste Cardboard Papers/ Boxes	4.0	MT/A	--	Sale to autho. party
2	Scrap material such as Plastic/ Metal scrap / glass ware	65	Ton/A	--	Sale to autho. Recycler.
3	Animal Feed waste	108.0	MT/A	--	Sale to autho. Recycler.

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Qty	UoM	Treatment	Disposal
1	4.1 – Oil Sludge Emulsion	2500.0	Ltr/A	---	By Sale to Authorized Recycler/CHWTSDF
2	5.1 – Used / Spent Oil	200.0	Ltr/A	---	CHWTSDF
3	28.1 – Process Residue & Wastes	5.8	Ton/M	---	CHWTSDF
4	28.5 – Date Expired Products	100.0	Kg/A	---	CHWTSDF
5	33.1 – Empty Barrels /container / liner contaminated with hazardous chemicals / wastes	350.0	Nos/M	---	By Sale to Authorized Recycler/CHWTSDF
6	35.3– Chemical Sludge from Wastewater treatment	500.0	Kg/M	---	CHWTSDF
7	28.6 – Spent solvent	200.0	Ltr/M	---	By Sale to Authorized Recycler/CHWTSDF
8	28.5 – Date Expired Products	35.0	Ltr/M	---	CHWTSDF
9	37.2 – Flue Gas Cleaning Residue	130.0	Kg/M	---	CHWTSDF
10	29.5 – Spent Catalyst	10.0	Nos./Y	---	CHWTSDF
11	28.4 –Off specification products	50.0	Kg/M	---	CHWTSDF
12	Other hazardous Waste	10.0	Kg/M	---	By Sale to Authorized Recycler/ CHWTSDF

8. Conditions under Batteries (Management & Handling) Rules, 2001:

Sr No	Type of Waste	Quantity	UoM	Disposal Path
NIL				

Specific Conditions for used Batteries:

- The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection centre.
- The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
- Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. Conditions under E-Waste Management:

Sr No	Type of Waste	Quantity	UoM	Disposal Path
NIL				



10. Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:

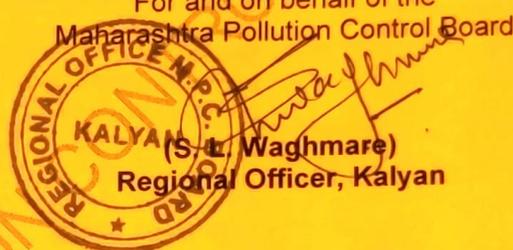
Category	Type of Waste	Quantity Kg/Month	Type of Bag or Container to be used	Treatment and Disposal options
Yellow	(a) Human Anatomical Waste	--	Yellow coloured non-chlorinated plastic bags	No onsite treatment of BMW is permitted. The above-mentioned Bio Medical Waste shall be sent to Common BMW treatment facility authorised by MPCB
	(b) Animal Anatomical Waste	2000		
	(c) Soiled Waste	1000		
	(d) Expired or Discarded Medicines	--		
	(e) Chemical Waste	500		
	(f) Chemical Liquid Waste		Separate collection system leading to effluent treatment system	
	(g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	--	Non-chlorinated yellow plastic bags or suitable packing material	
	(h) Microbiology, Biotechnology and other clinical laboratory waste:	1000	Autoclave safe plastic bags or containers	
Red	Contaminated Waste (Recyclable)	--	Red coloured non-chlorinated plastic bags or containers	
White (Translucent)	Waste sharps including Metals:	500	Puncture proof, Leak proof and tamper proof containers	
Blue	(a) Glassware:	--	Leak proof and puncture proof boxes with blue coloured marking	
	(b) Metallic Body Implants	--		

11. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
12. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
13. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
14. This Consent is issued with the overriding effect to the earlier Consent to Operate granted by the Board vide dtd. Format 1.0/ROK/UAN No.00000107780/O/2104000388 dtd. 08/04/2021.
15. This Consent is issued without prejudices to the order passed or being passed by the Hon'ble National Green Tribunal, (WZ), Pune in the Original Application No.13 of 2020 filed by Shri. Afak Anwar mandaviya V/s M/s Bharat Serums & Vaccines Ltd., & ors.
16. This Consent is issued subject to conditions mentioned below,
 - a. The "authorized Person" M/s. Bharat Serums & Vaccines Ltd., & Ors. Kalyan shall comply with the provisions of the Environment (Protection) Act, 1986, and Rules made there under.
 - b. Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
 - c. You shall submit details of Management and handling of outdated, discarded,

unused Cytotoxic drugs generated in the Cancer centers, research and health care in the format prescribed by CPCB which is available on www.cpcb.nic.in alongwith Annual Report to MPCB with a copy to CPCB before 30th June every year.

- d. You shall manage the Mercury Waste in the HCE in environmentally sound manner (including storage, spilled collection, transportation and disposal) as per CPCB guidelines published on CPCB website www.cpcb.nic.in dated:07.09.2010 as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities".
- e. You shall ensure phase out of chlorinated plastic bags, gloves and blood bags by HCEs within two years;
- f. You shall establish Bar code system within one year.
- g. You shall ensure that the liquid waste is treated and disposed by all the occupier or operator of a CBWTF in accordance with the Water Act, 1974;
- h. You shall maintain day ton day basis and display the monthly record including Annual report on its website within two years from the date of notification.
- i. You shall submit separate Bank Guarantee of Rs.3,00,000/- towards Bio-Medical waste compliance of condition.

For and on behalf of the
Maharashtra Pollution Control Board



Received Consent fee of –

Sr. No.	Amount (Rs.)	Transaction No.	Date	Drawn On
1.	17500.00	MPCB-DR-8048	23/09/2021	Axis Bank NEFT

Copy to:

1. CAO/ Cess Wing/ Master File.
2. Sub-Regional Officer, M. P. C. Board, Kalyan – II

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SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) comprises of primary, secondary (including MBR) & tertiary having capacity 180 CMD.

B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board (If any)
		Limiting Concentration in mg/l, except for pH
01	pH	5.5 to 9.0
02	Oil & Grease	10.0
03	BOD (3 days 27oC)	100.0
04	COD	250.0
05	Total Dissolved Solids	2100.0
06	Suspended Solids	100.0
07	Sulphates	1000
08	Chlorides	600

C] Treated effluent shall 108 CMD shall be 100% recycle / reuse in utilities only. There shall not be any discharge of treated / untreated effluent inside / outside the industry premises.

2. A] As per your consent application, you have provided sewage treatment plant having capacity 40 CMD for the treatment of sewage generated from your industry.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made under from time to time, whichever is stringent.

- | | | | | |
|-----|-------------------|---------------|----|-------|
| (1) | Suspended Solids. | Not to exceed | 50 | mg/l. |
| (2) | BOD 3 days 27oC. | Not to exceed | 30 | mg/l. |

C] Out of 40 CMD treated sewage 22 CMD shall reused for flushing purpose & remaining 18 CMD shall be used on land for gardening purpose. There shall not be any discharge of treated / untreated sewage outside the industry premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system and or extension or addition thereto.

4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.



5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. no	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	87.0
2.	Domestic purpose	40.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	116.0
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.0
5.	Others: i) Gardening	0.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

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MAHARASHTRA POLLUTION CONTROL BOARD



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	SO ₂ Kg/Day
1	Boiler	---	30.0	LDO	7200.0 Ltrs./D	270.0
2	D.G. Set (750 KVA)	---	5.0	Diesel	100 Ltrs./D	---
3	Fume Hood	---	6.0	---	---	---

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
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3. The applicant shall provide specific Air Pollution control equipment's as per the conditions of EP Act, 1986 and rule made there under from time to time/Environmental Clearance/CREP guidelines.
4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

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SCHEDULE-III**Details of Bank Guarantees:**

Sr. No	Consent	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	---	10.0 Lakh	Already submitted	Compliance of Consent conditions.	30/06/2022	30/06/2022
2	CtoO	3.0 lakh	15 days	Compliance of disposal of Bio-Medical Waste	30/06/2023	30/10/2023

BG Forfeiture History

Sr no.	Consent (C2E)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
N.A.						

BG Return details

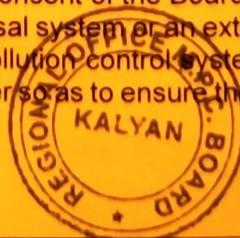
Sr no.	Consent (C2E)	BG imposed	Purpose of BG	Amount of BG Returned
N.A.				

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SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f. D.G. Set shall be operated only in case of power failure.
 - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h. The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

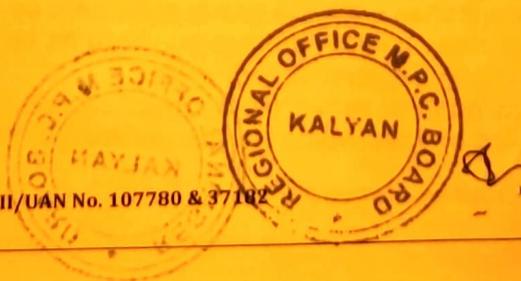


13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the

disposal of sewage or trade effluent or in connection with the grant of any consent conditions.

30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
34. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
35. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
36. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.

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ANNEXURE R-1/8

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No: MPCB-CONSENT-0000142200
Application submitted on: 25-06-2022

Industry Information

Consent To: Renewal (Normal)	IIN No.: ---	Submit to: SRO - Kalyan II	
Type of institution: Industry	Industry Type: O74 Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)	Category: Orange	Scale: L.S.I
Location of industry/activity/etc: MIDC	Name of MIDC: MIDC Ambernath additional		
EC Reqd. No			
Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)		No	

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name Mr. Venkatesh Chindarkar	Address Plot No.K-27,K-27-Part,K-27/1
Designation Assistant Vice Precedent	Taluka Ambernath
Area Additional Ambernath MIDC	District Thane

Telephone

7738092138

Fax

0251-2621089

Email

venkatesh.chindarkar@bharatserums.com

Pan Number

AAACB2431M

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

M/s.Bharat Serums & Vaccines Ltd.

Location of Unit

MIDC Ambernath Additional (East)

Survey number/Plot Number

K-27, K-27 Part & K-27/1

Taluka

Ambernath

District

Thane

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

MIDC

Planning Authority

CEO

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

MIDC

Name of the licence issuing authority

DISH

3. Names,addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Mr. Sanjiv Navangul

Telephone number

02512627000

Fax number

0

Officer responsible for day to day business

Mr. Kakasaheb Lonkar

4. (a.) Are you registered Industrial unit ?

Yes

Registration number

U24230MH197IPLCO15134

Date of registration

Apr 29, 1971

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

24027.25

*** Verified**

CA Certificate

*** Terms**

2

*** Consent Fee**

961090.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From

SH/NH

Distance(Km)

3.00

*** Name**

River

8.00

Ulhas

Human Habitation

1.00

Religious Place

10.00

Historical Place

10.00

Creek/Sea

0.00

--NA--

6b. Enter Latitude and Longitude details of site

Latitude
19.175252

Longitude
73.205861

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
NA	No	No	NA	

8. If the site is situated in notified industrial estate,

		Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	Yes	CETP for Additional MIDC is in existence not in operation
(b) Will the applicant utilize the system, if provided.	Yes	NA
(c) If not provided, details of proposed arrangement.	NA	

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
29149	17101.720	2914.9

10. Month and year of commissioning of the Unit.

2003-01-01

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
330	220	8	1

12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?	No	NA		
(b) If yes, please state population staying				
Number of person staying	Water consumption	Sewage generation	Whether is STP provided?	
	0	0	Yes	
(c) Indicate its location and distance with reference to plant site.				
Number of person staying		Water consumption		
NA		0		

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
Pharmaceutical s formulations	--NA--	Analytical Testing and R&D Activity at Plot K-27/1	0	0	0	0	Testing lab and R&D Activity at Plot K-27/1

Pharmaceutical s formulations	Kg/Annum	r-FSH (Recombinant - Follicle Stimulating Hormone)	0.0201	0.0201	0	0.0201	NA
Pharmaceutical s formulations	Kg/Annum	r-HCG (Recombinant - Human Chronic Gonadotropin)	0.2	0.2	0	0.2	NA
Pharmaceutical s formulations	Kg/Annum	mAnti- D (Monoclonal Anti Rho-D Immunoglobulin)	1	1	0	1	NA
Pharmaceutical s formulations	Kg/Annum	rAnti- D (Recombinant Anti Rho-D Immunoglobulin)	0.6	0.6	0	0.6	NA
Pharmaceutical s formulations	Units/Month	Injection & Vaccines at plot No. K-27	2000000	2000000	0	2000000	NA

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
NA	--NA--	0	NA

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
HORSE SERUM PLASMA ANTI THYMOCYTE GLOBUL	Kg/Annum	1450	No	No	NA
Amphotericin B Powder	Kg/Annum	45	No	No	NA
Carboprost Tromethamine Powder	Kg/Annum	1	No	No	NA
Cholesterol HP	Kg/Annum	5	No	No	NA
D Mannitol	Kg/Annum	550	No	No	NA
Dimyristoyl Phosphatidylcholine DMPC	Kg/Annum	10	No	No	NA
Disodium Hydrogen Orthophosphate	Kg/Annum	25	No	No	NA
Glycerin	Kg/Annum	255	No	No	NA
Glycine	Kg/Annum	3750	No	No	NA
Disodium Hydrogen Phosphate Dihydrate	Kg/Annum	98	No	No	NA
Egg Lecithin	Kg/Annum	40	No	No	NA
Enoxaparin Sodium	Kg/Annum	15	No	No	NA
Dimyristoyl Phosphatidylglycerol DMPG	Kg/Annum	5	No	No	NA
Hair removal cream	Kg/Annum	10	No	No	NA
Potassium Dihydrogen orthophosphate	Kg/Annum	10	No	No	NA
DSPG-Na-1,2-Distearoyl-sn-glycero-3 phospho-rac-glycerol,sodium salt	Kg/Annum	5	No	No	NA
HSPC - Hydrogenated phosphatidylcholine from soybean	Kg/Annum	10	No	No	NA
L-Methionine	Kg/Annum	3	No	No	NA
Maltose	Kg/Annum	200	No	No	NA
Pepsin	Kg/Annum	25	No	No	NA
Disodium Hydrogen Phosphate Anh	Kg/Annum	20	No	No	NA
Polyvinyl Alcohol	Kg/Annum	15	No	No	NA
Resomer R 202 H	Kg/Annum	10	No	No	NA
Resomer RG 752 H Leprolide	Kg/Annum	6	No	No	NA

Sodium Acetate Anhydrous	Kg/Annum	60	No	No	NA
Sodium Ascorbate	Kg/Annum	2	No	No	NA
Hydralazine Hydrochloride	Kg/Annum	4	No	No	NA
Sodium Carbonate Anhydrous	Kg/Annum	20	No	No	NA
Sodium Chloride	Kg/Annum	9550	No	No	NA
Sodium CMC	Kg/Annum	25	No	No	NA
Sodium Deoxycholate	Kg/Annum	20	No	No	NA
Sodium Dihydrogen Phosphate Dihydrate	Kg/Annum	25	No	No	NA
Poloxamer 188 (lutrol F -68)	Kg/Annum	15	No	No	NA
Sodium Thiosulphate	Kg/Annum	50	No	No	NA
Soyabean Oil	Kg/Annum	550	No	No	NA
Succinic Acid Disodium Hexahydrate	Kg/Annum	5	No	No	NA
Sucrose	Kg/Annum	550	No	No	NA
Thiomersal	Kg/Annum	7	No	No	NA
Sodium Bi Carbonate	Kg/Annum	4	No	No	NA
Phenol Crystals I.P	Kg/Annum	20	No	No	NA
Follicle Stimulating Hormone (FSH)	Kg/Annum	5	No	No	NA
Human Chorionic Gonadotropin	Kg/Annum	3	No	No	NA
Menotrophin	Kg/Annum	2	No	No	NA
Polymyxyn B Sulphate Micronised	Kg/Annum	12	No	No	NA
Sodium Hydroxide	Kg/Annum	2500	No	No	NA
Urokinase Powder	Kg/Annum	2	No	No	NA
ZINC SULFATE HEPTAHYDRATE	Kg/Annum	12	No	No	NA
CUPRIC SULPHATE PENTAHYDRATE	Kg/Annum	2	No	No	NA
CHROMIC CHLORIDE HEXAHYDRATE	Kg/Annum	3	No	No	NA
MANGANESE SULPHATE MONOHYDRATE	Kg/Annum	2	No	No	NA
Tri Sodium Citrate	Kg/Annum	1	No	No	NA
SELENIOS ACID	Kg/Annum	2	No	No	NA
Leuprolide Acetate	Kg/Annum	3	No	No	NA
UTI Bulk	Kg/Annum	320	No	No	NA
DL-Alfa Tocopherol	Kg/Annum	2	No	No	NA
CD MEDIA 1 (IS CHO-CD G10.6)	Kg/Annum	900	No	No	NA
Tetanus Immunoglobulin	Kg/Annum	55	No	No	NA
Potassium Chloride	Kg/Annum	20	No	No	NA
TRIS (HYDROXYMETHYL AMINOMETHANE)	Kg/Annum	15	No	No	NA
D(+) GLUCOSE (DEXTROSE)	Kg/Annum	20	No	No	NA
CD MEDIA 3(CDM4MAb Complete Powder)	Kg/Annum	2	No	No	NA
Potassium Oxalate	Kg/Annum	3	No	No	NA
Heparin Sodium Injection	Kg/Annum	3	No	No	NA
L-Arginine Monohydrochloride	Kg/Annum	10	No	No	NA
Leuprolide Acetate	Kg/Annum	0.5	No	No	NA
Ulinastatin Bulk	Kg/Annum	30	No	No	NA
Disodium Hydrogen Orthophosphate	Kg/Annum	3	No	No	NA
EDTA- Ethylenediamine tetra acetic acid	Kg/Annum	3	No	No	NA
Picric Acid	Kg/Annum	3	No	No	NA
L-Arginine Monohydrochloride	Kg/Annum	0.5	No	No	NA
Leuprolide Acetate (Bachem)	Kg/Annum	1	No	No	NA
Ulinastatin J.P -Urihk	Kg/Annum	30	No	No	NA
Bovine serum albumin	Kg/Annum	2	No	No	NA
FEED 2(Cell boost suppliment for hybridomas)	Kg/Annum	2	No	No	NA

Potassium Hydroxide Pellet	Kg/Annum	0.5	No	No	NA
Acetic Acid Glacial	Lit/Day	40	No	No	NA
Stromatolyser-WH	Lit/Day	10	No	No	NA
Sodium hypochlorite	Lit/Day	10	No	No	NA
200 mm ALA GLN Solution	Ltr/A	15	No	No	NA
Absolute Alcohol	Ltr/A	1000	No	No	NA
Benzyl Alcohol	Ltr/A	130	No	No	NA
Chloroform	Ltr/A	300	No	No	NA
Cresol Mixed Isomers	Ltr/A	850	No	No	NA
Dichloromethane	Ltr/A	170	No	No	NA
Pro-Cho 5 CDM 1 L BE 12-766Q	Ltr/A	900	No	No	NA
Tween 20 (Polysorbate 20)	Ltr/A	5	No	No	NA
Tween 80 (Polysorbit 80)	Ltr/A	10	No	No	NA
Anti-D Immunoglobulin Monoclonal	Ltr/A	50	No	No	NA
Normal Immunoglobulin	Ltr/A	5500	No	No	NA
Methanol Extra Pure	Ltr/A	115	No	No	NA
FEED 1 (BALANCD™ CHO)	Ltr/A	200	No	No	NA
Isopropyl Alcohol	Ltr/A	12000	No	No	NA
Phenol	Ltr/A	10	No	No	NA
Blood components of Rats, Mice etc.	Ltr/A	30	No	No	NA
Human Albumin	Ltr/A	20	No	No	NA
Cacillocid	Ltr/A	15	No	No	NA
0.9% w/v sodium chloride injection	Ltr/A	30	No	No	NA
Dextrose injection 5%	Ltr/A	20	No	No	NA
Phosphoric Acid (Orthophosphoric Acid)	Ltr/A	50	No	No	NA
Streptokinase Bulk	Ltr/A	55	No	No	NA
Gelofusin	Ltr/A	270	No	No	NA
Normal IgG Plasma for ATG	Ltr/A	3000	No	No	NA
SULPHURIC ACID	Ltr/A	4	No	No	NA
Ultra Glutamine-1	Ltr/A	4	No	No	NA
Cell pack	Ltr/A	80	No	No	NA
Formaldehyde (40%)	Ltr/A	20	No	No	NA
Octanic Acid	Ltr/A	7000	No	No	NA
Anti Thymocyte Globulin Plasma	Ltr/A	1000	No	No	NA
Plasma Snake Venom Antiserum	Ltr/A	100000	No	No	NA
Plasma Rabbits Antiserum	Ltr/A	30000	No	No	NA
Xylene	Ltr/A	400	No	No	NA
Ortho-phosphoric acid	Ltr/A	10	No	No	NA
Hydrochloric Acid Concentrated (HCL)	Ltr/A	2200	No	No	NA
L-Alanyl- L-Glutamine(20 mM)	Ltr/A	50	No	No	NA
L-Alanyl- L-Glutamine(200 mM)	Ltr/A	100	No	No	NA
Potassium Hydroxide, Pellet, NF/FCC	Ltr/A	100	No	No	NA
Normal IGG Plasma for ATG-Equine	Ltr/A	4500	No	No	NA
Anti Thymocyte Globulin Plasma - SAPPL	Ltr/A	1000	No	No	NA
PH Buffer	Ltr/A	2	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Process Flow Chart uploaded

Part B : Waste Water aspects**16. Water consumption for different uses (m3/day)**

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Purpose	40	36	STP	NA	On Land for Gardening	100 % recycle/reuse for flushing,Cooling,gardening
Water gets Polluted & Pollutants are Biodegradable	116	64	Primary + Secondary + Tertiary	NA	Recycle	Reuse
Water gets Polluted,Pollutants are not Biodegradable & Toxic	0	0	--NA--	NA	--NA--	NA
Industrial Cooling,spraying in mine pits or boiler feed	87	44	Primary + Secondary + Tertiary	NA	Recycle	Reuse
Others	NA					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of MIDC	Name of authority granting permission	Qauntity permitted
MIDC	Additional MIDC Ambernath	MIDC	243

18. Quantity of waste water (effluent) generated (m3/day)

Domastic	Boiler Blowdown	Industrial	Cooling water blowdown
36	3	28	8
Process	DM Plants/Softening	Washing	Tail race discharge from
64	5	0	0

*** 19. Water budget calculations accounting for difference between water consumption and effluent generated.**

99

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).**Capacity of STP (m3/day)**

50

Treatment unit	Size (mxm)	Retention time (hr)
Collection Tank (Cubic Meter)	28	14
Aeration Tank (Cubic Meter)	22	11
Anoxic Tank (Cubic Meter)	5	2.5
MBR Tank (Cubic Meter)	5	2.5
Treated water Tank (Cubic Meter)	30	1.2

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)**Capacity of ETP (m3/day)**

180

Treatment unit	Size (mxm)	Retention time (hr)
-----------------------	-------------------	----------------------------

Collection Tank (Cubic Meter)	101	13.4
Aeration Tank (Cubic Meter)	172	22.93
MBR Tank (Cubic Meter)	22	2.93
Treated water Tank (Cubic Meter)	32.0	4.26
Sludge Holding Tank (Cubic Meter)	5	5
Decanter (Cubic Meter)	0	0

22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

NA

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3) 40**Effluent sump/Guard pond details** Yes

ETP -32 m3, STP -30m3

If yes, state at which stage-Whether before, intermittently or after treatment. Yes

NA

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river) NA**(ii) into creek/estuary (name of Creek/estuary)** NA**(iii) into sea** NA**(iv) into drain/sewer (owner of sewer)** NA**(v) On land for irrigation on owned land/ase land. Specify cropped area.** NA**(vi) Connected to CETP** YES**(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day)** 148

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent**pH** 6.9**SS (mg/l)** 30**BOD (mg/l)** 48**COD (mg/l)** 153.4**TDS (mg/l)** 824**Specific pollutant if any****Name****Value**

1 Oil & Grease

<10

1 Sulphates

140

1 Chlorides

140

Treated Effluent

pH	7.5
SS (mg/l)	18
BOD (mg/l)	12.6
COD (mg/l)	48.38
TDS (mg/l)	524

Specific pollutant if any	Name	Value
1	Oil & Grease	<10
1	Sulphates	60.4
1	Chlorides	198

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

Attached

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
HSD	Ltr/Hr	300	10800
Ash content	Sulphur content	Quantity	Other (specify)
0.01	50	1	We are using diesel for DG set in case of Power failure

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
LDO	Ltr/M	20000	10200
Ash content	Sulphur content	Quantity	Other (specify)
0.02	1.8	1	We are using LDO as a fuel for Boiler in absence of PNG only

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
PNG	SCM/Day	4000	8500
Ash content	Sulphur content	Quantity	Other (specify)
0	0	1	We are using PNG as fuel for boiler from March 2022

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	Boiler	3	PNG/LDO
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
335	MS	Round	30
(i) Diameter/Size, in meters	(j) Gas quantity, Nm³/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0.75	11154	361	7.01
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
Modulations and Auto Control	TPM	Modulations and Auto Control	NA

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
----------------------------	------------------------------	---------------------	----------------------

2	DG	600 KVA	HSD
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
130	MS	Round	5
(i) Diameter/Size, in meters	(j) Gas quantity, Nm³/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0.15	397	374	6.23
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
Acoustic enclosure provided	TPM, NOX, SOX	NA	600

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
3	Fume Hood	1.102	Electricity
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
0	Fabrication with FRP Material	Rectangular	6
(i) Diameter/Size, in meters	(j) Gas quantity, Nm³/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
1800 mm X 900 mm X 2400 mm X	849	180	--
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
NA	--	NA	NA

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
4	DG Set	500 KVA	HSD
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
110	MS	Round	3.5
(i) Diameter/Size, in meters	(j) Gas quantity, Nm³/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0.15	397	374	6.23
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
Acoustic enclosure provided	TPM, NOX, SOX	NA	500

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
5	DG Set	250 KVA	HSD
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
60	MS	Round	3.5
(i) Diameter/Size, in meters	(j) Gas quantity, Nm³/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0.15	12.57	370	6.9
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
Acoustic enclosure provided	TPM, NOX, SOX	NA	250

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder/etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Poart hole	Yes	Details	Provided
Platform	Yes	Details	Provided
Ladder	Yes	Details	Provided

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm3	flow (Nm3/hr)
1	Boiler	TPM	48.19	11154
2	DG Set 600 KVA	TPM	57.59	397
3	DG Set 250 KVA	TPM	45.45	12.57

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

NA

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
4.1	4.1 Oil sludge or emulsion	2500	Ltr/A
Max	Method of collection	Method of reception	Method of storage
	Drum/Can	--	Drum/Can
Method of transport	Method of treatment	Method of disposal	
--	--	By Sale to Authorized Recycler/CHWTSDF	

Cat No	Type	Qty	UOM
5.1	5.1 Used or spent oil	200	Ltr/A
Max	Method of collection	Method of reception	Method of storage
	Drum/Can	--	Drum/Can
Method of transport	Method of treatment	Method of disposal	
--	--	By Sale to Authorized Recycler/CHWTSDF	

Cat No	Type	Qty	UOM
28.1	28.1 Process Residue and wastes	5.8	MT/M
Max	Method of collection	Method of reception	Method of storage
	Drum/Can	--	Drum/Can
Method of transport	Method of treatment	Method of disposal	
--	--	CHWTSDF	

Cat No 28.5	Type 28.5 Date-expired products	Qty 100	UOM Kg/Annum
Max	Method of collection Drum/Can	Method of reception --	Method of storage Drum/Can
Method of transport --	Method of treatment --	Method of disposal CHWTSDF	

Cat No 33.1	Type 33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	Qty 350	UOM No/M
Max	Method of collection Drum/Can	Method of reception --	Method of storage Drum/Can
Method of transport --	Method of treatment --	Method of disposal By Sale to Authorized Recycler/CHWTSDF	

Cat No 35.3	Type 35.3 Chemical sludge from waste water treatment	Qty 500	UOM Kg/M
Max	Method of collection Drum/Can	Method of reception --	Method of storage Drum/Can
Method of transport --	Method of treatment --	Method of disposal CHWTSDF	

Cat No 28.6	Type 28.6 Spent organic solvents	Qty 200	UOM Ltr/M
Max	Method of collection Drum/Can	Method of reception --	Method of storage Drum/Can
Method of transport --	Method of treatment --	Method of disposal By Sale to Authorized Recycler/CHWTSDF	

Cat No 28.5	Type 28.5 Date-expired products	Qty 35	UOM Ltr/M
Max	Method of collection Drum/Can	Method of reception --	Method of storage Drum/Can
Method of transport --	Method of treatment --	Method of disposal CHWTSDF	

Cat No 37.2	Type 37.2 Ash from incinerator and flue gas cleaning residue	Qty 130	UOM Kg/M
Max	Method of collection Drum/Can	Method of reception --	Method of storage Drum/Can
Method of transport --	Method of treatment --	Method of disposal CHWTSDF	

Cat No 29.5	Type 29.5 Spent catalysts	Qty 10	UOM Nos./Y
Max	Method of collection Drum/Can	Method of reception --	Method of storage Drum/Can
Method of transport --	Method of treatment --	Method of disposal CHWTSDF	

Cat No 28.4	Type 28.4 Off specification products	Qty 50	UOM Kg/M
Max	Method of collection Drum/Can	Method of reception --	Method of storage Drum/Can
Method of transport --	Method of treatment --	Method of disposal CHWTSDF	

Cat No Other	Type Other Hazardous Waste	Qty 10	UOM Kg/M
Max	Method of collection Drum/Can	Method of reception --	Method of storage Drum/Can
Method of transport --	Method of treatment --	Method of disposal By Sale to Authorized Recycler/CHWTSDF	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NA	0	NA	NA

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

Analysis copy attached

33.

Copy of format of manifest/record Keeping practiced by the applicant.

YES

34.

Details of self-monitoring (source and environment system)

Yes. Environment Monitoring conducted Once in Once Months

35.

Are you using any imported hazardous waste. If yes, give details.

NO

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

MPCB Consent Format1.0/ROK/UAN No. 00000107780/O/22010013329 dt. 28-01-2022 Copy attached

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

No treatment carried out for hazardous waste in plant. Hazardous Waste is directly sent to Authorize

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

Rs. 2.0296 Crores (Including CAPEX & OPEX costing)

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

ETP, STP

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

ETP, STP

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
Biomedical Waste	0	--NA--	NA	NA	upload separate sheet online for biomedical waste
Waste Cardboard Papers/boxes	4	MT/A	NA	By Sale to Authorized Recycler	NA
Animal Feed Waste-Bedding Material	108	MT/A	NA	By Sale to Authorized Recycler	NA
Scrap Material such as Plastic/Metal Scrap/Glass Ware	65	MT/A	NA	By Sale to Authorized Recycler	NA

44. Hazardous Chemicals – Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NO

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
2914.9 Square meter	1200 Square meter(41 %)	106

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

NA

(b) Any other additional information that the applicants desires to give

NA

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

Submitted

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature : Mr. kakasaheb lonkar

Name : Mr. kakasaheb lonkar

Designation : General Manager

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	Boiler	TPM,So2	NA	NA
2	DG Set	TPM,So2	NA	NA

Separate EM Provided	Yes	Other Emission Sources	Fume Hood
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	Provided		

D.G. Set Details

Description	Capacity(KVA)	Remarks
DG Set-1	600	In case of power failure
DG Set -2	500	In case of power failure
DG Set-3	250	In case of power failure

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
4.1 Oil sludge or emulsion	0.9374	KL/A	NA	MWML	NA
5.1 Used or spent oil	0	KL/A	NA	NA	NA
28.5 Date-expired products	0	KL/A	NA	NA	NA
28.6 Spent organic solvents	0	KL/A	NA	NA	NA
28.1 Process Residue and wastes	18.4291	MT/A	NA	MWML	NA
28.4 Off specification products	0	MT/A	NA	MWML	NA
28.5 Date-expired products	0.132	MT/A	NA	MWML	NA
35.3 Chemical sludge from waste water treatment	6.7115	MT/A	NA	MWML	NA

37.2 Ash from incinerator and flue gas cleaning residue	0.534	MT/A	NA	MWML	NA
Other Hazardous Waste	0	MT/A	NA	NA	NA
29.5 Spent catalysts	0	Nos./Y	NA	NA	NA
33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	0	Nos./Y	NA	NA	NA

CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
Yes	Mumbai Waste Management Limited (MWML)	NA

Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jun 30 2016 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			

Bank Guarantee Applicable:

No



Your payment has been received.

Payment Receipt

Payment Status:	Success
Industry Name	M/s.Bharat Serums & Vaccines Ltd.
Unique Id	MPCB-CONSENT-0000142200
DR No:	MPCB-DR-12884
Payment type:	NEFT
Transaction/DD no	2906202201
Received On:	30-06-2022
Amount:	961090.00 INR.

ANNEXURE R-1/10

Maharashtra Pollution Control Board

Sub-Regional Office, Kalyan II

Tel: (0251) 2310167/2310212

Fax: (0251) 2310192

Website: <http://mpcb.gov.in>E-mail: srokalyan2@mpcb.gov.in

"Your Service is our Duty"

Siddhivinayak Sankul,

3rd Floor, Near Oak Baug,

Station Road,

Kalyan (West) - 421 301.

INSPECTION REPORT

1. Name & Address of the Industry :-

M/s. Bharat Serums & Vaccines Ltd
Plot No. K-27, K-27/P K-27/1,
Add. MIDC, Anand nagar,
Ambarnath (E), Dist. Thane

2. Date of visit:-

— 12/11/2023.

3. Industry Representative :-

Mr. Kakasaheb Lonkar.
— GM

4. Telephone No./ Mobile e-mail :-

— 7738168311

— kakasaheb.lonkar@bsvgroup.com

5. Validity of consent :-

30/6/2022.

6. DIC 40.0 D/E 40.0 I/C 116.0 I/E 108

7. Observations:-

- ① Industry is visited against complaint- filed by Mr. Prasad M. Muley vide letter dated 8/12/2022 and 13/12/2022.
- ② During visit industry found operational engaged in manufacturing of Bio-Pharmaceuticals and small animal testing facility.
- ③ Production quantities are verified against form-1 of the latest year from which it is noted that,

-P.T.O.

- production quantities are well within consented limits.

(4) Industry has provided ETP comprising of primary secondary + tertiary treatment facilities for treatment of trade effluent.

(5) During visit ETP found operational.

(6) Industry is recycling treated effluent back to utilities i.e. cooling towers to achieve ZLD.

(7) Industry has also provided STP for treatment of domestic effluent. Treated domestic effluent is being used for gardening.

(8) During visit no discharge of effluent observed outside factory premises.

(9) Industry representative informed that, they are manufacturing Bio-Pharmaceuticals by way of fermentation process which does not involve any chemicals, solvents.

(10) Industry representative submitted that the manufacturing process does not attract E.C.
i.e. Environmental Clearance

11) Industry representative informed that, they have obtained combined consent + BMW authorisation, which is presently pending for renewal at MPCB.

12) Industry representative informed that, they have obtained required NOCs / permissions from competent authorities such as PESO, CPCSEA, FDA, MDC approved plan + fire NOC.

13) Industry has provided separate storage yard for storage of H.W. + BMW.

14) Industry is regularly disposing HW + BMW to common facility.

15) Industry has filed annual returns + environmental statement for the latest year.

16) Industry is having steam boiler being operated on LDO + PNG.

- (19) Industry has provided stack of 20 nos to the boiler. along with ladder, platform & sampling port.
- (20) Industry is having 04 nos of DG sets of 500, 600, 250 & 300 KVA which are provided with acoustic enclosures and stacks.
- (21) Total plot area of the industry is
 - 29149 Sq. mtrs., TBUA - 17101.72 Sq. mtrs.
 Open space is about 12047.28 Sq. mtrs. & garden area - 2914.9 Sq. mtrs.
- (22) Overall housekeeping found good.
- (23) Instructed to submit following documents.
- Product wise production for last six months
 - Water bills for last six months.
 - Permissions obtained from MOEF for operation of small animal test facility.
 - Copies of permissions obtained from MIDC, PESO, fire NOC, BMW annual

- returns, FDA etc.

(29) Industry has planted 102 trees within factory premises.

~~K. G. Malbhege~~

(Kakasaheb Lonkar)
GM.

K. G. Malbhege
(K. G. Malbhege)
F.O. Kalyan - II



Ph. 0251-2310167
0251-2310212
Fax. 0251-2310192
Mob. 9930666543

Mr. Kiran G. Malbhage
Field Officer - SRO-Kalyan-III

Maharashtra Pollution Control Board

**Office :- Shri Siddivinayak Sankul 3rd & 4th Floor, Nr. Oak Baug,
Station Road, Kalyan (West), Dist. Thane - 421301.**

● <http://mpcb.gov.in> ● E-mail: kiran.malbhage@mpcb.gov.in

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: ast@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

ORANGE/L.S.I (074)
No:- Format1.0/AS(T)/UAN
No.0000142200/CR/2301001317

Date: 13/01/2023

To,
M/s.Bharat Serums & Vaccines Ltd.
K-27, K-27 Part & K-27/1,MIDC Additional Ambernath
Ambernath (East), Thane



Your Service is Our Duty

Sub: Grant of Renewal of consent to Operate under ORANGE/LSI

Ref: Consent to Operate accorded by Board vide Format 1.0/ROK/UAN No .
 00000107780/O/2201001329, dtd. 28/01/2022 which was valid upto
 30/06/2022.

Your application No.MPCB-CONSENT-0000142200 Dated 25.06.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 30/06/2026**
- The capital investment of the project is Rs.240.2725 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 96.7789 Crs + Increase in C.I. - Rs. 143.4936 Crs)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Analytical Testing and R&D Activity	0	--NA--
2	r-FSH (Recombinant - Follicle Stimulating Hormone)	0.0201	Kg/Annum
3	r-HCG (Recombinant - Human Chronic Gonadotropin)	0.2	Kg/Annum
4	mAnti- D (Monoclonal Anti Rho-D Immunoglobulin)	1	Kg/Annum
5	rAnti- D (Recombinant Anti Rho-D Immunoglobulin)	0.6	Kg/Annum
6	Injection & Vaccines at plot No.	2000000	Units/Month

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	108	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	40	As per Schedule-I	Recycle 100% to achieve ZLD

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S1	Boiler	1	As per Schedule -II
2	S2	DG Set (600 KVA)	1	As per Schedule -II
3	S3	Fume Hood	1	As per Schedule -II
4	S4	DG Set (500 KVA)	1	As per Schedule -II
5	S5	DG Set (250 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Waste Cardboard Papers/boxes	4	MT/A	Sale	Sale to authorized party
2	Animal Feed Waste-Bedding Material	108	MT/A	Sale	Sale to authorized party
3	Scrap Material such as Metal Scrap/Glass Scrap	65	MT/A	Sale	Sale to authorized party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	4.1 Oil sludge or emulsion	2500	Ltr/A	Recycle*	Sale to authorised party / CHWTSDF
2	5.1 Used or spent oil	200	Ltr/A	Recycle*	Sale to authorised party / CHWTSDF
3	28.1 Process Residue and wastes	69.6	MT/A	Incineration	CHWTSDF
4	28.5 Date-expired products	0.10	MT/A	Incineration	CHWTSDF
5	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	4200	Nos./Y	Recycle*	Sale to authorised party / CHWTSDF
6	35.3 Chemical sludge from waste water treatment	6.0	MT/A	Landfill	CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
7	28.6 Spent organic solvents	2400	Ltr/A	Recycle*	Sale to authorised party / CHWTSDF
8	28.5 Date-expired products	420	Ltr/A	Incineration	CHWTSDF
9	37.2 Ash from incinerator and flue gas cleaning residue	1.56	MT/A	Landfill	CHWTSDF
10	29.5 Spent catalysts	10	Nos./Y	Incineration	CHWTSDF
11	28.4 Off specification products	0.6	MT/A	Incineration	CHWTSDF

* Industry shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Lead Acid Batteries	7.00	MT/A	By sale to authorizes recycler

Specific Conditions for used Batteries:

- The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
- The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
- Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. **Conditions under Plastic Waste Management Rules, 2016 (Notification dtd. 18/03/2016):**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Plastic Waste	15.00	MT/A	By sale to authorizes recycler

10. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E-Waste	5.00	MT/A	By sale to authorizes recycler

11. **Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:**

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Animal Anatomical Waste	2000.00	Yellow colored non- chlorinated plastic bags	CBMWTSDF
		b) Soiled Waste	1000.00		
		c) Chemical Waste	500.00		
		d) Microbiology Biotechnology and other clinical laboratory waste	1000.00		

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
2	White (Translucent)	Waste sharps including Metals	500.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDF

12. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
13. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
14. Industry consent is issued without prejudice to the order passed or being passed by the Hon'ble National green Tribunal (WZ), Pune in the original application No.13 of 2020 filed by Shri. Afak Anwar Mandaviya V/s M/s. Bharat Serum & Vaccines Ltd. or ors
15. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.
16. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
17. This consent is issued as per the Office Order for Consent Management of the Board No. 12/2020 dtd. 23/12/2020.
18. Industry shall ensure online monitoring system i.e. IP Camera and flow meter to ensure the Zero Liquid Discharge and it connectivity to the MPCB server. Industry shall also install separate energy meter to the pollution control devices.
19. This Consent is issued subject to conditions mentioned below, a. The "authorized Person* M/s. Bharat Serums & Vaccines Ltd., & Ors. Kalyan shall comply with the provisions of the Environment Protection) Act, 1986, and Rules made there under. b. Any unauthorized change in equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization. c. You shall submit details of Management and handling of outdated, discarded, unused Cytotoxic drugs generated in the Cancer canters, research and health care in the format prescribed by CPCB which is available on www.cpcb.nic.in, in along with Annual Report to MPCB with a copy to CPCB before 30th June every year. d. You shall manage the Mercury Waste in the HCE in environmentally sound manner (including storage, spilled collection, transportation and disposal) as per CPCB guidelines published on CPCB website www.cpcb.nic.in dated 07/09/2010 as detailed in document entitled 'Environmentally Sound Management of Mercury Waste in Health Care Facilities". e. You shall ensure phase out of chlorinated plastic bags, gloves and blood bags by HCEs within two years. f. You shall establish Bar code system within one year. g. You shall ensure that the liquid waste is treated and disposed by all the occupier or operator of a CBWTF in accordance with the Water Act, 1974; h. You shall maintain day to day basis and display the monthly record including Annual report on its website within two years from the date of notification.
20. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 an keep proper manifest thereof.

21. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.



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Signed by: **Dr. J.B.Sangewar**
Assistant Secretary (Technical)
For and on behalf of,
Maharashtra Pollution Control Board
ast@mpcb.gov.in
2023-01-13 17:53:14 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	961090.00	MPCB-DR-12884	30/06/2022	NEFT
2	758220.00	TXN2212004328	28/12/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Kalyan and Sub-Regional Officer, MPCB, Kalyan II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 180.00 CMD consisting of for the treatment of 108 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C] Industry shall ensure online monitoring system i.e. IP Camera and flow meter to ensure the Zero Liquid Discharge and its connectivity to the MPCB server. Industry shall also install separate energy meter to the pollution control devices.
2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 50 CMD for the treatment of 40 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	30

- C] The treated sewage 22 CMD shall be recycled for secondary purposes and remaining 10 CMD shall be used for cooling tower. In no case, sewage shall find its way outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	87.00
2.	Domestic purpose	40.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	116.00

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S1	Boiler	Multi Cyclone	30.00	PNG/LDO 20000 Lit/Day	1.8	TPM	150 Mg/Nm ³
						SO2	270 Kg/Day
S2	DG SET 600 KVA	Acoustic Enclosure	5.00	HSD 100 Ltr/Hr	1	TPM	150 Mg/Nm ³
						SO2	16 Kg/Day
S3	DG Set 500 KVA	Acoustic Enclosure	3.50	HSD 100 Ltr/Hr	1	TPM	150 Mg/Nm ³
						SO2	16 Kg/Day
S4	DG Set 250 KVA	Acoustic Enclosure	3.50	HSD 100 Ltr/Hr	1	TPM	100 Mg/Nm ³
						SO2	16 Kg/Day
S5	Fume Hood	Stack	6.00	Electricity 0 --NA--	-	TPM	150 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R (Top up against letter dtd., 15/07/2020)	10 Lakh	15 days	Towards O & M of Pollution control systems & Compliance of consent conditions	30/06/2026	31/12/2026
2	C to R (against compliance of Bio Medical Waste)	3 Lakh	15 days	Compliance of disposal of biomedical waste	30/06/2026	31/12/2026

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	C to R	Rs. 5 Lakh	Already submitted	Towards O & M of Pollution Control systems & compliance of consent conditions	Rs. 5 Lakh	Non compliance of Directions issued by the Board.

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The waste generator shall.-
 - a) take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Plastic Waste Management Rules, 2016 or as amended from time to time.
 - b) not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;
2. All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Plastic Waste Management Rules, 2016 amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centers either on its own or through the authorized waste collection agency.
3. All waste generators shall pay such user fee or charge as may be specified in the byelaws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.;
4. Every person responsible for organizing an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events in accordance with the Plastic Waste Management Rules, 2016 amendment from time to time.
5. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
6. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
7. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
8. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.

9. Specific Conditions for storage, Handling and Disposal of Waste from Electrical & Electronic equipment (WEEE):
1. **Collection of WEEE** - The applicant must provide appropriate and dedicated vehicles duly identified as per the norms for transportation of Hazardous Waste. The applicant shall obtain all the required permits for transportation of WEEE from competent authority. The applicant shall ensure the safe transport of the WEEE without any spillage during transportation.
Storage for disassembled parts: The applicant must provide appropriate storage for disassembled spare parts from WEEE. Some spare parts (e.g. motors and compressors) will contain oil and/or other fluids. Such part must be appropriately segregated and stored in containers that are secured such that oil and other fluids cannot escape from them. These containers must be stored on an area with an area with an impermeable surface and a sealed drainage system.
 2. **Storage for other components and residues:** Other components and residues arising from the treatment of WEEE will need to be contained following their removal for disposal or recovery. Where they contain hazardous substances they should be stored on impermeable surface and in appropriate containers or bays with weatherproof covering. Containers should be clearly labelled to identify their contents and must be secured so that liquids, including rain water cannot enter them. Components should be segregated having regard to their eventual destinations and the compatibility of the component types. All batteries should be handled and stored having regard to the potential fire risk associated with them.
 3. **Balances :** WEEE Guidelines also requires that sites for handling of WEEE have "balances to measure the weight of the segregated waste". The objective is to ensure that a record of weights can be maintained of WEEE entering a facility and components and materials leaving each site (together with their destinations). The nature of the weighing equipment should be appropriate for the type and quantity of WEEE being processed.
 4. Plastic, which cannot be recycled and is hazardous in nature, is recommended to be land filled in nearby CHWTSDF.
 5. Ferrous and nonferrous metal recycling facilities fall under the purview of existing environmental regulations for air, water, noise, land and soil pollution and generation of hazardous waste and the same should be followed.
 6. CFCS should be either reused or incinerated in common hazardous waste Incineration facilities at CHWTSDF.
 7. Waste Oil should be either reused or incinerated in common hazardous waste incineration facilities.
 8. PCB's containing capacitors shall be incinerated in common hazardous waste incineration facilities at CHWTSDF.
 9. Mercury recovery and lead recycling facilities from batteries fall under the Hazardous & Other Wastes (M & TM) Rules, 2016.
 10. Existing environmental regulations for air; water; noise, land and soil pollution and generation of hazardous waste and the same should be followed. In case Mercury or lead recovery is very low, they can be temporarily stored at e-waste recycling facility and later disposed in TSDF.
 11. The industry shall maintain records of the e-waste purchased, processed in Form-2 and shall file annual returns of its activities of previous year in Form-3 as per Rules 11(9) & 13(3)(vii) of the E-Waste(M) Rules, 2016; on or before 30th day of June of every year.
10. The Energy source for lighting purpose shall preferably be LED based

11. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
12. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
13. The applicant shall maintain good housekeeping.
14. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
15. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
16. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
17. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
18. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
19. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
20. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
21. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

22. The PP shall provide personal protection equipment as per norms of Factory Act 1948
23. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
24. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
25. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
26. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
27. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
28. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
29. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
30. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
31. The industry should not cause any nuisance in surrounding area.
32. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
33. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
34. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
35. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.

36. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
37. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
38. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
39. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
40. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
41. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
42. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

ANNEXURE R-1/12

March 14, 2019

To

The Sub Divisional Officer
 BPHRT Office
 Powai, Viharanganagar-3

Dear Sir,

This is to inform you that we are BPHRT
 serums & vaccines Ltd, Mahad Nagar, MEDC
 Ambarnath (EKST) are manufacturing or
 are serving medicines having our Product
 from Unit at Plot No. K-27/P, K-27 and 27/1
 The above plots have Survey No. 25/1, or Village
 Jambiveli, Taluka - Ambarnath, Dist. Thane.

Upon enquiry & survey with registration department,
 we have received clearance letter that our
 Plot boundary of MEDC K-27/1 is far off from
 the revised boundary of Dam back water
 arising out of proposed height increase of
 Chikhali Dam.

You are therefore requested to issue us necessary
 latest version of City Survey report or else
 No objection Certificate for MEDC Authority
 stating that Survey No 25/1, or Jambiveli
 Village, Ambarnath during increase of height
 of the Chikhali Dam our land K-27/1 is not coming.

Thanking you,
 For BPHRT serums & vaccines Ltd
 BPHRT

कार्यकारी अभियंता ठाणे पाटबंधारे विभाग, कळवा (ठाणे)

सहकार विद्युत्संस्थासमोर, जुना मुंबई-पुणे महामार्ग, कळवा (ठाणे) ४००६०५

दुरध्वनी क्रमांक :- ०२२-२५३००६६४

फॅक्स :- ०२२-२५३०९७४३

Email:-ee@msidka)wa@gmail.com

जा. क्र. ठापावि/प्रशा-३/५०-४४ / २०१८

दिनांक :- १८/१२/२०१८

प्रति,

कार्यकारी अभियंता,

महाराष्ट्र औद्योगिक विकास महामंडळ,

अंबरनाथ

विषय :- जांभिवली (चिखलोली) लघु पाटबंधारे योजना, ता.अंबरनाथ, जि.ठाणे

- संदर्भ :-
१. या विभागाचे पत्र जा.क्र. ठापावि/प्रशा-३/३९५० दि. ११/१२/१८
 २. आपले कार्यालयीचे पत्र जा.क्र. का.अ./स्था/अंबर/ ए-२५/७८९ दि. २०/१२/२०१८

संदर्भिय पत्र क्र. १ अन्वये कळविल्याप्रमाणे पुनरच: नमूद करण्यात येते की, जांभिवली (चिखलोली) लघु पाटबंधारे योजना, ता.अंबरनाथ, जि.ठाणे या भूभागाची उंची २.५० मी. चे वाढविण्याचे प्रस्तावित असल्याने सदर कामासाठी मू -संपादन करिता मोजणीचे काम भूमि अभिलेख, अंबरनाथ या कार्यालयामार्फत प्रगत: पध्दत आहे. या नुसार धरणाच्या बुडोत क्षेत्रात सोमांकन करण्यात आलेले अंमल संयुक्त मोजणीचे काम सुरु आहे.

या अनुषंगाने वाढीचे उंचीच्या बुडोत क्षेत्राच्या सोमांकनाप्रसून प्रथम दशमी असे दिवून येते की, अतिरिक्त अंबरनाथ औद्योगिक क्षेत्रातील भूखंड K-२७/१ हा धरणाच्या बुडोत क्षेत्रात येत नाही.

कार्यकारी अभियंता,
ठाणे पाटबंधारे विभाग,
कळवा-ठाणे

पत्रे : Bharat Serums and Vaccines Ltd., K-२७, K-२७/P & K-२७/१ अतिरिक्त अंबरनाथ औद्योगिक क्षेत्र, अंबरनाथ यांना माहितीसाठी रवाना,

प्रत : उपविभागीय अभियंता, पाटबंधारे उपविभाग कर.३, कळवा - ठाणे यांना माहितीसाठी व पाठपुरावासाठी रवाना.

Spocor-pcb@vsnl.com

28/12/2018
Clerk to
Executive Engineer
M.I.D.C. Ambernath Dn. (Civil)

खरेदी पद्धतीने ताब्यात घेण्याबाबत जाहीर नोटीस

उपविभागीय अधिकारी, उत्तरासनगर
उपविभाग उत्तरासनगर यांचे कार्यालय
पत्ता : पर्वट चौक, उत्तरासनगर र. ३
उत्तरासनगर ४२१००३
दिनांक : ०३.०४.२०१९

क्र. उपविआ/भूसंपादन जांभिवली ल.पा.बो. चिखलोली/कावि- ६५/१९

दिनांक : ०३.०४.२०१९

ज्या अर्ची, कार्यकारी अधिपत्या जांभिवली लघुपटबंधारे विभाग कडच्या ठाणे यांनी त्यांच्याकडील एच क्र. पाव/उवि/क्रो २ कडच्या प्रमाण ४/१५४/२०१७ दि. २१.०६.२०१७ नुसार मोजे चिखलोली ता. अंबरनाथ या गावातील खासगी जमीन चिखलोली घाणाची उंची २.५ मीटरने बांधविण्यासाठी शासन निर्णय म्हसूल व वनविभाग क्र. संक्रो/०३/२०१५/प्रक्र.३४/अ-२ दि. १२.०५.२०१५ व दि. ३०.०९.२०१५ यांचे तत्सुदीय अनुसूची खासगी क्षेत्रातील जमीन खासगी बांधणीने घेत खरेदी पद्धतीने यांच्या नावे घेण्याबाबत प्रस्ताव जिल्हाधिकारी ठाणे यांच्याकडे सादर केला आहे.

सदर प्रस्तावानुसार प्रकाश उपज्योष्यक भूमि अधिलेख अंबरनाथ येथे संपुक्त झाल्यासाठी दि. ०२.१०.२०१७ रोजी घटविण्यात आले आहे. उपभागाध्यक्ष भूमि अधिलेख अंबरनाथ यांनी दि. ०७.०२.२०१९ रोजी अहवाल सादर केला आहे.

ज्या अर्ची, कार्यकारी अधिपत्या जांभिवली लघुपटबंधारे विभाग, कडच्या ठाणे यांनी त्यांच्याकडील एच क्र. ठाणे/प्रमाण ३/८३९/२०१९ दि. ०१.०३.२०१९ अन्वये मोजे चिखलोली ता. अंबरनाथ या गावातील खासगी जमीन चिखलोली घाणाची उंची २.५ मीटरने बांधविण्यासाठी शासन निर्णय म्हसूल व वनविभाग क्र. संक्रो/०३/२०१५/प्रक्र.३४/अ-२ दि. १२.०५.२०१५ व दि. ३०.०९.२०१५ यांचे तत्सुदीय अनुसूची खासगी क्षेत्रातील जमीन खासगी बांधणीने घेत खरेदी पद्धतीने यांच्या नावे घेण्याबाबत प्रस्ताव जिल्हाधिकारी ठाणे यांच्याकडे सादर केला आहे.

आणि त्या अर्ची जिल्हाधिकारी ठाणे यांचे एच क्र. समान्य/का-४/२३/पुस/जांभिवली ल.पा.बो. कावि ३४६/२०१९ दि. १५.०३.२०१९ अन्वये उक्ता प्रस्तावासंबंधी उक्ता शासन निर्णय दि. १२.०५.२०१५ व दि. ३०.०९.२०१५ आणि तदनुषंगिक शासन परिपत्रक दि. २५.०१.२०१७ प्रमाणे कार्यवाही करण्याबाबत निर्देश दिले आहेत.

त्या अर्ची, आता उक्त शासन निर्णय आणि शासन परिपत्रकातील तत्सुदीनुसार मी, श्री. जगतसिंह गिगसे सध्या प्राधिकारी तथा उपविभागीय अधिकारी उत्तरासनगर, जिल्हा ठाणे बंधारे

(एक) अनुसूची प्रकल्पाने नमूद मोजे चिखलोली, ता. अंबरनाथ येथील खासगी जमीन बांधणीसाठी घेत खरेदी पद्धतीने कार्यकारी अधिपत्या जांभिवली, लघुपटबंधारे विभाग, कडच्या ठाणे यांनी मोजे चिखलोली, ता. अंबरनाथ यांच्या नावे होण्याबाबत जाहीर नोटीस प्रसिद्ध करित आहे. आणि

(दोन) प्रकल्पासाठी जमीन घेत खरेदी पद्धतीने जिल्हास्तरीय समितीमार्फत भू-संपादन कायदा २०१३ मधील कलम २६ ते ३० च्या व नोड्यूल-१ च्या तत्सुदीनुसार संबंधित जमिनीसाठी परिगणित होणाऱ्या एकूण मोबदल्याच्या रकमेवर २५% रक्कम यादीव देऊन, मोबदला निश्चित करण्यात येईल.

(तीन) संबंधित भूधारकांकडून शासनाच्या प्रचलित धोरणप्रमाणे खासगी जमीन बांधणीसाठी घेत यांचे कार्यकारी अधिपत्या जांभिवली लघुपटबंधारे विभाग, कडच्या ठाणे यांच्या नावे खरेदी देण्यास स्वेच्छेने तयार असल्याबाबत व जिल्हास्तरीय समितीने निश्चित केलेल्या मोबदला संपुर्णत व अतिरिक्त स्वीकारण्यास तयार असल्याबाबतची संपत्तीपत्रे (विकल्प) मान्यतेत आहे.

२. संबंधित भूधारकांनी ही जाहीर नोटीस प्रसिद्ध झाल्यानंतर विहित नमुन्यातील संपत्तीपत्रे (विकल्प) उपविभाग अधिकारी उत्तरासनगर, उपविभाग उत्तरासनगर यांच्याकडे दाखल करावीत.

३. संपत्तीपत्राच (विकल्प) विहित नमुन उपविभागीय अधिकारी उत्तरासनगर, उपविभाग उत्तरासनगर यांच्या कार्यालयामध्ये उपलब्ध आहे. तसेच सदर नमुन कार्यकारी अधिपत्या जांभिवली लघुपटबंधारे विभाग, कडच्या ठाणे या कार्यालयामार्फत भूधारकांना उपलब्ध करून देण्यात येईल.

४. सदर प्रकल्पासाठी निश्चित करण्यात आलेल्या क्षेत्राच्या आराखड्याचे व्रत उपविभागीय अधिकारी उत्तरासनगर, उपविभाग उत्तरासनगर यांच्या कार्यालयामध्ये व कार्यालयामध्ये कार्यालयीन वेळीत भूधारकांना किंवा हितसंबंधित व्यक्तींना तसेच जनतेस निरीक्षणसाठी खुली ठेवण्यात आली आहे.

शिक्का

जगतसिंह गिगसे
सक्षम प्राधिकारी
तथा उपविभागीय अधिकारी
उत्तरासनगर, उपविभाग उत्तरासनगर

**अनुसूची-एक
खरेदीने घ्यावयाच्या जमिनीचा तपशील
खासगी जमिनी**

अ. क्र.	गावाचे नाव व तालुका	संपादनार्हातील प्रस्तावित क्षेत्र ए.३/न. भूपापन क्र.	खरेदीने करावयाचे क्षेत्र	७/१२ प्रमाण/मिळकत पत्रिकेप्रमाणे असलेले नाव
	चिखलोली ता. अंबरनाथ	५०/१९	०१-१६-३०	मोसु वनकलाल सभरानेन जयतीलाल पारेख विक्रमराज आ. चौहाण सभर विक्रमराज चौहाण मेहल डी. चौहाण इंदिरा ए. चौहाण अधिपती आर. खडकनागा नीता आर. खडकनागा सुंदर सतगणपदास बजाज लाल सतगणपदास बजाज जनादेन कळवंत धेडे

ज्या अर्ची, कार्यकारी अधिपत्या जांभिवली लघुपटबंधारे विभाग, कडच्या ठाणे यांनी त्यांच्याकडील एच क्र. ठाणे/प्रमाण ३/८३९/२०१९ दि. ०१.०३.२०१९ अन्वये मोजे चिखलोली ता. अंबरनाथ या गावातील खासगी जमीन चिखलोली घाणाची उंची २.५ मीटरने बांधविण्यासाठी शासन निर्णय म्हसूल व वनविभाग क्र. संक्रो/०३/२०१५/प्रक्र.३४/अ-२ दि. १२.०५.२०१५ व दि. ३०.०९.२०१५ यांचे तत्सुदीय अनुसूची खासगी क्षेत्रातील जमीन खासगी बांधणीने घेत खरेदी पद्धतीने यांच्या नावे घेण्याबाबत प्रस्ताव जिल्हाधिकारी ठाणे यांच्याकडे सादर केला आहे.

आणि त्या अर्ची जिल्हाधिकारी ठाणे यांचे एच क्र. समान्य/का-४/२३/पुस/जांभिवली ल.पा.बो. कावि ३४६/२०१९ दि. १५.०३.२०१९ अन्वये उक्त प्रस्तावासंबंधी उक्ता शासन निर्णय दि. १२.०५.२०१५ व दि. ३०.०९.२०१५ आणि तदनुषंगिक शासन परिपत्रक दि. २५.०१.२०१७ प्रमाणे कार्यवाही करण्याबाबत निर्देश दिले आहेत.

त्या अर्ची, आता उक्त शासन निर्णय आणि शासन परिपत्रकातील तत्सुदीनुसार मी, श्री. जगतसिंह गिगसे सध्या प्राधिकारी तथा उपविभागीय अधिकारी उत्तरासनगर, जिल्हा ठाणे बंधारे

(एक) अनुसूची प्रकल्पाने नमूद मोजे चिखलोली, ता. अंबरनाथ येथील खासगी जमीन बांधणीसाठी घेत खरेदी पद्धतीने कार्यकारी अधिपत्या जांभिवली, लघुपटबंधारे विभाग, कडच्या ठाणे यांनी मोजे चिखलोली, ता. अंबरनाथ यांच्या नावे होण्याबाबत जाहीर नोटीस प्रसिद्ध करित आहे. आणि

(दोन) प्रकल्पासाठी जमीन घेत खरेदी पद्धतीने जिल्हास्तरीय समितीमार्फत भू-संपादन कायदा २०१३ मधील कलम २६ ते ३० च्या व नोड्यूल-१ च्या तत्सुदीनुसार संबंधित जमिनीसाठी परिगणित होणाऱ्या एकूण मोबदल्याच्या रकमेवर २५% रक्कम यादीव देऊन, मोबदला निश्चित करण्यात येईल.

(तीन) संबंधित भूधारकांकडून शासनाच्या प्रचलित धोरणप्रमाणे खासगी जमीन बांधणीसाठी घेत यांचे कार्यकारी अधिपत्या जांभिवली लघुपटबंधारे विभाग, कडच्या ठाणे यांच्या नावे खरेदी देण्यास स्वेच्छेने तयार असल्याबाबत व जिल्हास्तरीय समितीने निश्चित केलेल्या मोबदला संपुर्णत व अतिरिक्त स्वीकारण्यास तयार असल्याबाबतची संपत्तीपत्रे (विकल्प) मान्यतेत आहे.

२. संबंधित भूधारकांनी ही जाहीर नोटीस प्रसिद्ध झाल्यानंतर विहित नमुन्यातील संपत्तीपत्रे (विकल्प) उपविभाग अधिकारी उत्तरासनगर, उपविभाग उत्तरासनगर यांच्याकडे दाखल करावीत.

३. संपत्तीपत्राच (विकल्प) विहित नमुन उपविभागीय अधिकारी उत्तरासनगर, उपविभाग उत्तरासनगर यांच्या कार्यालयामध्ये उपलब्ध आहे. तसेच सदर नमुन कार्यकारी अधिपत्या जांभिवली लघुपटबंधारे विभाग, कडच्या ठाणे या कार्यालयामार्फत भूधारकांना उपलब्ध करून देण्यात येईल.

४. सदर प्रकल्पासाठी निश्चित करण्यात आलेल्या क्षेत्राच्या आराखड्याचे व्रत उपविभागीय अधिकारी उत्तरासनगर, उपविभाग उत्तरासनगर यांच्या कार्यालयामध्ये व कार्यालयामध्ये कार्यालयीन वेळीत भूधारकांना किंवा हितसंबंधित व्यक्तींना तसेच जनतेस निरीक्षणसाठी खुली ठेवण्यात आली आहे.

शिक्का

जगतसिंह गिगसे
सक्षम प्राधिकारी
तथा उपविभागीय अधिकारी
उत्तरासनगर, उपविभाग उत्तरासनगर

**अनुसूची-एक
खरेदीने घ्यावयाच्या जमिनीचा तपशील
खासगी जमिनी**

अ. क्र.	गावाचे नाव व तालुका	संपादनार्हातील प्रस्तावित क्षेत्र ए.३/न. भूपापन क्र.	खरेदीने करावयाचे क्षेत्र	७/१२ प्रमाण/मिळकत पत्रिकेप्रमाणे असलेले नाव
	चिखलोली ता. अंबरनाथ	५०/१९	०१-१६-३०	मोसु वनकलाल सभरानेन जयतीलाल पारेख विक्रमराज आ. चौहाण सभर विक्रमराज चौहाण मेहल डी. चौहाण इंदिरा ए. चौहाण अधिपती आर. खडकनागा नीता आर. खडकनागा सुंदर सतगणपदास बजाज लाल सतगणपदास बजाज जनादेन कळवंत धेडे जयदीप कळवंत धेडे जयराज कळवंत धेडे जयवंत कळवंत धेडे वेदना काशिनाथ गीलार सूर्यधर कळवंत धेडे
		५०/२९	००-०२-७०	जयदीप कळवंत धेडे जयदीप कळवंत धेडे जयवंत कळवंत धेडे वेदना काशिनाथ गीलार सूर्यधर कळवंत धेडे
		४८/९	००-२६-२०	डौण्डी गनिवार काशरी मुक्ता रया यरे
		एकूण	०१-४९-२०	

शिक्का

जगतसिंह गिगसे
सक्षम प्राधिकारी
तथा उपविभागीय अधिकारी
उत्तरासनगर, उपविभाग उत्तरासनगर

दिनांक : ०३.०४.२०१९
ठिकाण : उत्तरासनगर
डॉ.जी.आय.पी.आर. २०.१९.२०/९१

खरेदी पद्धतीने ताब्यात घेण्याबाबत जाहीर नोटीस

उपविभागीय अधिकारी, उत्तरासनगर
उपविभाग उत्तरासनगर यांचे कार्यालय
पत्ता : पर्वी चौक, उत्तरासनगर नं. ३
उत्तरासनगर ४२१००३.
दिनांक : ०३.०४.२०१९

क्र. उपविअ/भूसंपादन जांभिवली ल.पा.बो. चिखलोली/कावि- ६५/१९

दिनांक : ०३.०४.२०१९

ज्या अर्षी, कार्यकारी अभियंता जांभिवली लघुपटबंधारे विभाग कळवा ठाणे यांनी त्यांच्याकडील पत्र क्र. पाब/उवि/क्रमो २ कळवा प्रशा २/४५४/२०१७ दि. २१.०६.२०१७ नुसार मीजे चिखलोली ता. अंबरनाथ या गावातील खासगी जमीन चिखलोली धरणाची उंची २.५ मीटरने वाढविण्यासाठी खासगी जमीन भूसंपादन पुनर्वसन पुनर्स्थापना करताना उचित भरपाई व पारदर्शितेचा हक्क अधिनियम २०१३ नुसार संपादन करण्यासाठी प्रस्ताव या कार्यालयास दिनांक ०५.०७.२०१७ रोजी सादर केला आहे.

सदर प्रस्तावानुसार प्रकरण उपअधीक्षक भूमि अधिलेख अंबरनाथ यांच्याकडे संपुक्त होण्यासाठी दि. ०८.१०.२०१७ रोजी पाठविण्यात आले आहे. उपअधीक्षक भूमि अधिलेख अंबरनाथ यांनी दि. ०५.०२.२०१९ रोजी अहवाल सादर केला आहे.

ज्या अर्षी,

कार्यकारी अभियंता जांभिवली लघुपटबंधारे विभाग, कळवा ठाणे यांनी त्यांच्याकडील पत्र क्र. ठापावि/प्रशा ३/८३५/२०१९ दि. ०१.०३.२०१९ अन्वये मीजे चिखलोली ता. अंबरनाथ या गावातील खासगी जमीन चिखलोली धरणाची उंची २.५ मीटरने वाढविण्यासाठी शासन निर्णय महसूल व न-विभाग क्र. संकीर्ण/०३/२०१५/प्रक्र ३४/अ-२ दि. १२.०५.२०१५ व दि. ३०.०९.२०१५ मधील तत्तुदीनुसार अनुसूचना खासगी क्षेत्रातील जमीन खासगी वाटाघाटीने घेत खरेदी पद्धतीने यांच्या नावे घेण्याबाबत प्रस्ताव जिल्हाधिकारी ठाणे यांच्याकडे सादर केला आहे.

आणि त्या अर्षी जिल्हाधिकारी ठाणे यांचे पत्र क्र. सामान्य/का-४/ट/३/भूस/जांभिवली ल.पा.बो. कावि ३४६/२०१९ दि. १५.०३.२०१९ अन्वये उक्त प्रस्तावासंबंधी उक्त शासन निर्णय दि. १२.०५.२०१५ व दि. ३०.०९.२०१५ आणि तदनुचित शासन परिपत्रक दि. १५.०१.२०१७ प्रमाणे कार्यवाही करण्याबाबत निर्देश दिले आहेत.

त्या अर्षी, आता

उक्त शासन निर्णय आणि शासन परिपत्रकातील तत्तुदीनुसार मी. श्री. जगतसिंग गिरासे यक्ष्म प्राधिकारी तथा उपविभागीय अधिकारी उत्तरासनगर, जिल्हा ठाणे याद्वारे

- (एक) अनुसूची एकमध्ये नमूद मीजे चिखलोली, ता. अंबरनाथ येथील खासगी जमीन वाटाघाटीने घेत खरेदी पद्धतीने कार्यकारी अभियंता जांभिवली, लघुपटबंधारे विभाग, कळवा ठाणे यांनी मीजे चिखलोली, ता. अंबरनाथ यांच्या नावे होण्याबाबत जाहीर नोटीस प्रसिद्ध करित आहे आणि
 - (दोन) प्रकल्पासाठी जमीन घेत खरेदी घेताना जिल्हास्तरीय समितीमार्फत भू-संपादन कायदा २०१३ मधील कलम २६ ते ३० च्या व सोडयुल-१ च्या तत्तुदीनुसार संबंधित जमिनीसाठी परिगणित होणाऱ्या एकूण मोबदलाच्या रकमेवर २५% रक्कम वाढीव देऊन, मोबदला निश्चित करण्यात येईल.
 - (तीन) संबंधित भूधारकांकडून शासनाच्या प्रचलित धोरणाप्रमाणे खासगी जमीन वाटाघाटीद्वारे यांचे कार्यकारी अभियंता जांभिवली लघुपटबंधारे विभाग, कळवा ठाणे यांच्या नावे खरेदी देण्यास स्वेच्छेने तयार असल्याबाबत व जिल्हास्तरीय समितीने निश्चित केलेल्या मोबदला संपूर्णतः व अतिमर्यादा स्वीकारण्यास तयार असल्याबाबतची संमतीपत्रे (विकल्प) मागवित आहे.
१. संबंधित भूधारकांनी ही जाहीर नोटीस प्रसिद्ध झाल्यानंतर विहित नमुन्यातील संमतीपत्रे (विकल्प) उपविभाग अधिकारी उत्तरासनगर, उपविभाग उत्तरासनगर यांच्याकडे सादर करावीत.
 २. संमतीपत्राचा (विकल्प) विहित नमुना उपविभागीय अधिकारी उत्तरासनगर, उपविभाग उत्तरासनगर यांच्या कार्यालयामध्ये उपलब्ध आहे. तसेच सदर नमुन कार्यकारी अभियंता जांभिवली लघुपटबंधारे विभाग, कळवा ठाणे या कार्यालयामार्फत/भूधारकांना उपलब्ध करून देण्यात येईल.
 ३. सदर प्रकल्पासाठी निश्चित करण्यात आलेल्या क्षेत्राच्या आराखड्याची प्रत उपविभागीय अधिकारी उत्तरासनगर, उपविभाग उत्तरासनगर यांच्या कार्यालयामध्ये व कार्यालयामध्ये कार्यालयीन वेळीत भूधारकांना किंवा हितसंबंधित व्यक्तींना तसेच जनतेस निरीक्षणासाठी खुली ठेवण्यात आली आहे.

सही:-

जगतसिंग गिरासे
सक्षम प्राधिकारी
तथा उपविभागीय अधिकारी
उत्तरासनगर, उपविभाग उत्तरासनगर

शिक्षिका

**अनुसूची-एक
खरेदीने घ्यावयाच्या जमिनीचा तपशील
खासगी जमिनी**

जिल्हा : ठाणे		तालुका : अंबरनाथ		
अ. क्र.	गावाचे नाव व तालुका	संपादनार्हातील प्रस्तावित क्षेत्र नं. २/न. भूसंपादन क्र.	खरेदीने करावयाचे क्षेत्र	७/१२ प्रमाणे/मिळकत पत्रिकेप्रमाणे असलेले सव्य
	चिखलोली ता. अंबरनाथ	५०/१ पै	०१-१६-३०	नरेश चौपकटवाल सर्वदयन जयतीरवार विक्रमराज अ. चौहान सागर विक्रमराज चौहान मेहुल डी. चौहान इंदिरा ए. चौहान अभिजीत आर. खडकनाण नीता आर. खडकनाण सुंदर सतपालदास बजाज लाल सतपालदास बजाज जनार्दन बळवंत शेठे जयदीश बळवंत शेठे

ज्या अर्ची,
कार्यकारी अधिपता जांभिली लघुपाटबंधारे विभाग, कळवा ठाणे यांनी त्यांच्याकडील पत्र क्र. ठपवि/प्रसा ३/८३९/२०१९ दि. ०१.०३.२०१९ अन्वये यांचे चिखलोली ता. अंबरनाथ या गावातील खासगी जमीन चिखलोली धरणाची उंची २.५ मीटरने वाढविण्यासाठी शासन निर्णय महसूल व वनविभाग क्र. संकीर्ण/०३/२०१५/एक ३४/अ-२ दि. १२.०५.२०१५ व दि. ३०.०९.२०१५ मधील तत्तुदीने अनुसूचित खासगी क्षेत्रातील जमीन खासगी वाटाघाटीने घेत खरेदी पध्दतीने यांच्या नावे पेण्याबाबत प्रस्ताव विरहाधिकारी ठाणे यांच्याकडे सादर केला आहे.

आणि त्या अर्ची विरहाधिकारी ठाणे यांचे पत्र क्र. सामान्य/अ-४/ट२/पुस/अधिकारी लघु.सो. कानि ३४६/२०१९ दि. १५.०३.२०१९ अन्वये उक्त प्रस्तावासंबंधी उक्त शासन निर्णय दि. १२.०५.२०१५ व दि. ३०.०९.२०१५ आणि तदनुषंगिक शासन परिपत्रक दि. २५.०१.२०१७ प्रमाणे कार्यवाही करण्याबाबत निर्देश दिले आहेत.

त्या अर्ची, आता

उक्त शासन निर्णय आणि शासन परिपत्रकातील तरतुदीनुसार मी, श्री. जगतसिंग गिरासे सक्षम प्राधिकारी तथा उपविभागीय अधिकारी उल्हासनगर, जिल्हा ठाणे याद्वारे

- (एक) अनुसूची एकमध्ये नमुद यांचे चिखलोली, ता. अंबरनाथ येथील खासगी जमीन वाटाघाटीने घेत खरेदी पध्दतीने कार्यकारी अधिपता जांभिली, लघुपाटबंधारे विभाग, कळवा ठाणे यांनी यांचे चिखलोली, ता. अंबरनाथ यांच्या नावे होण्याबाबत जाहीर नोटीस प्रसिद्ध करित आहे आणि
- (दोन) प्रकल्पासाठी जमीन घेत खरेदी घेतला विव्हास्तरीय समितीमार्फत भू-संपदन कायदा २०१३ मधील कलम २६ ते ३० च्या व डोडपुल-१ च्या तरतुदीनुसार संबंधित जमिनीसाठी परिगणित होणाऱ्या एकूण मोबदल्याच्या रकमेवर २५% रक्कम वाढीने देऊन, मोबदला निश्चित करण्यात येईल.
- (तीन) संबंधित भूधारकांकडून शासनाच्या प्रचलित धोरणानुसार खासगी जमीन वाटाघाटीद्वारे यांचे कार्यकारी अधिपता जांभिली लघुपाटबंधारे विभाग, कळवा ठाणे यांच्या नावे खरेदी देण्यास स्वेच्छेने तयार असल्याबाबत व विव्हास्तरीय समितीने निश्चित केलेल्या मोबदला संपूर्णतः व अतिरिक्त्या स्वीकारण्यास तयार असल्याबाबतची संमतीपत्रे (विकल्प) मागविली आहे.
२. संबंधित भूधारकांनी ही जाहीर नोटीस प्रसिद्ध झाल्यानंतर विहित नमुन्यातील संमतीपत्रे (विकल्प) उपविभाग अधिकारी उल्हासनगर, उपविभाग उल्हासनगर यांच्याकडे दाखल करावीत.
३. संमतीपत्राचा (विकल्प) विहित नमुना उपविभागीय अधिकारी उल्हासनगर, उपविभाग उल्हासनगर यांच्या कार्यालयामध्ये उपलब्ध आहे. तसेच सदर नमुना कार्यकारी अधिपता जांभिली लघुपाटबंधारे विभाग, कळवा ठाणे या कार्यालयामार्फत/भूधारकांना उपलब्ध करून देण्यात येईल.
४. सदर प्रकल्पासाठी निश्चित करण्यात आलेल्या क्षेत्राच्या आराखड्याची प्रत उपविभागीय अधिकारी उल्हासनगर, उपविभाग उल्हासनगर यांच्या कार्यालयामध्ये व कार्यालयामध्ये कार्यालयीन वेळी भूधारकांना किंवा हितसंबंधित व्यक्तींना तसेच जन्तसे निरीक्षणासाठी खुली ठेवण्यात आली आहे.

सही/-

जगतसिंग गिरासे

सक्षम प्राधिकारी

तथा उपविभागीय अधिकारी

उल्हासनगर, उपविभाग उल्हासनगर

शिक्का

अनुसूची-एक

खरेदीने द्यावयाच्या जमिनीचा तपशील

खासगी जमिनी

जिल्हा : ठाणे

तालुका : अंबरनाथ

अ. क्र.	गावाचे नाव व तालुका	संपादनाखालील प्रस्तावित क्षेत्र सं.२/२. भूभाषण क्र.	खरेदीने करावयाचे क्षेत्र	७/१२ प्रमाणे/पिककत परिच्छेदप्रमाणे असलेले नाव
	चिखलोली ता. अंबरनाथ	५०/१ पै	०१-१६-३०	वंदना चंपकलाल सर्वदयन जयंतलाल पारेख विक्रमराज आ. चौहाण सागर विक्रमराज चौहाण मेहल डी. चौहाण इंदिरा ए. चौहाण अफिजीत आर. खडकनाथ नौता अणु. खडकनाथ सुंदर सतारपदमा बजाज लाल सतारपदमा बजाज
		५०/२ पै	००-०२-७०	जनादन बळवंत धेंडे जयदीश बळवंत धेंडे जयकाश बळवंत धेंडे जयवंत बळवंत धेंडे वंदना काशिनाथ सोलार सत्यपामा बळवंत धेंडे
		४८ पै	००-२६-२०	द्रीपती शनिवार काळदी मुक्ता रेणा दोरे
		एकूण	०१-४५-२०	

सही/-

जगतसिंग गिरासे

सक्षम प्राधिकारी

तथा उपविभागीय अधिकारी

उल्हासनगर, उपविभाग उल्हासनगर

शिक्का

दिनांक : ०३.०४.२०१९

ठिकाण : उल्हासनगर

श्री.जी.आय.पी.आर २०१९-२०/५१

TRUE TRANSLATION

EXECUTIVE ENGINEER, THANE IRRIGATION
DEPARTMENT, KALWA (THANE)
Opposite Sahakar Vidyalay, Old Mumbai-Pune Highway,
Kalwa, Thane – 400 605

O.NO. TID/PS-3/5044/2018 Date: 28th December 2018

To
Executive Engineer,
Maharashtra Industrial Development Corporation
Ambernath

Subject: Jambhivali (Chikhloli), Minor Irrigation Scheme,
Taluka Ambernath, District Thane

Reference: 1. Letter O.No.TID/PS-3/3950 dated 11th
December 2018 of this Department

2. Letter O.No.KA/ST/Amba/I-25789 dated
20th December 2018

As informed by letter at Reference No. 1, once again it is mentioned that, since it is proposed to increase the height of the Dam of Jambhivali (Chikhloli), Minor Irrigation Department, Taluka Ambernath, District Thane by 2.50 Meters and with a view to acquire land for that purpose, the work of Land Survey is being carried out by the Office of Land Records, Ambernath. Accordingly, boundaries have

been marked in the Catchment Area and joint survey is in progress.

Accordingly, on the basis boundaries of the additional Catchment Area that Plot No. K-27/1 of the Additional Ambernath Industrial Area does not fall in the Catchment Area of the Dam.

Sd/-
Executive Engineer
Thane Irrigation Department,
Kalwa, Thane

Copy: Bharat Scrums and Vaccines Limited, K-27, K-27/P
and K-27/1, Additional Ambernath Industrial Area,
Ambernath – for information

Copy: Sub-Divisional Engineer, Irrigation Department,
Section 2, Kalwa, Thane
– for information and follow-up

TRUE TRANSLATION

PUBLIC NOTICE FOR ACQUISITION BY PURCHASE

Office of the Sub-Divisional Officer,
Ulhasnagar Division
Address: Powai Chwok, Ulhasnagar
No. 3, Ulhasnagar – 421003

Date: 3rd April 2019

No. SDO/Land Acquisition, Jambhivali, Minor Irrigation Department, Chikhloli/KV/65/19 dated 3rd April 2019

Whereas, the Executive Engineer, Minor Irrigation Division, Kalwa, Thane by his letter No. ID/DV/KM2 Kalwa P.S./2/454/2017 dated 21st June 2017 has submitted a Proposal to this Office on 5th July 2017 for acquisition of private land for increasing the Height of Chikhloli Dam by 2.5 Meters, as per the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013.

As per the said Proposal, on 8th October 2017, the issue was referred to the Deputy Superintendent, Land Records, Ambarnath for joint Survey. Deputy Superintendent, Land

Records, Ambernath has submitted Report on 7th February 2019.

Whereas, The Executive Engineer, Jambhivali Minor Irrigation Department, Kalwa, Thane by his letter No.TID/P.S.3/839/ 2019 dated 1st March 2019 submitted a Proposal to the District Collector, Thane for acquisition of private lands situated at Village Mauje Chikhaloli, Taluka Ambernath in their name by way of negotiations and outright purchase as per the provisions of Government Decision, Revenue and Forests Department, No.Sankirna/03/2017/PK34/A-2 dated 12th May 2015 and 30th September 2015 for increasing the Height of the Chikhaloli Dam by 2.5 Meters.

And whereas, as per the letter No.Genera/K-4/T3/P.S./ Jambhivali MID KV346/2019 dated 15th March 2019 issued by the District Collector, Thane as regards the aforesaid Proposal, directed to take action as per the aforesaid Government Decisions dated 12th May 2015 and 30th

September 2015 and relevant Government Circular dated 25th January 2017.

And therefore, now, as per the provisions of aforesaid Government Decision and Government Circular, I, Jagatsingh Pirase, Competent Authority and Sub-Divisional Officer, Ulhasnagar, District Thane hereby,

- (One) publish Public Notice in respect of acquisition of private land mentioned at Schedule 1 situated at Mauje Chikhloli, Taluak Ambernath by way of negotiations and outright purchase in the name of Executive Engineer, Jambhivali, Mauje Chikhloli, Taluka Ambernath / Minor Irrigation Department, Kalwa, Thane, and
- (Two) while purchasing the land for the Project, the District Level Committee will fix the compensation by paying 25% additional amount on the amount of compensation calculated as per the provisions of Sections 26 to 30 and Schedule 1 of the Land Acquisition Act 2013.

(Three) as per the prevailing policy of the Government, calling for Consent Letters (Option) from the concerned Land Holder in respect readiness for selling the private land by way of negotiation and outright purchase in the name of the Executive Engineer, Jambhivali Minor Irrigation Department, Kalwa, Thane and accepting the compensation fixed by the District Level Committee in full and final settlement.

2. Upon publication of this Notice, the concerned Land Holders shall submit the Consent Letters (Option) in the prescribed Format to the Sub-Divisional Officer, Ulhasnagar, Ulhasnagar Sub-Division
3. The prescribed Format of the Consent Letter (Option) is available at the Office of the Sub-Divisional Officer, Ulhasnagar Sub-Division. Similarly, the said Format will be made available to the Land Holders by the Office of the Executive Engineer, Jambhivali Minor Irrigation Department, Kalwa, Thane.

4. Copy of the Plan of the area earmarked for this Project is place for perusal by the Land Holder or interested persons as well as public at the Office of the Sub-Divisional Officer, Ulhasnagar, Ulhasnagar Division during the Office Hours.

Sd/-
(Jagatsingh Pirase)
Competent Authority and
Sub-Divisional Officer,
Ulhasnagar, Ulhasnagar Sub-Division

Schedule – 1

Details of the land to be acquired by purchase

Private Lands

Sr No	Name of Village and Taluka	Propose area under acquisition Survey No. / City Survey No.	Area to be purchased	Name on the Property Card as per 7/12
1	Chikhloli, Taluka Ambernath	50/1 Part	01-16-30	Naresh Champaklal Sarvadayan Jayantilal Parekh Vikramraj A. Chodappa Sagar Vikramrao Chauhan Mehul D. Chauhan Indira A. Chauhan Abhijit R. Khadakban Neeta R. Khadakban Sundar Satramdas Bajaj Lal Satramdas Bajaj

		52/2 Part	00-02-70	Janardan Balwant Thote Jagdish Balwant Thote Jagnath Balwant Thote Jaywant Balwant Thote Vandana Kashinath Shelar Satyabhama Balwant Thote
		48 Part	00-26-20	Draupadi Shaniwar Kambadi Mukta Hema Done
		Total	01-45-20	

Sd/-
(Jagatsingh Pirase)
Competent Authority and
Sub-Divisional Officer,
Ulhasnagar, Ulhasnagar Sub-Division

Date: 3rd April 2019
Place: Ulhasnagar
DGIPR 2019-20/51

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE-KALYAN**

Tel. No. (0251) 2310167/2310212
Fax No. (0251) 2310192
Visit us on: <http://mpcb.gov.in>
E.mail: rokalyan@mpcb.gov.in



Siddhivinayak Sankul,
3rd Floor, Near Oak Baug,
Station Road,
Kalyan (West) – 421 301.

No. : MPCB/ROK/SCN-P/TB- 416

Date:- 07/06/2017

To,
M/s. Bharat Serums & Vaccines Ltd.,
Plot no. K-27 & K-27/1, MIDC,
Addl. Ambarnath, Anandnagar,
Tal. Ambarnath, Dist Thane.

Sub: - Show Cause Notice under the provision of Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981.

Ref: - 1) Consent Granted by Board by vide letter 23.01.2017, valid up to 30.06.2022
2) Visit of Board officials to your unit on 06/06/2017.
3) Proposal for Action Submitted by Sub-Regional Office MPCB Kalyan-II vide letter dtd-06/06/2017.

WHEREAS, it is mandatory to obtain Consent to operate under the provisions of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 and the Hazardous Waste (Management Handling & Transboundary Movement) Rules, 2016 and it is obligatory on your part to provide adequate and suitable treatment & disposal arrangements as well as air pollution control devices, so as to achieve the standards prescribed in the consent order and to dispose off it in accordance with the condition laid down for disposal in the consent and comply the consent conditions.

AND WHEREAS, the Officer of MPC Board visited your unit on 06/06/2017 for verification of consent condition compliance and different directions issued by Board from time to time. This office has received proposal from Sub-Regional Office MPCB, Kalyan-II vide letter dtd-06/06/2017 reporting following Non-Compliances:-

- 1) During the visit industry was in operation engaged in manufacturing of Injections.
- 2) You have provided ETP comprising collection tank, equalization tank, aeration, filtration for treatment of effluent. As per consent conditions treated effluent is to be recycled to maximum extent & remaining is to be discharge to CETP.
- 3) You are using treated effluent for gardening, thus violating consent conditions

: 2:

NOW THEREFORE, in the exercise of the power conferred upon me by Board under section 33(A) of the Water (P & CP) Act, 1974 and under Section 31 of the Air (P & CP) Act, 1981, the following directions are proposed to be issued:

- 1) Why your consent shall be revoked / refused?
- 2) Why your activity shall not be directed to close down forthwith?
- 3) Why the competent authority shall not be directed to disconnect water/electricity supply to your unit?

You are hereby directed to file your substantive reply / objections to these directions within 48 hours time, failing which, the Board will have no option than to confirm above directions against you, which may please be noted.


(D.B. Paul)
Regional Officer, Kalyan

Copy submitted for information to:

1. Member Secretary, M.P.C. Board, Mumbai.
2. Principal Scientific Officer, M.P.C. Board, Mumbai..
3. Law Officer M.P.C. Board, Mumbai

Copy to:

- 1) Sub- Regional Officer, MPC Board, Kalyan-II-He is directed to serve the directions to the above industry and submit the report.
- 2) Master file.

TYPED COPY

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE – KALYAN

Tel No. (0251) 2310167/2310212
 Fax No. (0251) 2310192
 Visit us On: <http://mpcb.gov.in>
 Email: rokalyan@mpcb.gov.in

Siddhivinayak Sankul,
 3rd Floor, Near Oak Baug,
 Station Road,
 Kalyan (West) – 421 301

No: MPCB/ROK/SCN-P/TB-

Date:- 07/06/2017

To,
 M/s Bharat Serums & Vaccines
 Plot No. K-27 & K-27/1, MIDC,
 Addl.Ambernath, Anandnagar,
 Tal. Ambernath, Dist: Thane.

Sub:- Show Cause Notice under the provision of Water(Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981.

Ref:- 1) Consent Granted by Board by vide letter 23.01.2017, valid up to 30.06.2022
 2) Visit of Board officials to your unit on 06/06/2017.
 3) Proposal for Action Submitted by Sub-Regional Office MPCB Kalyan-II vide letter dtd- 06/06/2017

WHEREAS, it is mandatory to obtain Consent to operate under the provisions of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 and the Hazardous Waste (Management Handling & Transboundary Movement) Rules, 2016 and it is obligatory on your part to provide adequate and suitable treatment & disposal arrangements as well as air pollution control devices, so as to achieve the standards prescribed in the consent order and to dispose off it in accordance with the condition laid down for disposal in the consent and comply the consent conditions.

AND WHEREAS, the Officer of MPC Board visited your unit on 06/06/2017 for verification of consent condition compliance and different directions issued by Board from time to time. This office has received proposal from Sub-Regional Office MPCB, Kalyan-II vide letter dtd-06/06/2017 reporting following Non-Compliances:-

- 1) During the visit industry was in operation engaged in manufacturing of injections.
- 2) You have provided ETP comprising collection tank, equalization tank, aeration, filtration for treatment of effluent. As per consent conditions treated effluent is to be recycled to maximum extents & remaining is to be discharge to CETP.
- 3) You are using treated effluent for Gardening, thus violating consent conditions.

NOW THEREFORE, in the exercise of the power conferred upon me by Board under section 33(A) of the Water (P&CP) Act, 1974 and under Section 31 of the Air (P&CP) Act, 1981, the following directions are proposed to be issued:

- 1) Why Your consent shall be revoked / refused?
- 2) Why your activity shall not be directed to close down forthwith?

- 3) Why the competent authority shall not be directed to disconnect water/electricity supply to your unit?

You are hereby directed to file your substantive reply / objections to these directions within 48 hours time, failing which, the Board will have no option than to confirm above the directions against you, which may please be noted.

(D.B. Patil)
Regional Officer, Kalyan

Copy submitted for information to:

1. Member Secretary. M.P.C. Board, Mumbai.
2. Principal Scientific Officer.M.P.C Board, Mumbai
3. Law Officer M.P.C.Board, Mumbai.

Copy to:

- 1) Sub- Regional Officer, MPC Board, KALyan-II. He is directed to serve the directions to above industry and submit the report.
- 2) Master file.



BHARAT SERUMS AND VACCINES LIMITED

(CIN: U24230MH1971PLC015134)

Registered Office : 17th Floor, Hoechst House, Nariman Point, Mumbai - 400021, India
Tel. : +91-22-6656 0900 / 6656 0990 Fax : +91-22-6656 0933
E-mail : corporate@bharatserums.com Website : www.bharatserums.com

Ref. : BSVL/MPCB/SCN-Reply/CO-001/17-18.

Date: 08/06/2017

To,
The Regional Officer,
Maharashtra pollution Control Board,
Kalyan, Dist : Thane

Sub : Show Cause Notice under Section 33 A of Water (P & CP) – Compliance thereof

Ref. : 1) Your Visit at our Factory dated 6/6/2017

2) Your letter for Show Cause Notice vide No: MPCB/ROK/SCN-P/TB-416 dated 7/6/2017

Dear Sir,

With reference to the above subject, We would like to Clarify as Follows,

We are engaged in the Formulation Activity and the Effluent mainly Comprising of Bottle washing and Floor washing. We have provided our Own In-house Full-fledged Effluent treatment System consisting of Physico chemical Treatment with Secondary - Biological Treatment (ASP) Followed by Tertiary Treatment – Pressure Sand Filtration and Activated Carbon Filtration.

Details are as Follows,

Sr.	Unit of Treatment	Nos off
1.	Oil and Grease Trap	01
2.	Equalization cum Neutralization Tank	02
3.	Flash Mixing Tank	01
4.	Chemical Dosing System	01 Lot
5.	Primary Clarifier Tank with Tube Settler Media	01
6.	Aeration Tank No- 1	01
7.	Extended Aeration Tank No - 2	01
8.	Secondary Clarifier Tank with Tube Settler Media	01
9.	Clarified Water Tank	01
10.	Pressure Sand Filter	01
11.	Activated Carbon Filter	01
12.	Treated Water Tank	01
13.	Sludge Drying Beds	02

We are operating the entire System on Round the clock basis.

8/6/2017
 प्रादेशिक कार्यालय, कल्याण.
 म.प्र.नि. मंडळ,
 सिध्दी विनायक संकुल,
 इरा व श्या मजला, ओक बाग
 स्टेशन रोड, कल्याण (प.)
 जिल्हा तालुका

Corporate Office
3rd Floor, Liberty Tower,
Plot No. K-10,
Behind Reliable Plaza,
Kaiwa Industrial Estate,
Airoli, Navi Mumbai.
Pin - 400 708.
Tel. : +91-22-4504 3456
Fax. : +91-22-4504 3200

R & D Centre
3rd Floor, Liberty Tower,
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Thane Factory
Plot No. A-371/372, Road No. 27,
Wagle Industrial Estate,
Thane (West), Pin - 400 604.
Tel. : +91-22-2582 2181, 2582 1399,
+91-22-679 77696
Fax. : +91-22-2582 3640
E-mail: factory@bharatserums.com

Ambernath Factory
Plot No. K-27, Anand Nagar,
Additional M.I.D.C.,
Ambernath (East), Pin - 421 501.
Tel.: 0251-262 1645 ; 262 1643 / 262 1033,
659 4623 / 655 7257
Fax.: 0251- 262 1059
E-mail: ambarnath@bharatserums.com

Warehouse
Building No. H-4, Premises No.1
Survey No. 15, Sonale Village
Mumbai - Neeik Highway,
Taluka - Shrivandi,
Dist - Thane, Pin - 421 302.
Tel.: 0252 - 2663 026 / 27



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Registered Office : 17th Floor, Hoechst House, Nariman Point, Mumbai - 400021, India
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 E-mail : corporate@bharatserums.com Website : www.bharatserums.com

After Treatment, the Entire Treated Effluent is Recycled/Reused for Cooling Tower. From Inception stage Only, We are Recycling/Reusing the Treated Effluent to Cooling Tower. As the Treated Effluent is having the good Quality, in case of summer season, we suppose to use excess of Treated Effluent (If any) to Gardening and more ever, we are Recycling/Reusing it to Cooling Tower.

In view of your kind Suggestion and as per Consent condition, we will not use any sort of Treated Effluent for Gardening and will maintain to use only for Recycle/Reuse to Cooling Tower as per our regular use.

So, with respect to your Show Cause Notice issued, we have taken immediate action and stopped using the Treated Effluent to Gardening and henceforth, we assure you that We will take utmost care so as to maintain our disposal of Treated Effluent as per the direction issued.

This is for your information and Kind perusal please.

Thanking you,

Yours faithfully,
 For Bharat Serums and Vaccines Ltd.

(Authorized Signatory)

- Cc to: 1) The Member Secretary, M.P.C.Board, MUMBAI
 2) The Principal Scientific Officer, M.P.C.Board, MUMBAI
 3) The Law Officer, M.P.C.Board, MUMBAI
 4) The Sub Regional Officer, MPCB, Kalyan

Corporate Office
 3rd Floor, Liberty Tower,
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 Behind Reliable Plaza,
 Kalwa Industrial Estate,
 Airoli, Navi Mumbai,
 Pin - 400 708.
 Tel. : +91-22-4504 3456
 Fax : +91-22-4504 3200

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Thane Factory
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 Thane (West), Pin - 400 604.
 Tel.: +91-22-2582 2181, 2582 1339,
 +91-22-673 77696
 Fax: +91-22-2582 2640
 E-mail: factory@bharatserums.com

Ambarnath Factory
 Plot No. K-27, Anand Nagar,
 Additional M.I.D.C.,
 Ambarnath (East), Pin -421 501.
 Tel.: 0251-262 1646 / 262 1648 / 262 1093,
 656 4623 / 656 7857
 Fax.: 0251- 262 1089
 E-mail: ambarnath@bharatserums.com

Warehouse
 Building No. H-4, Premise No.1
 Survey No. 15, Sonale Village
 Mumbai - Nasik Highway,
 Taluka - Shiwandi,
 Dist - Thane, Pin - 421 302.
 Tel.: 0252 - 2663 025 / 27

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE-KALYAN

Tel. No. (0251) 2310167/2310212
 Fax No. (0251) 2310192
 Visit us on: <http://mpcb.gov.in>
 E.mail: rokalyan@mpcb.gov.in



Siddhivinayak Sankul,
 3rd Floor, Near Oak Baug,
 Station Road,
 Kalyan (West) – 421 301.

No. : MPCB/SROK-III/ROK/CDI 443

Date: - 13/6/17

To,
 ✓ M/s. Bharat Serums & Vaccines Ltd.,
 Plot no. K-27 & K-27/1, MIDC,
 Addl. Ambernath, Anandnagar,
 Tal. Ambernath, Dist Thane.

Sub: Closure directions u/s 33A of the Water (P&CP) Act, 1974 and u/s 31 of the Air (P&CP) Act, 1981.

Ref: 1) Consent Granted by Board by vide letter 23.01.2017, valid up to 30.06.2022
 2) Visit of Board officials to your unit on 06/06/2017.
 3) Proposal for Action Submitted by Sub-Regional Office MPCB Kalyan-II vide letter dtd-06/06/2017.
 4) Show Cause Notice under the provision of Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981 vide letter dtd-07/06/2017.
 5) Reply submitted by you vide letter dtd-08/06/2017.
 6) Report received from Sub-Regional Office MPCB Kalyan-II vide office note dtd-13/06/2017

WHEREAS, you are operating the industry in the pollution prevention area declared under the Provisions of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 and the Hazardous Waste (Management Handling & Tran boundary Movement) Rules, 2008.

AND WHEREAS, this office had issued you different directions from time to time for compliance of consent conditions as given in references above.

AND WHEREAS, As per consent conditions treated effluent is to be recycled to maximum extent & remaining is to be discharge to CETP. This office has received proposal from Sub-Regional Office MPCB, Kalyan-II vide letter dtd-13/06/2017 submitted that you, you have agreed, that the trade effluent is being used on land for gardening ,thus violating the consent conditions.

AND WHEREAS, after examining all the reports and records available with this office I have come to the conclusion that you are knowingly and willfully violating the provisions of the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981.

..2

Lead
 [Signature]
 14/06/17

: 2:

NOW THEREFORE, in exercise of powers conferred upon me by the Board u/s 33A of the Water (P&CP) Act, 1974 and u/s 31 of the Air (P&CP) Act, 1981. I, the Regional Officer, Kalyan hereby direct you to stop your manufacturing activity taking all precautionary measures for safe closure of the unit within 72 hours from receipt of this direction,. It may also be noted that, the competent authorities are being directed to disconnect the electricity and water supply to your unit.



12/6/17

(D.B.Patil)

Regional Officer, Kalyan

Copy submitted for information to:

1. Member Secretary, M.P.C.Board, Mumbai.
2. Law Officer M.P.C.Board, Mumbai.
3. Principal Scientific Officer, M.P.C.Board, Mumbai.

Copy f.w.cs to:

1. Executive Engineer, Maharashtra State Electricity Distribution Co.Ltd. Addl.Ambernath Division, Dist- Thane- He is directed to disconnect electricity supply to the aforesaid unit after completion of 72 hours for safe closure of the unit & inform this office accordingly.
2. Executive Engineer, Addl. Ambernath MIDC Dist-Thane- He is directed to disconnect electricity supply to the aforesaid unit after completion of 72 hours for safe closure of the unit & inform this office accordingly.

Copy to:

Sub-Regional Officer, M.P.C.Board, Kalyan-II:-He is directed to serve the directions to above industry and keep follow up and report the compliance thereof.



BHARAT SERUMS AND VACCINES LIMITED

(CIN: U24230MH1971PLC015134)

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Tel. : +91-22-6656 0900 / 6656 0980

Fax : +91-22-6656 0933

E-mail : corporate@bharatserums.com

Website : www.bharatserums.com

Ref. : BSVL/MPCB/CD-Reply/CO-002/17-18

Date : 15/06/2017

To,
The Member Secretary,
Maharashtra Pollution Control Board,
Sion, Mumbai

20/06/2017
16/6/2017
प्रादेशिक कार्यालय, कल्याण.
ग.प्र.नि. मंडळ,
शिंदी विनायक संकुल,
वरा व धधा मजला, ओक बाग,
स्टेशन रोड, कल्याण (प.)
जिल्हा ठाणे.

3 प्रती
आयक विभाग (प्रमुख्यालय)
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,
कल्याण पॉइंट, २/३/४ था माला, सावन सर्कल जवळ,
सिने प्लॉट समोर, सावन (पूर्व),
मुंबई - ४०० ०२२.
२४०२०४२७/२४०२

Sub : Closure Direction under Section 33 A of Water (P & CP) - Compliance thereof

Ref. :

- 1) Your Visit at our Factory dated 6/6/2017
- 2) Your letter for Show Cause Notice vide No: MPCB/ROK/SCN-P/TB-416 dated 7/6/2017
- 3) Our reply vide our letter date 8/6/2017 submitted to your office
- 4) Closure Direction vide ref. MPCB/SROK-II/ROK/CD/443 dated 13/06/2017 received from your side on 14/6/2017 at 4 pm

Dear Sir,

With reference to the above subject, we would like to Clarify as Follows,

About Our Manufacturing Activity :

This is in reference of the hard copy of the letter No. MPCB/SROK-II/ROK/CD/443 dated 13th June, 2017 received by us on 14th June 2017.

Bharat Serums & Vaccines Ltd. (BSVL) has been in the business of making life saving injectable products since 1971.

We, as an Indian Pharma company have improved the quality of life of millions of people through our diverse range of "Life-saving Pharmaceutical products". At BSVL, we have focused on developing products utilizing our in-house research & development capabilities and continue to manufacture world class products which is evident from our publications and patents.

We, have the unique role and responsibility to produce medicines which are affordable to poor and marginalized sections of the society. We have successfully bridged this gap by providing these products to the needy Indian population, thereby focusing on saving the lives of millions of Indians. This role is a delicate balance between manufacturing as per the market needs and adhering to the laws governed under the NPPA Act. Thereby ensuring continuous production of these essential life-saving medicines.

(Contd. Pge-2

Warehouse
Building No. H-4, Premise No.1
Survey No. 15, Sonale Village
Mumbai - Nasik Highway,
Taluka - Bhirwandi,
Dist - Thane, Pin - 421 302.
Tel.: 0252 - 2663 026 / 27

Corporate Office
3rd Floor, Liberty Tower,
Plot No. K-10,
Behind Reliable Plaza,
Kalwa Industrial Estate,
Airoli, Navi Mumbai,
Pin - 400 708.
Tel. : +91-22-4504 3456
Fax : -91-22-4504 3200

R & D Centre
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Wagle Industrial Estate,
Thane (West), Pin - 400 604.
Tel.: +91-22-2582 2181, 2582 1399,
+91-22-679 77696
Fax.: +91-22-2582 3640
E-mail: factory@bharatserums.com

Ambarnath Factory
Plot No. K-27, Anand Nagar,
Additional M.I.D.C.,
Ambarnath (East), Pin -421 501.
Tel.: 0251-262 1645 / 262 1648 / 262 1083,
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(Page-2)

Majority of BSVLs' medicine sales are directed towards fulfilling the goal of the Indian government in eradication of various diseases. And the supply is made to various government hospitals and Institutions of various states and the Indian Armed forces.

In this connection, we have all the necessary statutory licenses from various governmental agencies, to ensure uninterrupted manufacturing and supply of life saving medicines.

Stringent environmental conditions are maintained as per the Environmental Policy employed by BSVL. The current plant manufacturing the above medicines is situated at Ambernath MIDC East and is equipped with a *well designed ETP*.

About Effluent Treatment System :

The Effluent mainly Comprising of Bottle washing and Floor washing. We have provided our own In-house Full-fledged Effluent treatment System consisting of Physico chemical Treatment with Secondary - Biological Treatment (ASP) Followed by Tertiary Treatment - Pressure Sand Filtration and Activated Carbon Filtration.

Details are as Follows,

Sr.	Unit of Treatment	Nos off
1.	Oil and Grease Trap	01
2.	Equalization cum Neutralization Tank	02
3.	Flash Mixing Tank	01
4.	Chemical Dosing System	01 Lot
5.	Primary Clarifier Tank with Tube Settler Media	01
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12.	Treated Water Tank	01
13.	Sludge Drying Beds	02

(Contd. Page-3)

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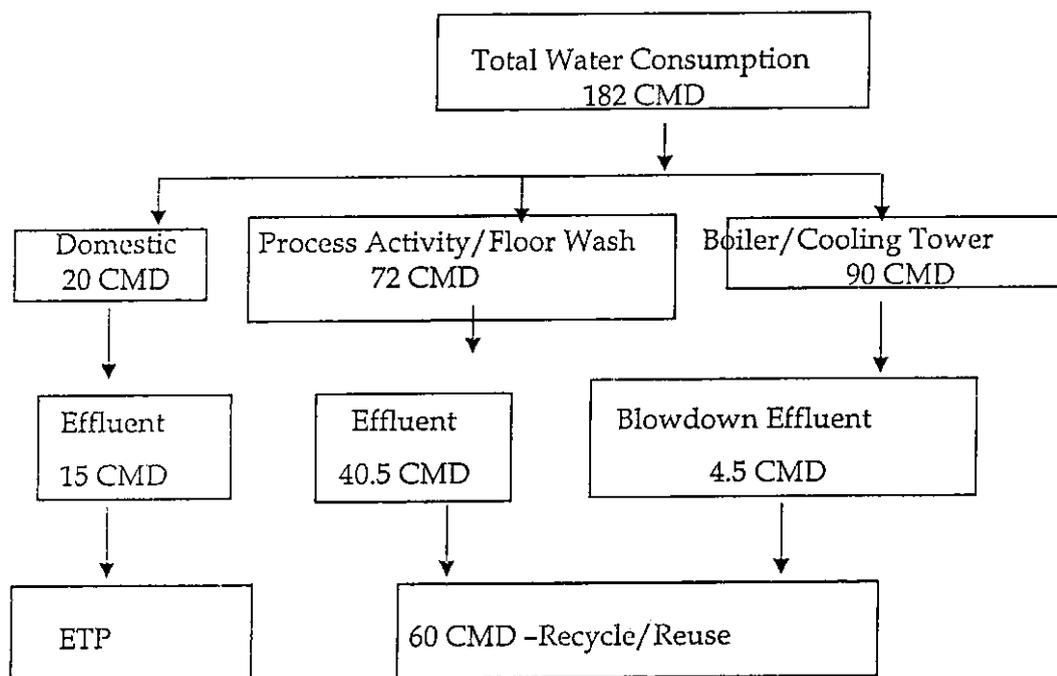
E-mail : corporate@bharatserums.com

Website : www.bharatserums.com

(Page-3)

We are operating the entire System on Round the clock basis.

After Treatment, the Entire Treated Effluent is Recycled/ Reused for Cooling Tower from Inception stage Only, We are Recycling/ Reusing the Treated Effluent to Cooling Tower, Floor washing, internal cleaning and washing in the Process area.



We were issued Consent to Operate, in Orange category, from your office dated 21/07/2004 valid till 30/06/2014, mentioning therein that we have to use Treated Effluent to maximum extent for reusing and remaining water on land for gardening. Later on the renewed consent dtd.06/05/2015, the condition of usage of effluent water for gardening was maintained till the time of commissioning of CETP and on 30/05/2015 another renewed consent to discharge the remaining Trade effluent to CETP for further treatment. Again on 23/01/2017 the renewed consent is issued with above condition of CETP in Orange category.

Kindly note that your office have given Closure directions u/s 33A TO Addl. Ambernath Manufacturing Association who are the CETP operators vide letter dtd.02/07/2016, at the same time we were also issued letter dtd.07/07/2016 from your office directing us not to discharge any effluent to CETP and no other alternative was suggested. Thereafter on we have confirmed and communicated to your office vide our letter 11/07/2016 that we are

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(Contd. page 4)



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Website : www.bharatserums.com

(Page-4)

using the treated water which is highly purified, for reusing purposes like cooling tower, floor cleaning & gardening purpose and as directed we are not discharging any effluent to CETP. Your officials had visited our plant to inspect and confirmed our say.

The water quality of Effluent discharge reports is attached herewith from your and external Laboratory, please refer the JVS result which implies that we have complied to the Parameters as specified by MPCB and not deviating the standards , in-fact even they are matching to the norms of drinking water as given by WHO and other regulatory bodies.

PH - 6.9, B.O.D - 8, C.O.D - 24, Oil & Grease - BDL, Suspended solids - 8.

So In view of all above compliance, with respect to the Closure direction, we are pained to see the same. As intimated as above, we are engaged in the Formulation Activity with manufacturing of Injections and Vaccines which are the Life-saving injections and vaccines used in the Governmental Hospitals and health care centers and are used in case of emergencies and directly associated with the Human health care. These medicines are to be manufactured, preserved and stored in cold conditions below 10 degree which require continuous refrigeration and cooling, also these are very sensitive products requiring continuous water looping. We have pre booked orders in hand from Govt. institutions & Hospitals for such injectable medicines and required to be fulfilled within this fortnight and it is not at all possible to stop the production activity as directed since it will not only affect our business but will affect the health of the needy patients at their time of life and death situation. Which may also result in shortage of life saving medicine supply to the Human society.

We were/are committed to discharge our effluent to the CETP as per our consent condition, even we are paying the CETP charges through MIDC, though we have stopped the usage of drainage and CETP as per your directions (copy of the bill attached).

We assure that we will come up very soon with a concrete plan for reuse of entire treated effluent water, if CETP is not functional in next few days.

(Contd. Page-5)

Corporate Office
3rd Floor, Liberty Tower,
Plot No. K-10,
Behind Reliable Plaza,
Kalwa Industrial Estate,
Airoli, Navi Mumbai,
Pin - 400 708.
Tel. : +91-22-4504 3456
Fax : +91-22-4504 3200

R & D Centre
3rd Floor, Liberty Tower,
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Airoli, Navi Mumbai,
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Tel. : +91-22-4504 3000
Fax.: +91-22-4504 3200

Thane Factory
Plot No. A-371/372, Road No. 27,
Wagle Industrial Estate,
Thane (West), Pin - 400 604.
Tel.: +91-22-2582 2181, 2582 1399,
+91-22-679 77696
Fax.: +91-22-2582 3640
E-mail: factory@bharatserums.com

Ambernath Factory
Plot No. K-27, Anand Nagar,
Additional M.I.D.C.,
Ambernath (East), Pin -421 501.
Tel.: 0251-262 1645 / 262 1648 / 262 1083,
656 4623 / 656 7857
Fax.: 0251- 262 1089
E-mail: ambernath@bharatserums.com

Warehouse
Building No. H-4, Premise No.1
Survey No. 15, Sonale Village
Mumbai - Nasik Highway,
Taluka - Bhiwandi,
Dist - Thane, Pin - 421 302.
Tel.: 0252 - 2663 026 / 27



BHARAT SERUMS AND VACCINES LIMITED

(CIN: U24230MH1971PLC015134)

Registered Office : 17th Floor, Hoechst House, Nariman Point, Mumbai - 400021, India

Tel. : +91-22-6656 0900 / 6656 0980

Fax : +91-22-6656 0933

E-mail : corporate@bharatserums.com

Website : www.bharatserums.com

(Page-5)

We also assure you that We will comply with the directions given by time to time, and being our activity a Life-saving activity ,with a principal of Natural Justice, we request you to withdraw the Closure Direction immediately.

Thanking you,

Yours faithfully,

For Bharat Serums and Vaccines Ltd .

(A. M. Choudhary)
(V.V. Choudhary)
 (Authorized Signatory)

Cc to : 1) The Regional Officer, MPCB, Kalyan

2) The Principal Scientific Officer, M.P.C.Board, Mumbai

3) The Law Officer, M.P.C.Board, Mumbai

4) The Sub Regional Officer, MPCB, Kalyan

Encl.: A/A

Imp note:- Having shortfall of the Antisnake venom injection (ASUS) in the market especially now during monsoon will endanger the human lives who come across snake bites and since we are GOV. Supplier of the same current in the Indian Market, we should ^{not} be hold responsible for any casualties happening due to our closure. In the past - there were critical Parliamentary questions to us on ASUS shortfall issue through we were small suppliers of ASUS that time.

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 Dist - Thane, Pin - 421 302.
 Tel.: 0252 - 2663 026 / 27

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप-प्रादेशिक अधिकारी, कल्याण-२

फोन नं.: 0251-2310167
:0251-2310212
फॅक्स नं.: 0251-2310192
वेबसाइट: www.mpcb.gov.in
ईमेल : srokalyan2@mpcb.gov.in



उप-प्रादेशिक, अधिकारी, कल्याण-२
सिध्दिविनायक संकुल 3रा व 4था मजला,
ओक बागेजवळ, स्टेशन रोड,
कल्याण (पश्चिम) जिल्हा - ठाणे
पिन नं. - ४४२ ३०१

जा क्र: मप्रनि/उप्राकाक-२/०७/१७

दि. ०७/०७/२०१७

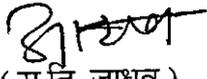
प्रति,

मे. आर. सिरम्स ग्रॅन्ड व्हॅकसीन्स,
प्लॉट नं. के-२७, अनिरिष्ठा अंबरनाथ,
जि-ठाणे.

विषय:- मा. राज्यमंत्री (पर्यावरण) यांनी आयोजित केलेल्या बैठकीस उपस्थित राहणेबाबत...
संदर्भ:- खाजगी सचिव, मा. राज्यमंत्री यांचा मेल या कार्यालयास प्राप्त दि. ३०/०६/२०१७

मा. राज्यमंत्री, उद्योग व खनिजकर्म, पर्यावरण, सार्वजनिक बांधकाम (सार्वजनिक उपक्रम वगळून) महोदयांनी अंबरनाथ औद्योगिक क्षेत्रातील रासायनिक कंपन्यांमधील वाढत्या प्रदूषणामुळे नागरिकांच्या आरोग्याला धोका होत असल्याबाबतच्या विषयाबाबची बैठक दिनांक ५.७.२०१७ रोजी दूपारी १:०० वाजता मा. राज्यमंत्री (पर्यावरण) यांचे मंत्रालयीन दालन क्र. ३०१ मंत्रालय, पर्यावरण विभाग येथे आयोजित करण्यात आली आहे. तेव्हा सदर बैठकीस आपली उपस्थिती व्हावी.

आपला,


(रा.ति. जाधव)

उप-प्रादेशिक अधिकारी, कल्याण-२

प्रत माहितीस्तव सादर:-

- १) प्रादेशिक अधिकारी, म.प्र. नि. मंडळ, कल्याण.
- २) खाजगी सचिव, मा. राज्यमंत्री (पर्यावरण) विभाग, मंत्रालय, मुंबई.

मा.राज्यमंत्री, उद्योग व खनिकी, पर्यावरण, सार्वजनिक बांधकाम (सार्वजनिक उपक्रम वगळून) महोदयांनी खालील निर्गंत्रितांसाठी बैठक आयोजित करणेबाबत सूचित केले आहे.

विषय

अंबरनाथ औद्योगिक झोपडी-२ रासायनिक कंपन्यांमधील वाहण्या प्रदुषणमुळे नागरिकांच्या आरोग्याला धोका निर्माण होत असल्याबाबत.

वार व दिनांक

बुधवार, दिनांक ५.११.२०१९

वेळ

दुपारी १.०० वा.

स्थळ

मा.राज्यमंत्री (पर्यावरण) यांचे मंत्रालयीन दालन क्र.३०१, मंत्रालय पर्यावरण विभाग

बैठकीचे आयोजन करणारा विभाग

१. मा.आ.डा.बालाजी किणीकर, अंबरनाथ विधानसभा

निर्गंत्रितांची यादी

२. मा. सादर व सचिव, म.प्र.नि.मं. मुंबई.

३. मा. संचालक, पर्यावरण विभाग, मुंबई.

४. प्रादेशिक अधिकारी (उणे), म.प्र.नि.मं, ठाणे

५. प्रत्येकीची अधिकारी, म.औ.वि.म., अंबरनाथ

६. इतर संबंधित अधिकारी

७. अर्धश्री मे.प्रॉपर्टी कं. मे. प्रोपियर मल्कोनायजर कं. मे. विश्वात केमिकल, मे. इन्व्हीशिया फार्मास्युटिकल कं., भातर सिरीस कं., ज्युविलिट लॉफ सायंस, मे. रुवीकॉग रिसर्च कं., मे.ओमन फार्मा कं., म. मिलिंग कं., अरिस्तू केमिकल इत्यादी

- बैठकीचे आयोजन आपल्या विभागाने करावे.
- निर्गंत्रितांचे यादीनुसार सर्वांना उपस्थित राहण्याबाबत आपले स्तरावरून कळवावे व सर्व निर्गंत्रित उपस्थित राहण्याबाबत खात्री करावी.
- बैठकीच्या दिवशीच्या ३ प्रती (निर्गंत्रितांच्या यादीसह) बैठकीपूर्वी एक दिवस आधी मा.राज्यमंत्री महोदयांचे कार्यालय सादर करावी.
- बैठकीचे इतिवृत्तासाठी लघुलेखकाची व्यवस्था विभागाने करावी.
- बैठक झाल्यानंतर इतिवृत्त मा.राज्यमंत्री महोदयांचे मान्यतेसाठी तात्काळ संबंधित नस्तीस सादर करावे.

(प्रविण साठेरे)
खाजगी सचिव

१२/११/१९
सचिव (पर्यावरण),
पर्यावरण विभाग,
मंत्रालय, मुंबई.

TRUE TRANSLATION

MAHARASHTRA POLLUTION CONTROL BOARD

Sub-divisional Officer, Kalyan – 2

Siddhivinayak Sankul, 3rd and 4th Floors, Near Oak Baug,
Station Road, Kalyan (West), District Thane – 442 301

O.No.: MPC/SDOK-2/07/1

Date: 1st July 2017

To
M/s Bharat Serums and Vaccines,
Plot No. K-27, Additional Ambernath,
District Thane

Subject: About attending the Meeting called by the Hon'ble State
Minister (Environment)

Reference: E-mail of Personal Secretary, Hon'ble State Minister received
by this Office on 30th June 2017

The Hon'ble State Minister, Industries and Minerals, Environment, Public Works (excluding Public Undertakings) has called a Meeting in respect harm caused to the health of citizen due to increase in the pollution caused by Chemical Companies in the Ambernath Industrial Area on 5th July 2017 at 1.00 noon at the Ministerial Chamber No. 301 of the Hon'ble State Minister (Environment), Mantralaya, Environment Department. Hence, kindly attend the said Meeting.

Yours

Sd/-

(R. T. Jadhav)

Sub-Divisional Officer, Kalyan-2

Copy submitted for information –

- 1) Regional Officer, Maharashtra Pollution Control Board, Kalyan
- 2) Personal Secretary to the Hon'ble State Minister (Environment),
Mantralaya, Mumbai

Hon'ble State Minister, Industries and Minerals, Environment, Public Works (excluding Public Undertakings) has advised to convene Meeting with the following Invitees

Subject: Harm caused to the health of citizen due to increase in the pollution caused by Chemical Companies in the Ambernath Industrial Area

Day and Date: Wednesday, 5th July 2017

Time: 1.00 noon

Venue: Ministerial Chamber No. 301 of the Hon'ble State Minister (Environment), Mantralaya

Department convening Meeting: Environment Department

List of Invitees:

1. Hon'ble MLA Dr. Balaji Kiniker, Ambernath Legislative Constituency
2. Hon'ble Member Secretary, Maharashtra Pollution Control Board, Mumbai
3. Hon'ble Director, Environment Department, Mumbai
4. Regional Officer (Thane), Maharashtra Pollution Control Board, Thane
5. Executive Engineer, Maharashtra Industrial Development Corporation, Ambernath
6. Other concerned Officers

7. Mr. Anand K., M/s Premier Pulverizers Company, M/s Vishwas Chemical, M/s Invesia Pharmaceutical Company, Bharat Serum Company, Jubilant Life Sciences, M/s Rubicon Research Company, M/s Orman Pharma, (illegible), Arihant Company, etc.
- Meeting shall be convened by your Department
 - All concerned as per the List of Invitees shall be informed from your level to attend the Meeting and ensure that all Invitees shall attend the Meeting
 - Three copies of the Notes of Meeting (along with List of Invitees) shall be submitted one day prior to the Meeting before the Hon'ble State Minister
 - The Department shall arrange for Stenographer for Minutes of Meeting
 - After the Meeting, the Minutes shall be immediately submitted for approval of the Hon'ble State Minister along with relevant File.

Sd/-
(Pravin Thakre)
Personal Secretary

Deputy Secretary, Environment
Environment Department,
Mantralaya, Mumbai

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE-KALYAN

Tel. No. (0251) 2310167/2310212
Fax No. (0251) 2310192
Visit us on: <http://mpcb.gov.in>
E.mail: rokalyan@mpcb.gov.in



Siddhivinayak Sankul,
3rd Floor, Near Oak Baug,
Station Road,
Kalyan (West) – 421 301.

No. : MPCB/ROK/SCN/TB-239

Date:- 16/3/2018

TO,
M/s.Bharat Serums & Vaccines Ltd.,
Plot No-K-27, K-27/1,K-27/Pt, Addl.MIDC Ambernath,
Tal-Ambarnath, Dist- Thane.

Sub:-Show Cause Notice for refusal of consent under clause (b) of Sub- Section (4) of Section 25 of the Water (P&CP) Act 1974 & Air (P & CP) Act 1981.

Ref: - 1) Your application for Consent.
2) Your application for consent received from Sub-Regional Office MPCB Kalyan- II

WHEREAS, you have been granted Conditional Common Consent and Authorization under the provisions of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 and the Hazardous & Other Waste (Management & Transboundary) Rules, 2016.

AND WHEREAS, it was obligatory on your part to provide adequate and suitable treatment & disposal arrangements as well as air pollution control devices, so as to achieve the stands prescribed in the consent order and to dispose off it in accordance with the condition laid down for disposal in the consent.

AND WHEREAS, The officials of Sub-Regional Officer MPC Board Kalyan-II has reported that, You Board has given direction subject to condition that industry shall not charge fresh batch for manufacturing till further orders, However as per documents such as MIDC bills electricity bills it seems that industry has taken fresh batch for manufacturing without obtaining permission from Board. You have applied for expansion however the industrial effluent generated from exiting unit is 60 CMD & from proposed expansion effluent generation will be 87 CMD, it is not clear whether CMD is including existing or Not. You have failed to submit proposal for ZLD and reply to letter issued by Sub-Regional office.

NOW THEREFORE, you are hereby directed, to show cause as to why your application for consent shall not be refused under Water (P&CP) Act, 1974 & Air (P & CP) Act 1981 and why your unit shall not be directed to close down the activity. You shall restrict the production as per earlier directions issue by Board. Your reply to this notice, shall reach to this office within period of 7 days from the date of receipt of this letter, failing which, it will be presumed that you have no say to offer and therefore appropriate legal action as may deemed fit will be initiated against you, which may please be noted.


(D.B.Patil)
Regional Officer, Kalyan

Copy to:-
Sub-Regional Officer, M.P.C.Board, Kalyan-II:-He is directed to serve the notice to the above industry, keep the follow up, and inform compliance after 07 days without fail.

1) Master file.



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o/c

BSVL/MPCB/ROK/SCN- Reply /002/17-18

Date: 27/03/2018

To,
 Mr. D.B. Patil,
 Regional officer,
 MPCB- Kalyan Division,
 Shivaji Path, Kalyan West

Subject: Reply to Show Cause Notice MPCB/ROK/SCN/TB-239 Dtd. 16/03/2018

Dear Sir,

We have applied to Consent Amendment in our valid consent MPCB/17/1701001870/32 which is valid till June 30, 2022. The following points were major changes we were looking for.

Sr. No.	Description	Existing	Proposed	Remarks
1.	Effluent Treatment Plant	60 CMD	87 CMD	We wish to hold this till the CETP getting operational.
2.	Water Consumption	182 CMD	283 CMD	
3.	Production Capacity	15 Lacs units/ year	20 Lacs Units/ Year	

We are holding the above plan of revision expansion and decided to continue with our current consent: MPCB/17/1701001870/32 Dtd. 23/01/2017 which valid upto period 30/06/2022 except the changes required in our consent.

We wish to clarify you regarding the activity to be carried out in Plot K27/1. The clarification is as follows:

Sr. No.	Description of communication	Reason	Date	Remarks
01.	Letter No: MIDC/D-II/144	MIDC has requested to furnish NOC from MPCB for manufacturing activity in Plot K-27/1	05/04/2006	

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 3rd Floor, Liberty Tower,
 Behind Reliable Plaza,
 Airoli, Navi Mumbai,
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Registered Office : 17th Floor, Hoechst House, Nariman Point, Mumbai - 400021, India
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 E-mail : corporate@bharatserums.com Website : www.bharatserums.com

02	MPCB/PSO/TB/B-2770	NOC granted by MPCB for carrying manufacturing activity in Plot K-27	27/04/2006	
03	ROT/AMC/Case No.659/3076	Offer for land possession letter issued by MIDC	15/05/2006	Refer Pt. no. 10, 14, 15 & 16.
04	Undertaking on Rs. 100 Stamp Paper	W.r.t point no. 14, 15 & 16 undertaking was submitted to MIDC	10/05/2006	
05	ROT/AMC/Case No. 659/3475	Allotment of letter of Plot K27/1	31/05/2006	
06	MIDC/ROT/AMC/K27-1/3550	Payment of frontage charges for plot K27/1	05/06/2006	On basis of payment possession of plot will be offered
07	Letter to Area Manager MIDC ROT	Shifting of 5.0 mtr. Road between K27 & K27/1 for amalgamation of both plots.	23/06/2006	
08	Letter from ROT	Conditions for Amalgamation and Road provision to villagers	15/02/2007	
09	ROT/AMC/Case No. 659 /K27/1/5155	Plot K27/1 handover of possession letter from MIDC.	23/07/2007	Possession will be handover on 24/07/2007
10	ROT/AMC/Case No. 659 /K27/1	Plot K27/1 Possession Receipt	24/07/2007	
11	MPCB/ROK/E/KN-3913-10	Consent to Establish in Plot K27	06/05/2011	Valid upto 05 yrs. from date of issue.
12	MPCB/15/O/267/43	Consent to Operate	30/01/2015	Valid Upto 30/06/2016
13	MIDC/ROT-2/AMC/K27/ K27pt/ K27/1/1375	Amalgamation of Plot K27, K27- Part & K27/1	11/05/2016	

Thus, w.r.t our current MPCB Consent to Operate MPCB/17/1701001870/32 dtd.as prescribed in point no. 12: Industry vide letter dated 23/01/2017

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 Additional M.I.D.C.,
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 Tel. : 0251-262 7000
 Fax : 0251-262 7000
 E-mail : ambemath@bharatserums.com

Warehouse
 Building No. H-4, Premise No.1
 Survey No. 15, Sonale Village,
 Mumbai - Nasik Highway,
 Taluka - Bhiwandi,
 Dist. Thane, Pin - 421 302.
 Tel. : +91-22-2863 026 / 27



BHARAT SERUMS AND VACCINES LIMITED

(CIN : U24230MH1971PLC015134)

Registered Office : 17th Floor, Hoechst House, Nariman Point, Mumbai - 400021, India
 Tel. : +91-22-6656 0900 / 6656 0980
 E-mail : corporate@bharatserums.com

Fax : +91-22-6656 0933
 Website : www.bharatserums.com

committed that they will not carry out any production process activity at Plot No. K27/1 & they proposed to store the finished goods at the plot K27/1. This was done by mistake by our Team who were handling the legal permission not knowing the consequence of the same.

Explanation:

1. Vide letter MPCB/PSO/TB/B-2770, dtd. 27/04/2006 MPCB has granted No Objection Certificate (NOC) for carrying out manufacturing of "Recombinant Follicle Stimulating Hormone (r-FSH), monoclonal tetanus Immune Globulin, Monoclonal Anti D Immuno Globulin, etc."
2. We have fulfilled the condition that the Disposal conditions specified in MIDC land allotment offer of Plot K27/1. On basis of which Plot K27/1 was allotted to us.
3. Even though we are permitted to carry out the manufacturing activities in Plot K27/1 we have committed that we will not carry out the production process activity in the said plot.
4. Infact, presently we have proposed to store the finished goods or carry out the Analytical Testing and R&D activity in the said plot.

Thus, we request you not to initiate any action against us and kindly amend the point no. 12 in our current MPCB consent permitting us to carry out Analytical/Biological Testing and R&D activity in Plot K27/1.

Thanking with anticipation.

Sincerely yours,

For Bharat Serums and Vaccines Ltd

Authorized Signatory

Corporate Office
 3rd Floor, Liberty Tower,
 Behind Reliable Plaza,
 Airoli, Navi Mumbai,
 Pin - 400 708.
 Tel. : +91-22-4504 3456
 Fax : +91-22-4504 3200

R & D Centre
 3rd Floor, Liberty Tower,
 Behind Reliable Plaza,
 Airoli, Navi Mumbai,
 Pin - 400 708.
 Tel. : +91-22-4504 3000
 Fax : +91-22-4504 3200

Thane Factory
 Plot No. A-371/372, Road No. 27,
 Wagle Industrial Estate,
 Thane (West), Pin - 400 604.
 Tel. : +91-22-2582 2181, 2582 1399
 +91-22-6797 7696
 Fax : +91-22-2582 3640
 E-mail : factory@bharatserums.com

Ambemath Factory
 Plot No. K-27, Anand Nagar,
 Additional M.I.D.C.,
 Ambemath (East), Pin - 421 501.
 Tel. : 0251-262 7000
 Fax : 0251-262 7000
 E-mail : ambemath@bharatserums.com

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 Website : www.bharatserums.com

Date: 19/08/2019

To,
 The Regional Officer,
 Maharashtra pollution Control Board,
 Kalyan, Dist.: Thane

Sub : Application for granting Permanent Restart for our facility.

Ref.:

- 1) Our Letter vide No: BSVL/MPCB/CD-Reply/CO-002/17-18 dt- 15/06/2017
- 2) Vide letter No: MPCB/PSO/Restart/B-2469 dt. 20/06/2017.
- 3) MPCB Consent No. MPCB/ROK/E/KN-3913-10 Dt. 06/05/2011



Dear Sir,

With reference to Our Letter vide No: BSVL/MPCB/CD-Reply/CO-002/17-18 dt. 15/06/2017 we have informed that we are involved in manufacturing of "Life-saving Pharmaceuticals products" which are directed towards fulfilling the goal of the Indian government in eradication of various diseases and the supply is made to various hospitals and Institutions of various States and the Indian Armed forces. On behalf of which Temporary Restart was granted to us vide your letter No: MPCB/PSO/Restart/B-2469 dt. 20/06/2017.

We would like to inform you that our manufacturing process batch cycle is expected to be completed by end of December 2019. After which considering the predefined requirements from the Indian & Export market we need to plan for new manufacturing batch for the areas specified above which shall be expected to be started by January 2020.

We have incorporated & fulfilled all the changes suggested by your office for the Temporary Restart in which we have successfully installed & commissioned a New Fully Automated Effluent Treatment Plant (ETP) with MBR (Membrane Bio-Reactor Technology) with capacity of 120 KL which provides excellent output quality of treated Effluent with parameters mentioned below

Sr. No.	Parameters	Reading	MPCB Limits
1	pH	7.1	5.5 to 9.0
2	TDS	2.5	Not exceed 100 mg/l
3	BOD	2.8	Not exceed 100 mg/l
4	COD	16.0	Not exceed 250 mg/l
5	Oil & Grease	< 1.0	10 mg/l

Page 1 of 2

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Ambemath Factory
 Plot No. K-27, Anand Nagar,
 Additional M.I.D.C.,
 Ambemath (East), Pin - 421 501.
 Tel. : 0251-262 7000
 Fax : 0251-262 7008
 E-mail : amber.nath@bharatserums.com

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 Survey No. 15, Sonate Village,
 Mumbai - Nasik Highway,
 Taluka - Bhiwandi,
 Dist. Thane, Pin - 421 302.
 Tel. : +91-22-2663 026 / 27

20/8/2019
 महाराष्ट्र प्रदूषण नियंत्रण बोर्ड
 सिव्ही, मुंबई
 सिव्ही, ठाणे
 न रोक कल्याण (प.)
 न रोक

115



BHARAT SERUMS AND VACCINES LIMITED

(CIN : U24230MH1971PLC015134)

Registered Office : 17th Floor, Hoechst House, Nariman Point, Mumbai - 400021, India
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 E-mail : corporate@bharatserums.com Website : www.bharatserums.com

Thus, we have recently applied for the MPCB consent vide application No. MPCB-CONSENT-0000078244 Dt. 08-08-2019 Hence, with reference to above clarification we request you to grant us the Permanent restart Order.

Also, we would like to inform you that in our previous MPCB consent No. MPCB/ROK/E/KN-3913-10 Dt. 06/05/2011 we were granted to dispose the Trade Effluent on land for gardening purpose.

So, with respect to the parameters of the treated effluent from our facility we request you to kindly consider and allow us to use treated effluent water on land for gardening purpose.

This is for your information and Kind perusal please.

Thanking you,

Yours faithfully,
 For Bharat Serums and Vaccines Ltd.

(Authorized Signatory)



Cc to: 1) The Principal Scientific Officer, M.P.C.Board, Mumbai

Page 2 of 2

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 Plot No. K-27, Anand Nagar,
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MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0251-2310167 / 2310212

Fax : 0251-2310192

Email : rokalyan@mpcb.gov.in

Visit At : <http://mpcb.gov.in>



Sidhivinayak Sankul,
3rd floor, Near Oak Baug,
Station Road,

Kalyan - 421301

ORANGE/S.S.I.

Date: 03/09/2019

Consent No: MPCB/19/466 / 1909000025

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

Consent to Operate for expansion by capacity utilization is hereby granted to,

M/s. Bharat Serums & Vaccines Ltd.,
Plot No. K-27 & K-27/1, MIDC,
Addl. Ambernath, Dist. Thane

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW (M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to:- 30/06/2022.

2. The Consent is valid for the manufacture of-

Sr. No.	Product Name	Max. Qty	UOM
1	Injection & Vaccines (Only Formulation) at Plot No. K-27	20.0 Lakh	Unit/M
2	Analytical Testing and R & D Activity at Plot No. K-27/1	-	-
3	r-FSH (Recombinant - Follicle Stimulating Hormone)	0.009	Kg/A
4	r-HCG (Recombinant - Human Chronic Gonadotropin)	0.105	Kg/A
5	mAnti-D (Monoclonal Anti Rho-D Immunoglobulin)	0.3	Kg/A

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 216.0 M3. (100% recycle / Reuse)
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 26.0 M3.
- (iii) Trade Effluent Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

1	pH	Between	5.5 to 9.0	
2	Suspended Solids	Not to exceed	100	mg/l
3	BOD 3 days 27 Deg. C.	Not to exceed	100	mg/l
4	COD	Not to exceed	250	mg/l
5	Oil & Grease	Not to exceed	10	mg/l

SRO Kalyan-II/O/O/S/MPCB/CONSENT-74560 & 76244 - M/s. Bharat Serum & Vaccines Ltd.



(iv) **Trade Effluent Disposal:** The treated effluent shall be 100% recycled in process i.e. utility only. There shall be no discharge of treated / untreated effluent outside industry premises.

(v) **Sewage Effluent Treatment:** As per your Consent application you have provided septic tanks and soak pit for treatment of domestic effluent and overflow of the same is treated in ETP.

(vi) **Sewage Effluent Disposal:** In case treatment system is combined for trade effluent and sewage then the standards and disposal path prescribed at Sr. No. iii & iv shall be applicable.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Qty	UOM	Disposal
1	Waste Cardboard Papers/ Boxes	200.0	Kg/M	Sale
2	Scrap material such as Plastic/ Metal scrap / glass ware	65.0	Ton/Y	Sale to authorized recycler

(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974

The daily water consumption for the following categories is as under:

- | | |
|---------------------------------------------------------------------|-----------|
| (i) Domestic purpose | 27.0 CMD |
| (ii) Water gets Polluted & Pollutants are Biodegradable | 96.0 CMD |
| (iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic | 0.00 CMD |
| (iv) Industrial Cooling, spraying in mine pits or boiler feed | 120.0 CMD |

5. CONDITIONS UNDER AIR ACT:

- (i) The applicant shall install a comprehensive control system consisting of control equipment's as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

Control Equipment: Industry shall provide adequate capacity of Air pollution control System to sufficient capacity to control the emissions.

Conditions for D.G. Set :

- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.



[Handwritten signature]
57915

- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
- g. D.G. Set shall be operated only in case of power failure
- h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

Standards for Stack Emissions:

- | | | | |
|--------------------|---------------|-----|--------------------|
| 1) TPM | Not to exceed | 150 | mg/Nm ³ |
| 2) SO ₂ | Not to exceed | 270 | Kg/day |

(ii) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	Diesel	100.0	Ltr/Day
2	LDO	7200.0	Ltr/Day

(iii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Boiler	30.0
2	D.G. Set (750 KVA)	5.0
3	Fume Hood	6.0

(iv) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(vi) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

6. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT & TRANSBOUNDRY MOVEMENT) RULES, 2016:

(i) The Industry shall handle hazardous wastes as specified below.

S. No.	Type Of Waste	Qty	UOM	Disposal
1	4.1 - Oil Sludge Emulsion	2500.0	Ltr/A	By Sale to Authorized
2	5.1 - Used / Spent Oil	200.0	Ltr/A	Recycler/CHWTSDF
3	28.1 - Process Residue & Wastes	5.8	Ton/M	CHWTSDF
4	28.5 - Date Expired Products	100.0	Kg/A	CHWTSDF
5	33.1 - Empty Barrels /container / liner contaminated with hazardous chemicals / wastes	350.0	Nos/M	By Sale to Authorized Recycler/CHWTSDF

SRO Kalyan-II/O/O/S/MPCB/CONSENT-74560 & 78244 - M/s. Bharat Serum & Vaccines Ltd.



Maharashtra Pollution Control Board

6	35.3- Chemical Sludge from Waste Water treatment	500.0	Kg/M	CHWTSDF
7	28.6 - Spent solvent	200.0	Ltr/M	By Sale to Authorized Recycler/CHWTSDF
8	28.5 - Date Expired Products	35.0	Ltr/M	CHWTSDF
9	37.2 - Flue Gas Cleaning Residue	130.0	Kg/M	CHWTSDF
10	29.5 - Spent Catalyst	10.0	Nos./Y	CHWTSDF
11	28.4 -Off specification products	50.0	Kg/M	CHWTSDF
12	Other hazardous Waste	10.0	Kg/M	By Sale to Authorized Recycler/CHWTSDF

(ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&H) Rules, 2016.

a. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment's, the production process connected to it shall be stopped.

b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.

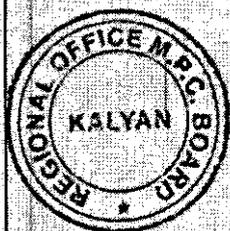
c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (Management & Handling) Rules, 1989 as amended on 2016 and shown & submitted to the Board as & when asked for.

7. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste - The nonhazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.



- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipment's provided for without previous written permission of the Board.
 - vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
 - vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
 - viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
 - ix. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
 - x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
 - xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down-stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
 - xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
8. Applicant shall not carry out any activities which require prior Environmental Clearance as per EIA notification 2006 & as amended.
 9. This Board reserves the right to amend, to revoke, suspend the consent issued or add any conditions in this consent and the same shall be binding on the Applicant.
 10. The consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies as may deemed fit necessary.
 11. The Public Liability Insurance (PLI) Act 1991 referred to PLI Act 1981 provides a mandatory Public Liability Insurance for an owner, industry or Installation handling its liability arising out of accident involving Hazardous Chemicals.
 12. If CETP does not work for achieving standards & problem of pollution occurs, industry shall voluntarily stop the production or total effluent shall be reused.
 13. This consent is issued with overriding effect to earlier Consent to Operate granted by Board vide No. MPCB/18/206/1804000316, dtd.06/04/2018.



14. PP shall strictly comply the Directions issued by the Board vide No.MPCB/PSO/Restart/B-2469, dtd. 20/06/2017.
15. PP shall recycle entire treated effluent in utility as per letter submitted by PP vide dtd. 30/08/2019.
16. Total capital investment of the industry is Rs. 4848.0 Lakhs (Existing Rs.4749.0 Lakhs + Rs. 099.0 Lakhs)



(S. L. Wagpure)
Regional Officer, Kalyan

To,
M/s. Bharat Serums & Vaccines Ltd.,
Plot No. K-27 & K-27/1, MIDC,
Addl. Ambernath, Dist. Thane

Received Consent fee of -

Sr. No.	Amount(Rs.)	Transaction No.	Date
1	4500	TXN1906000529	07/06/2019
2	4500	TXN1908000664	12/08/2019
3	9000	TXN1909000058	03-09-2019

Copy to:

1. CAO/ Cess Wing/ Master File.
2. Sub Regional Officer, M.P.C. Board, Kalyan-II

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE-KALYAN**

Tel. No. (0251) 2310167/2310212
Fax No. (0251) 2310192
Visit us on: <http://mpcb.gov.in>
E.mail: rokalyan@mpcb.gov.in



Siddhivinayak Sankul,
3rd Floor, Near Oak Baug,
Station Road,
Kalyan (West) – 421 301.

NO. MPCB/ROK/TB/MIDC Addl. Ambernath CETP Member/ Closure/ 500 Date: 07/07/2016

To,
M/s. Bharat Serum & Vaccines Ltd
Plot NO. K-27 Addl. MIDC Anand Nagar Ambernath,
Dist Thane.

Sub: Directions under section 33 A of Water (Prevention and Control of Pollution) Act, 1974.

Ref: Directions issued to Ambernath MIDC CETP Company Pvt. Ltd., vide no. MPCB/JD(WPC)/CD/TB-2647 dated 02/07/2016.

AND WHEREAS, being a member of CETP you are jointly and severely responsible for not only to operate and maintain your ETP so as to achieve discharged standards prescribed in your consent, but also at the same time to ensure that CETP is operated and maintained so as to achieve the standards prescribed for discharge from final outlet of CETP.

AND WHEREAS, substandard effluent is being received from member industries, which affects the performance of CETP and becoming non complied CETP.

AND WHEREAS, the MPCB also directed earlier to Ambernath MIDC CETP Company Ltd., MIDC Additional Ambernath, to submit an undertaking to comply with the standards prescribed in their consent. AND WHEREAS, an undertaking has not submitted to achieve standards within stipulated time period by CETP and continued negligence towards improvement in operation and maintenance of CETP thereby discharging highly polluted effluent from the final outlet of CETP into the Creek and causing serious pollution thereof.

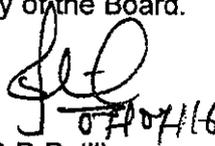
AND WHEREAS, the Maharashtra Pollution Control Board (MPCB) has issued directions vide letter dated 02/07/2016 to Ambernath MIDC CETP Company Ltd., MIDC Additional Ambernath, to stop receiving effluent from the member industries within 72 hours or till Ambernath MIDC CETP Company Ltd., MIDC Additional Ambernath, submits concrete time bound proposal for up-gradation, maintenance and operation of existing CETP so as to achieve the standards prescribed in the Consent dated 15.01.2014.

AND WHEREAS, the CETP has not submitted any concrete proposal to take improvement measures so as to achieve standards within stipulated time period, thereby CETP is falls under non performing category.

AND WHEREAS, it has been observed that due to discharge of sub-standard effluent including toxic contents by some of member industries, effective performance of CETP is being hampered. AND WHEREAS, the CETP Authorities were directed to inform you the facts and circumstances under which directions of closure of CETP has been issued by the Board and not to receive any effluent from the member industries within 72 hours to the CETP. WHEREAS, you have not stopped discharging pretreated/substandard effluent to CETP and thereby non complying with the directions issued by the Board dt. 02/07/2016 to CETP.

NOW THEREFORE, you are directed to take immediate steps to stop your discharge of effluent into CETP immediately, failing which the Board will have no option than direct the Competent Authority to disconnect electricity/water supply of your unit with further direction to MIDC to regulate your activity to ensure closure of generating and discharging effluent to CETP, please be noted.

This is issued with the approval of the Member Secretary of the Board.


(D.B.Patil)

Regional Officer, Kalyan

Copy submitted for information to:

- 1) The Member Secretary, MPC Board, Mumbai.
- 2) The Joint Director (WPC), MPC Board, Mumbai.
- 3) The Principal Scientific Officer, MPC Board, Mumbai

Copy to:

The Sub-Regional Officer, Kalyan-II, MPC Board for serving the directions to industries generating effluent and discharging effluent to CETP immediately by special messenger and ensuring compliance of directions within 48 hours .



o/c BHARAT SERUMS AND VACCINES LIMITED

(CIN: U24230MH1971PLC015134)

Registered Office : 17th Floor, Hoechst House, Nariman Point, Mumbai - 400021, India
 Tel. : +91-22-6656 0900 / 6656 0980 Fax : +91-22-6656 0901 / 6656 0903
 E-mail : corporate@bharatserums.com Website : www.bharatserums.com

Ref. : BSVL/MPCB/ID-Compliance/ CO-001/16-17.

Date : 09/07/2016



To,
 ✓ The Regional Officer,

Maharashtra pollution Control Board, Kalyan, Dist : Thane.

Sub : Direction under Section 33 A of Water (P & CP) – Compliance thereof

Ref. : 1) Your letter No: MPCB/ROK/TB/MIDC.Addi. Ambernath CETP member/Closure/500 dated 07/07/16 – Received on 07/07/16.

2) Letter for Direction Issued to Ambernath C.E.T.P. MIDC CETP Company Pvt Ltd vide no. MPCB/ID(WPC)/CD/TB-2647 dated 02/07/2016

Dear Sir,

With reference to the above subject, We would like to Clarify that We are Member of C.E.T.P., But we have our Own In-house Full-fledged Effluent treatment Plant Consisting of Physico Chemical Treatment with Activated Sludge Process (Biological Treatment) Followed by Tertiary Treatment System.

The Existing E.T.P. is designed for 100 CMD . Details are as Follows,

Sr. no.	Unit of Treatment	Nos off
1.	Oil and Grease Trap	01
2.	Equalization cum Neutralization Tank	02
3.	Flash Mixing Tank	01
4.	Chemical Dosing System	01 Lot
5.	Primary Clarifier Tank with Parallel Plate Settler	01
6.	Aeration Tank No 1	01
7.	Aeration Tank No 2	01
8.	Secondary Clarifier Tank with Parallel Plate Settler	01
9.	Clarified Water Tank	01
10.	Pressure Sand filter	01
11.	Activated Carbon Filter	01
12.	Treated Water Tank	01
13.	Sludge Drying Beds	02
14.	Internal Pumping and pumping and control system	1 lot

Contd....2

Corporate Office
 17th Floor, Hoechst Tower,
 Nariman Point, Mumbai - 400021,
 India
 Tel: +91-22-6656 0900 / 6656 0980
 Fax: +91-22-6656 0901 / 6656 0903
 Email: corporate@bharatserums.com

R & D Centre
 17th Floor, Hoechst Tower,
 Nariman Point, Mumbai - 400021,
 India
 Tel: +91-22-6656 0900 / 6656 0980
 Fax: +91-22-6656 0901 / 6656 0903

Thane Factory
 Plot No. A-971, 570, Nariman Point,
 Wagle Industrial Estate,
 Thane, West. Maharashtra
 Tel: +91-22-2542 1111 / 2542 1122
 Fax: +91-22-2542 1111

Ambarnath Factory
 Plot No. K-27, Anand Nagar
 Ambarnath MIDC,
 Ambarnath (East), Pin-421 001
 Tel: +91-20-260 1045 / 260 1046 / 260 1047
 Fax: +91-20-260 1048

Warehouse
 Building No. H-4, Franchisee 1
 Survey No. 15, Simar, Wagle
 Mumbai - 400 075
 Taluka - Borivli
 Dist. Thane, Pin-401 001
 Tel: +91-22-260 1048



BHARAT SERUMS AND VACCINES LIMITED

(CIN: U24230MH1971PLC015134)

Registered Office : 17th Floor, Hoechst House, Nariman Point, Mumbai - 400021, India
 Tel. : +91-22-6656 0900 / 6656 0960 Fax : +91-22-6656 0901 / 6656 0903
 E-mail : corporate@bharatserums.com Website : www.bharatserums.com

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Our company inception stage on words, we have provided Full-fledged E.T.P., The Domestic Effluent and Industrial Process Effluent is Mixed Together and Treated here jointly. After Treatment, the Entire Effluent is Recycled/Reused for Cooling Tower and for Gardening Purpose. From that period we are having this In-house Recycling and Reuse Facility.

With respect to your direction, we would like to clarify from our end that we are already complied for not discharging any effluent to C.E.T.P. and there is Zero discharge to C.E.T.P from starting of our Industry. We have already Reusing/Recycling entire Treated Effluent generated from our Factory.

In view of this, we are not discharging any sort of Effluent to C.E.T.P. by any mince.

This is for your information please.

Thanking you,

Yours faithfully,
For Bharat Serums and Vaccines Ltd .

(Authorized Signatory)

- Cc to : 1) The Member Secretary , M.P.C.Board, Mumbai
 2) The Joint Director(WPC) , M.P.C.Board, Mumbai
 3) The Principal Scientific Officer , M.P.C.Board, Mumbai
 4) The Sub Regional Officer, MPCB, ~~Mumbai~~ II
 5) The chairman, AAMA, CETP, Ambarnath.

Corporate Office
 3rd Floor, Liberty Tower
 Plot No. K-16,
 Behind Reliance Plaza,
 Khar West, Mumbai
 Andh, Nav, Mumbai
 Pin - 400 052
 Tel. : +91-22-26121949

R & D Centre
 3rd Floor, Liberty Tower
 Plot No. K-16,
 Behind Reliance Plaza,
 Khar West, Mumbai
 Andh, Nav, Mumbai
 Pin - 400 052
 Tel. : +91-22-26121949

Thane Factory
 Plot No. A-271/372, Road No. 27,
 Wagle Industrial Estate,
 Thane West, Pin - 400 601
 Tel. : +91-22-25812141 / 25812142
 Fax : +91-22-25812143

Ambarnath Factory
 Plot No. K-27, Anand Nagar
 Additional MIDC
 Ambarnath (East) Pin - 421 511
 Tel. : 0254-2621645 / 2621646 / 2621663
 656 4623 / 656 7817
 Fax : 0254-2621646

Warehouse
 Building No. H-4, Premise No
 Survey No. 15, State Village
 Mumbai - Nashik Highway,
 Taluka - Bhiwandi
 Dist - Thane Pin - 401 402
 Tel. : 0254-262255 / 262256

TYPED COPY

BHARAT SERUMS AND VACCINES LIMITED

(CIN: U2430MH1971PLC015134)

Registered Office: 17th Floor, Hoechst House, Nariman Point, Mumbai – 400 021, India

Tel:- +91-22-6656 0900 / 6656 0980

Fax: +91-22-6656 09091 / 6856 0903

Email: corporate@bharatserums .com

Website: www.bharatserums.com.

Ref : BSVL/MPCB/ID-Compliance/CO-/16-17.

Date 09/07/2016

To,

The Regional Officer,

Maharashtra pollution Control Board, Kalyan, Dist: Thane

Sub: Direction under section 33A of Water (P&CP) – Compliance thereof

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Dear Sir,

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The Existing E.T.P. is designed for 100cmd. Details are as follows,

Sr. no.	Unit of Treatment	Nos off
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3.	Flash Mixing Tank	01
4.	Chemical Dosing System	01Lot
5.	Primary Clarifier Tank with Parallel Plate Settle	01
6.	Aeration Tank No.1	01
7.	Aeration Tank NO.2	01
8.	Secondary Clarifier Tank with Parallel Plate Settle	01
9.	Clarifier Water Tank	01
10.	Pressure Sand Filter	01
11.	Activated Carbon Filter	01

12.	Treated Water Tank	01
13.	Sludge Drying Beds	02
14.	Internal Plumbing and pump and control System	01Lot

Our company inception stage on word, we have provided Full- fledged E.T.P. The Domestic Effluence and Industrial Process Effluent is Mixed Together and Treated here Jointly. After Treatment, the Entire Effluent is Recycled/ Reused for Cooling Tower and Gardening Purpose .From that period we are having this In-House Recycling and Reuse Facility.

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This is for your information please.

Thanking You,

Yours faithfully,

For Bharat Serums and Vaccines Ltd.

(Authorized Signatory)

- Cc to :
- 1) The Member Secretary, M.P.C. Board, Mumbai.
 - 2) The Joint Director(WPC), M.P.C. Board, Mumbai.
 - 3) The Principal Scientist Officer M.P.C. Board, Mumbai.
 - 4) The Sub Regional Officer, MPCB, Kalyan-II
 - 5) The Chairman, AAMA, CETP, Ambernath

AUTHORITY LETTER



CERTIFIED TRUE COPY OF RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF BHARAT SERUMS AND VACCINES LIMITED AT ITS MEETING HELD ON FRIDAY, APRIL 21, 2023

Authorizing Directors and Key Managerial Personnel in connection with business operations of the Company.

“RESOLVED THAT the Directors of the Company, be and are hereby severally authorized to perform all functions and actions for and on behalf of the Company as may be required in connection with the business operations of the Company;

RESOLVED FURTHER THAT the Directors of the Company, Mr. Chirag Mehta, Chief Financial Officer, Ms. Anupama Pai, Company Secretary, of the Company (Key Managerial Personnel) be and are hereby severally authorized for the following:

- (a) To Deal with various Governmental, Semi Governmental, Regulatory, Administrative, Local Authorities or such other authorities in connection with obtaining various statutory approvals, licenses and registration for the Company and for this purpose to sign applications, declarations, undertakings and other documents/papers a may be required by such authorities from time to time
- (b) To acquire, take on lease or hire moveable or immoveable properties including on leave and license basis, open marketing / sales / other offices / godowns / depot / outlets, sign, seal, execute, deliver, acknowledge, apply for registration of documents and deeds, allow or permit the use of the premises of the Company without creating any rights, title or interest in the premises in their favour, appoint temporary staff as may be required;
- (c) To represent the Company, appear before and deal with any officials or authorities viz. Revenue, Municipal, Tribunal, Judicial, Quasi- Judicial Bodies, Registrar of Companies, Competition Commission, Central Government, State Government, National Company Law Tribunal, District Courts, High Courts, Supreme Court of India and other Government, semi-Government, Regulatory, Administrative, Local Authorities and such other authorities and to present the Company in all matters and proceedings before them of any nature whatsoever.
- (d) To declare, verify, affirm, file all plaints, written statement, applications, petitions, affidavits, declarations, undertakings, complaints, appeals, writs, papers and documents as may be necessary from time to time relating to the above stated matters
- (e) To appoint, substitute and discontinue lawyers, advocates, counsels and solicitors in the above stated matters and to sign Vakalatnama in their favour
- (f) To accept on behalf of the Company, service of process and any notices required to be served on the Company in the above stated matters
- (g) To sign and execute any deed(s), document(s), agreement(s), application(s), writing(s), other paper(s) or any such other instruments as required from time to time and to execute and perform any other acts, deeds and things whatsoever which ought to be done, executed or performed or which in their opinion ought to be done, executed or performed under these presents including for conducting of business/ affairs of the Company

BHARAT SERUMS AND VACCINES LIMITED
 CIN: U74110MH1993PLC075088
 (formerly known as Aksipro Diagnostics P Limited)
www.bsvgroup.com

Registered and Corporate Office

3rd Floor, Liberty Tower, Plot No. K-10,
 Behind Reliable Plaza, Kalwa Industrial
 Estate, Airoli, Navi Mumbai 400708
 Tel: +91-22-4504 3456 Fax: +91-22-4504
 3200

R & D Centre

3rd Floor, Liberty Tower, Plot No. K-10,
 Behind Reliable Plaza, Kalwa Industrial
 Estate, Airoli, Navi Mumbai 400708
 Tel: +91-22-4504 3456
 Fax: +91-22-4504 3200

Ambarnath Factory

Plot No. K-27, Anand Nagar, Additional
 M.I.D.C., Ambarnath East- 421501
 Tel: +91-251-262 7000
 Fax: +91-251-262 7008



RESOLVED FURTHER THAT the aforesaid Directors, Key Managerial Personnel of the Company be and are hereby severally authorized to appoint from time to time Executive(s) of the Company and/or any other person(s) as Attorney(s) of the Company in connection with the above stated matters with such powers and authorities as they may deem expedient or necessary

RESOLVED FURTHER THAT the aforesaid Directors, Key Managerial Personnel of the Company be and are hereby severally authorized to execute and sign deeds of Attorney/Letters of Authority on behalf of the Company for the above purpose and that the Common Seal of the Company be affixed, thereto if required in accordance with the provisions of the Articles of Association of the Company

RESOLVED FURTHER THAT the aforesaid Directors of the Company be and are hereby severally authorized to do, execute and perform all such acts, deeds, matters and things and take all such steps as may be necessary, proper or expedient for the purpose of giving effect to this resolution.

For Bharat Serums and Vaccines Limited

Anupama Pai D

Anupama Pai

Head-Legal & Company Secretary

Membership No. A21454

Date: July 03, 2023

BHARAT SERUMS AND VACCINES LIMITED
CIN: U74110MH1993PLC075088
(formerly known as **Aksipro Diagnostics P Limited**)
www.bsvgroup.com

Registered and Corporate Office

3rd Floor, Liberty Tower, Plot No. K-10,
Behind Reliable Plaza, Kalwa Industrial
Estate, Airoli, Navi Mumbai 400708
Tel.: +91-22-4504 3456 Fax: +91-22-4504
3200

R & D Centre

3rd Floor, Liberty Tower, Plot No. K-10,
Behind Reliable Plaza, Kalwa Industrial
Estate, Airoli, Navi Mumbai 400708
Tel.: +91-22-4504 3456
Fax: +91-22-4504 3200

Ambarnath Factory

Plot No. K-27, Anand Nagar, Additional
M.I.D.C., Ambarnath East- 421501
Tel.: +91-251-262 7000
Fax: +91-251-262 7008



himanshu pabreja <himanshupabreja07@gmail.com>

Fwd: Affidavit in Reply on Behalf of Bharat Serums and Vaccines in Original Application No. 31 of 2023 before the NGT Western Zone Bench (Pune)

1 message

bhashm <bhashm@gmail.com>
To: himanshu pabreja <himanshupabreja07@gmail.com>

Fri, Jul 21, 2023 at 10:14 PM

----- Forwarded message -----

From: **bhashm** <bhashm@gmail.com>

Date: Fri, 21 Jul 2023 at 22:13

Subject: Affidavit in Reply on Behalf of Bharat Serums and Vaccines in Original Application No. 31 of 2023 before the NGT Western Zone Bench (Pune)

To: <asim.human@gmail.com>, <rothane@mpcb.gov.in>, <mpcbthane@mpcb.gov.in>, <ceo@midcindia.org>, Sanjay Jadhav <sjadhav82@gmail.com>, <setic.thanewrd@maharashtra.gov.in>, <dirdish.mum-mh@gov.in>, <bksharma.cpcb@nic.in>, <ccb.cpcb@nic.in>, apccfcentral-ngp-mef@gov.in <apccfcentral-ngp-mef@gov.in>

Dear Sir/Madam,

I am Advocate Bhash H. Mankad representing the Respondent No. 1 i.e. M/s. Bharat Serums and Vaccines Ltd. in Original Application no. 31 of 2023 filed by Mr. Prasad Mulye before the NGT Western ZOne Bench at Pune.

Please find attached the scanned copy of the Affidavit in Reply on behalf of the Respondent No. 1 M/s. Bharat Serums and Vaccines Ltd. in the captioned matter for your kind reference.

An acknowledgement of receipt will be highly appreciated.

--

Regards

Bhash Mankad (Advocate)
17,Sumeru Bungalows
Bodakdev
Ahmedabad - 380054

--

Regards

Bhash Mankad (Advocate)
17,Sumeru Bungalows
Bodakdev
Ahmedabad - 380054



Reply of Respondent No. 1 in Original Application No. 31 of 2023.pdf
18757K